

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI.

ORIGINAL APPLICATION NO.204 OF 2017(SZ)

IN THE MATTER OF:

Sri. Bhoja Shetty and another : Appellant

Versus

The Deputy Commissioner&Others : Respondent(s)

**INDEX**

Sl No.	Particulars	Ann	Page Nos.
1	Statement of Objections by Respondent No.4 to the Joint Committee Report.		1-9
2	08.09.2021: Communication by the MOEF to SEIAA Karnataka.	A	10-11
3	25.07.2015: Communication by Mines & Geology to Prasanna Shetty	B	12-
4	English Translation of Annexure-B		13-14
5	08.09.2021: Communication by Mines & Geology Dept., to SEIAA along with sketch.	C	15-16
6	English Translation of Annexure-C		17
7	Email by Respondent No.4	D	18-26
8	Email from Thirunavakarasu, Ministry of Environment	E	27-28
9	Compliance report with the entire set of documents sent to Mr. Thirunavakarasu, Ministry of	F	29-59



	Environment		
10	Copy of the application for consent filed with KSPCB	G	59-64
11	Consent for operation issued by KSPCB to Mookambika Industries for the period 01.10.2020 to 30.09.2028	H	65-73
12	Form - C License for stone crusher - 13.07.2021. Valid up to 18.11.2033	J	74
13	16.07.2021: Information furnished by Mines & Geology Department to Prasanna Shetty	K	75
14	English Translation of Annexure-K		76-77
15	29.06.2021: Copy of the entire proceedings of District Task Force, Udipi	K1	78-98
16	English Translation of Annexure-K1		99-154
17	30.10.2014: Environment Clearance by SEIAA	L	155-160
18	18.09.2015: Environment Clearance by SEIAA	M	161-166
19	14.09.2016: Notification by MOEF of the validity of the Environmental Clearance.	N	167-170

Place:

Date: .09.2021 Advocate.for Respondent No.4



1.

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,**  
**CHENNAI.**

**ORIGINAL APPLICATION NO.204 OF 2017(SZ)**

**IN THE MATTER OF :**

**Sri. Bhoja Shetty and another : Appellant**

**Versus**

**The Deputy Commissioner& Others : Respondent(s)**

\*\*\*\*\*

**OBJECTIONS TO THE JOINT COMMITTEE REPORT**

1. This Hon'ble Tribunal by order dated 6.2.2020 appointed a Joint Committee comprising of District Collector, Udupi, Senior Officer/Scientist from Regional Office, MOEF, Bengaluru, State Level Environment Impact Assessment Authority (SEIAA) Karnataka and Senior Officer from the Karnataka State Pollution Control Board (KSPCB) to inspect and ascertain whether the 4<sup>th</sup> Respondent has environmental clearance for mining in respect of both the lease area and that he has complied with the conditions of the environmental clearance as well as to consent to operate and other clearances and whether he has provided necessary pollution mechanism to arrest possible pollution whether damage caused to the nearby houses as alleged by the petitioner and to ascertain the ambient air quality as well as water quality in that area and if there is any violation, assess the environmental compensation which has to be collected by the 4<sup>th</sup> Respondent and action taken report.
2. The committee constituted by this Hon'ble Tribunal has filed a report.

3. After the report was submitted and after the orders of this Hon'ble tribunal dated 13.07.2021, the 4<sup>th</sup> Respondent has received a communication dated 08.09.2021 from the MOEF and Climate Change, Bangalore referring to the report and noting the non-compliances. A copy of the said letter is filed herewith as **ANNEXURE-A**.

There are six items of non-compliances. The respondent No.4 has complied with Item No.3 and in partial compliances, Item No.1 and 3. In regard to Item No.1 of Black Topping for the link road from quarry site, it need to be stated that the concreting of the road has been undertaken after that work is done Black Topping will be carried out.

In regard to Item No.2, the 4<sup>th</sup> Respondent is under the process of appointing a Senior Executive and also the committee for Environment Management will be constituted.

In regard to Item No.3, the 4<sup>th</sup> Respondent will get the advertisement carried out in two local news papers of wide circulation one of which will be in a vernacular language.

In regard to Item No.2 of partial compliance, the 4<sup>th</sup> Respondent is complying with the submission of report once in 6 months on the status of the implementation of environmental safe guards.

4. The 4<sup>th</sup> Respondent files the objections to the report as under: -

"In paragraph-5.1 it is reported that the Department of Mines & Geology has granted the lease on 23.7.2010 for an area of 3 acres and SEIAA has issued environmental clearance for 3 acres and that the Department of Mines & Geology has granted lease limiting the area to 2 acres

against the EC for 3 acres without amending the environmental clearance.

5. The Mines & Geology Department by its communication dated 23.7.2015 directed the 4<sup>th</sup> Respondent to get the lease deed of 2 acres in respect of Sy. No.176P1 to be registered and to pay the royalty to the State. Along with this, the sketch of the area of 2 acres was enclosed. A copy of this communication is filed herewith as **ANNEXURE-B**
6. The Mines & Geology Department by its communication dated 8.9.2021 has informed the SEIAA of the reduction of the area from 3 acres to 2 acres and the extension of the lease period 20 years from 13.5.2008. A copy of the communication is filed herewith as **ANNEXURE-C** along with the sketch.
7. **Reg para 5.1.** In the report it is stated that the 4<sup>th</sup> respondent is having Environment Clearance issued by SEIAA covering the entire area of lease. The conditions of the E.C. have been faithfully followed. The report states that Department of Mines & Geology has granted lease limiting the area to 2.0 acres against EC granted for 3 acres without amending the EC. However, it is wrongly observed that general compliance to EC conditions by the quarry authorities is very poor and unsatisfactory. In this regard it is pertinent to note that the 4<sup>th</sup> respondent was asked to submit compliance report and it was submitted by email on 07-04-2020 as per **annexure 'D'** to Mr. E. Thirunavukkarasu, Scientist 'E' /Additional Director, Ministry of Environment, Forest and Climate Change, Bengaluru, Karnataka. After the receipt of six-monthly compliance, the officer sought for production of certain

documents and particulars as per email dated 09-04-2020 which is marked as **annexure 'E'**. Thereafter the 4<sup>th</sup> respondent sent through Professional courier sent all the documents sought by the Addl. Director MOEF giving the relevant particulars and information. The covering letter with all the details sought by the officer is filed herewith. The complete set of papers is marked as **ANNEXURE-F**.

8. The committee has received the complete information sought by the environment officer. The Joint Committee report does not discuss it. The joint committee failed to verify the details furnished to the environmental officer (ANNEXURE-F). Therefore, the finding that the EC clearance is not fully complied with is factually incorrect. The fourth respondent has complied with the EC conditions.
9. **Reg. para 5.3.** The report that by the google imageries quarrying activity is shown to have carried out before the grant of lease in various places in Sy. No. 176/P1P1 is incorrect. There were 3 quarry leases operating in Sy.No.176/P1/P1 of Shivapura village. They were being separately operated by one Mr. Ashok Hegde, Mr. Sudhakar Shetty and Mr. Anil Hegde in their respective quarries in the same survey sub-division and as on now Mr. Sudhakar Shetty and the 4<sup>th</sup> respondent have leases and quarrying work is done in the respective leases. The retrospective inference drawn from of google imageries that quarrying activity was carried out before grant of lease in various places is misleading and wrong. More importantly prior to the gazette notification on statutory requirements of EC, the quarries were being operated under the then prevailing

statutory requisites mandated by Department Mines & Geology and moreover it can't be pinned on the 4<sup>th</sup> respondent as several others have been operating quarries in the same survey number.

10. Reg. **para 5.4**. The report that the 4<sup>th</sup> Respondent has not applied for renewal of consent for further period is incorrect. The 4<sup>th</sup> respondent had applied for renewal of consent under the Air Act as per acknowledgement with seal dated 19-03-2018, **annexure 'G'** herein. The KSPCB has granted renewal of consent to the 4<sup>th</sup> respondent as he had obtained license, the C-Form under provisions of the Karnataka Regulations of Stone Crushers Act issued by the Deputy Commissioner and Chairman, District Stone Crushing Licensing & Regulation Authority to work in the safe zone the C-form. The C.F.O.-Air Water issued by the KSPCB is produced herewith and marked as **annexure 'H'** and the license-C- form is produced herewith as **annexure 'J'**. The 4<sup>th</sup> respondent is producing herewith the true copy of the proceedings of the committee with English translation marked as '**annexure K and K-1**'. The observation that compliance to KSPCB consent conditions are not satisfactory is contradicted by the subsequent **para 5.4.1** of the Joint Committee report itself. *It is most humbly submitted that the Joint Committee exceeded its jurisdiction by making observations on the Stone Crushing Unit jointly owned by the 4<sup>th</sup> respondent and his wife, which is neither the subject matter of the Original Application herein nor the direction given by this Hon'ble Tribunal to the joint committee to investigate.*

11. **Reg. para 5.4.2.** The report, the observation that *"as verified from the office of local electricity supply company (MESCOM) the crusher was in operation except four months' time during monsoon rainy season"* is not correct, it is hearsay because the report itself observes at point 5 in para 4.2 that on physical observation made during inspection that *"The stone crusher and quarry were not in operation at the time of inspection"*. It is submitted that the electricity was used for running air compressor in the quarry, for operation of drilling, operation of pump set for drinking water and for running the Hollow Block and Interlock industry run by M/S. Mookambika Industries run by Mrs. Rashmi P Shetty, W/o. Sri. Prasanna Shetty. There was no operation of stone crusher at all. The observations in 5.4.3 are also exceeding the directives of the tribunal by dwelling into matter of the Stone Crusher.
12. The Joint Committee in the concluding remarks made in **para 6.0** have stated that quarrying was started even before obtaining EC. This is incorrect as the said operations were made under the then prevailing quarrying license No. 358 granted by department of Mines & Geology. Moreover, prior to the direction of the Hon'ble Supreme Court in (2012) 4 SCC 629 mandating EC for mining, it was not required for mining areas of less than 5 hectares.
13. The authorities have not called the 4<sup>th</sup> respondent for any explanation nor given audience to explain. The 4<sup>th</sup> respondent would have placed all the information and the compliance report physically before them and would have satisfied the authority. The report does not mention specifically any defect or

any violation of any particular condition which the 4<sup>th</sup> respondent is required to comply. The general observation that E.C. condition is not observed by the 4<sup>th</sup> respondent is vague, not specific if violation of any condition is pointed out, the 4<sup>th</sup> respondent would readily comply with.

14. The 4<sup>th</sup> Respondent has now placed the complete set of compliance with the environmental clearance conditions in respect of both the quarries measuring three acres and two acres by way of separate books in two volumes. After the report was filed by the Joint Committee, the MOEF has sent a letter dated 08.09.2021 calling upon the 4<sup>th</sup> respondent to take necessary enforcement action. The 4<sup>th</sup> Respondent has complied with the requirements and has filed the report. The 4<sup>th</sup> Respondent, in compliance is also reporting the compliance to the MOEF.

» It is also wrong to state that the crusher industry has been under operation without the consent of KSPCB. The physical observation of the committee states that there was no operation during their visit. No authority or officer at any time inspected or found that the crusher was under operation during the relevant period. By ignoring that the electricity was supplied and used by the quarry industry and the Hollow block factory of the sister concern in the adjacent private land of the 4<sup>th</sup> respondent the committee has wrongly concluded that the crusher was under operation. This conclusion is absolutely erroneous, unscientific and travesty of fact. Having stated that the quarry was not in operation during inspection, the observation in the report that "*on keen observation of the location indicated infrequent operation of the*

*crusher*” is purely hypothetical, conjecture, guess work and without any scientific reasoning.

15. The 4<sup>th</sup> respondent is submitting the copy of the E.C. dated 30-10-2014 marked as **annexure ‘L’**, and 18-09-2015 marked as **annexure ‘M’**. The 5<sup>th</sup> condition of the E.C. states that the E.C. is co-terminus with the lease granted to quarry. The *gazette* notification issued by the Government of India in which clause 9 states that the validity of environmental clearance would be valid for a maximum of 30 years. **Annexure ‘N’** proves that the observation in the report that E.C. is not obtained for quarry is incorrect.
16. It is respectfully submitted that the representation made on behalf of the third respondent that environmental clearance (E.C.) granted to 4<sup>th</sup> respondent is cancelled is not true. The 4<sup>th</sup> respondent has not received any communication of cancellation of the E.C. The committee has not cancelled the E.C. and the quarry plan has been duly renewed. The approved plans after renewal of the E.C. are filed. The 4<sup>th</sup> respondent has not received the Action Taken Report from the Environmental Impact Assessment Authority, Karnataka. SEIAA, Karnataka has not cancelled the E.C. nor the 4<sup>th</sup> respondent has received any communication to that effect and therefore setting aside the order by SEIAA does not arise. The senior geologist, Department of Mines and Geology has given certificates dated 18-02-2021 with regard to the quantum of mines extracted in the two leases from 2008 to 2020.
17. It is further submitted that there was no further unauthorised quarry nor there was any evidentiary material placed to draw inference that there was unauthorised quarry by the 4<sup>th</sup> respondent.
18. The question of assessment of environmental compensation by the State Pollution Control Board for non-compliance of condition would not arise because the State Pollution Control

Board has not pointed out any particular violation of or non-compliance of any of the conditions nor has it issued any show cause notice.

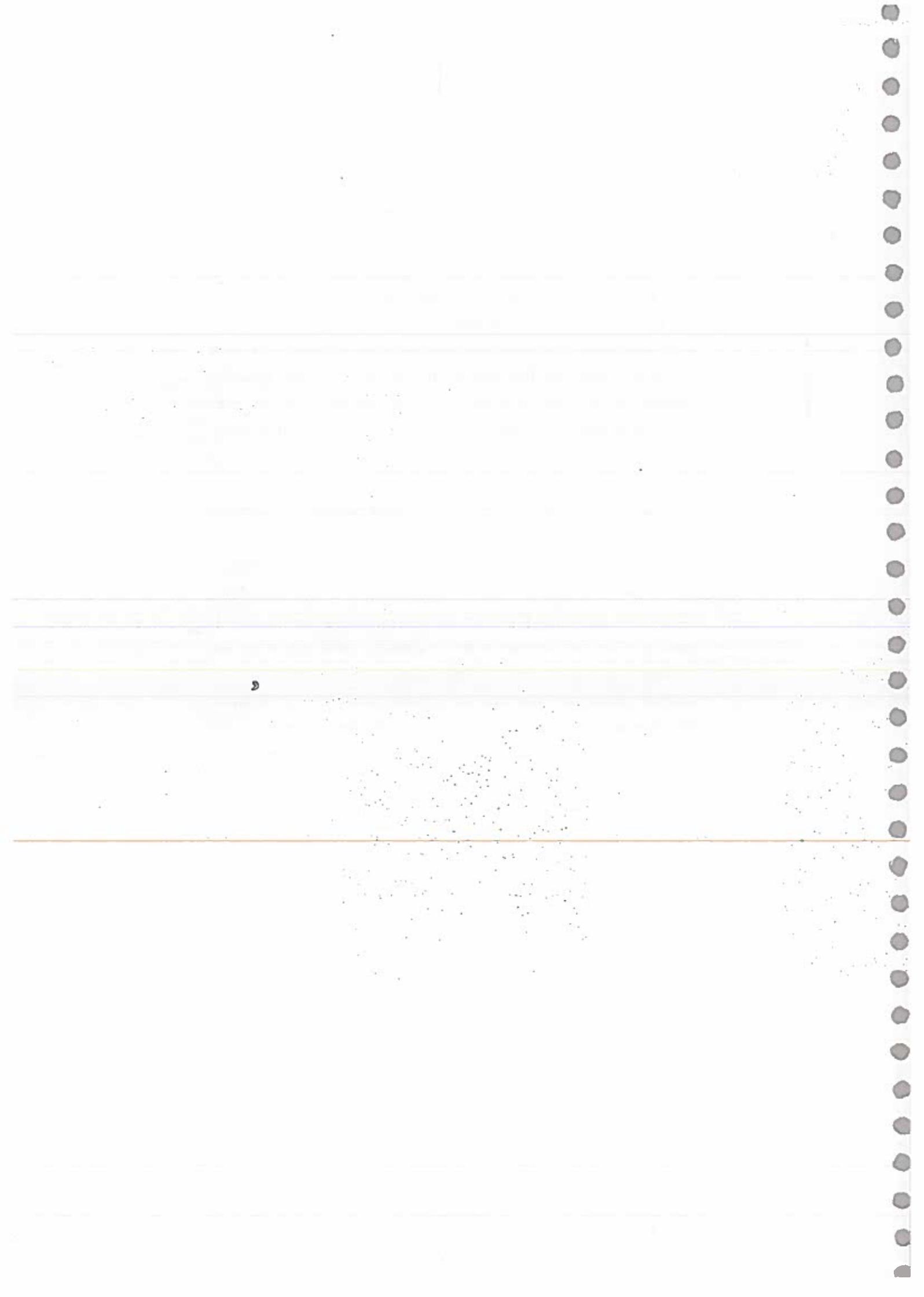
19. The allegations made by the appellant against the 4<sup>th</sup> respondent is false and malafide and intended only to cause harassment.
20. The committee has stated in **para 4.2** and elsewhere of its report that the nearest residents to the quarry site have not expressed any grievances due to quarrying activities. In **para 5.4.2** its observed that the quality of water in the quarry's borewell as well as the nearest borewell 253 meters away from the quarry site are stated to be well within the range of drinking water standards and the area is very sparsely populated. In **para 5.4.1** the ambient air quality AAQ of the area is observed to be well within norms. The report in its concluding remarks at **para 6** has reiterated this and has also mentioned that no nearby houses have been damaged due to quarrying activities.
21. It is most humbly submitted that when according to the joint committee report itself there is no adverse impact to the nearest residents or their houses from the quarrying activity, when the ambient air quality both inside & outside the premises are within prescribed national air quality standards and when water quality of both inside & outside the premises meet drinking water standards the question of any damage to the environment does not arise at all. If at all, as maliciously alleged by the petitioner there was a "lack in pollution control mechanisms" the first ones to be severely affected would be the nearest residents mentioned in the report and the air & water surrounding would have been badly polluted.

It is therefore prayed that the Hon'ble Tribunal may be pleased to dismiss the appeal.

CHENNAI

DATE: 10 -09- 2021

ADVOCATE FOR THE 4<sup>TH</sup> RESPONDENT



ANNEXURE - A 10



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
समन्वित क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
Kendriya Sadan, IVth Floor, E&F Wings, 17<sup>th</sup> Main Road,  
IIInd Block, Koramangala, Bangalore – 560 034.  
Tel.No.080-25635902, E.Mail: [rosz.bng-mef@nic.in](mailto:rosz.bng-mef@nic.in)



F. No. EP/12.1/2015-16/59 SEIAA/KAR 578

Dated: 08/09/2021

To

The Member Secretary, SEIAA, Karnataka  
Dept of Forest, Ecology and Environment  
Government of Karnataka  
Room no 709, 7th floor 4th Gate, MS building  
Bangalore 56001

Subject: Build Stone Quarry at S. No. 176/pt 1 of Shivapura Village, Karkala Taluk, Udupi District by  
Shri Prasanna Shetty – Reg.

Dear Sir,

This relates to the EC granted by SEIAA vide No. SEIAA132 Min 2014 dated 30.10.2014 and vide No. SEIAA 458 MIN 2015 dated 18.09.2015 for building stone Quarry at Sy. No. 176/pt 1 of Shivapura Village, Karkala, Udupi District.

An OA (204 of 2017) was filed by Shri Bhoja Shetty before Honble NGT(SZ) against the above projects and their crushers alleging that the projects are in operation against the norms and without following the conditions imposed in the Environment clearance and also consent granted.

Earlier, of Hon'ble NGT dt 06.02.2020 has constituted a Joint Committee consisting DC, Udupi, Regional Office MoEFCC, Bangalore SEIAA and KSPCB to examine the issues and submit a report. Accordingly, the Joint Committee has submitted its report. Many non-compliances of EC conditions were reported. PA has now submitted up-dated compliance report vide letter dated 03.09.2021. The same has been examined and noted following non-compliances:

Non-compliances

1. Black topping for the link road from quarry site to main road has not been done [Specific condition No. 31]
2. A separate environmental management cell with suitable qualified personnel was not set up [General Condition No. 9]
3. Advertisement about grant of EC was not published. [General Condition No.17]

11

**Partial compliances**

1. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years, but PA has done only one time [Specific condition No. 18]
2. The project proponent should submit six monthly report on the status of the implementation of the stipulated environmental safeguards but submitted only two reports after the case before Hon'ble NGT [General Condition No.13]
3. PA should conduct regular monitoring of ambient air quality and noise level & submit reports- submitted ambient air quality reports twice and noise level report only once after the case before Hon'ble NGT. [General Condition No. 4& 6]

I am directed to request you to take necessary enforcement action as per the Environment (Protection) Act, 1986 for the above non-compliances as the powers are delegated to SEIAA vide S O 637 (E) dt 28.02.2014. Action taken may kindly be communicated to the Monitoring Division of Ministry at New Delhi with a copy to this Office.

This is issued with the approval of the Competent Authority.

Yours faithfully

Scientist 'E' / Additional Director

**Copy to**

1. The Environmental Officer & Member Convener in OA 204 of 2017, Karnataka State Pollution Control Board, Regional Office, Parisara Bhavana, Plot No..36-C, Shivali Industrial Area, Manipal, Udupi - 576 104, Karnataka- For information.
2. Shri Prasanna Shetty S/o Bhujanga Shetty, Kukkude, Shivapura Post, Karkala Taluk, Udupi District, Karnataka- for information.



ANNEXURE - B

10

ಕರ್ನಾಟಕ ಸರ್ಕಾರ  
ಹರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಉಡುಪಿ -576104  
ಇ-ಮೇಲ್: sgdrmgudupi@gmail.com ದೂರವಾಣಿ: 0820-2572333

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಭೂ(ಉಡುಪಿ)/ಕಗು/357/14-15/811-1513 ದಿನಾಂಕ: 2015

ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿ  
ಶಿವಪುರ ಗ್ರಾಮ  
ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು  
ರವರಿಗೆ,

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಉಡುಪಿ ಜಿಲ್ಲೆ, ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು, ಶಿವಪುರ ಗ್ರಾಮದ ಸ.ನಂ 176/ಬಿ  
ರಲ್ಲಿ 2.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಉಪ ಖನಿಜ ಕಟ್ಟಡ ಕಲ್ಲು  
ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಜಾರಿಗೊಳಿಸುವ ಕುರಿತು.

\*\*\*\*\*

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು, ಶಿವಪುರ ಗ್ರಾಮದ ಸ.ನಂ 176/ಬಿ ರಲ್ಲಿ 2.00 ಎಕರೆ  
ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಉಪ ಖನಿಜ ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಮಾಡಲು ಹತ್ತು ವರ್ಷ ಅವಧಿಗೆ, ದಿನಾಂಕ 13-  
05-2013 ರಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ 358 ಎಂದು ಗುರುತಿಸಿ, ಶ್ರೀ ಪ್ರಸನ್ನ  
ಶೆಟ್ಟಿ ಇವರಿಗೆ ಗುತ್ತಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಮಾಡಿಕೊಡಲಾಗಿದೆ. ಸದರಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು  
ಒಪ್ಪಂದದ ದಾಖಲೆಗಳನ್ನು 90 ದಿನದೊಳಗಾಗಿ ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ಉಪನೋದಣಾಧಿಕಾರಿಗಳ  
ಕಛೇರಿಯಲ್ಲಿ ನೊಂದಣಿ ಮಾಡಿಸಿದ ನಂತರ, ನಕಲು ಪ್ರತಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಹಿಂತಿರುಗಿಸಲು  
ಸೂಚಿಸಿದ ಹಾಗೂ ಖಾಲಿ ಇರುವ ಒಂದು ಪ್ರತಿ ಉಪನೋದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ದಾಖಲೆಗಳಿಗೆ  
ಸೇರಿಸಲು ರವಾನಿಸಿರುತ್ತದೆ.

ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಮತ್ತು ಪರತ್ತುಗಳಿಗೊಳಪಟ್ಟಂತೆ ಗುತ್ತಿಗೆದಾರರು, ಗುತ್ತಿಗೆ  
ಪ್ರದೇಶದಲ್ಲಿನ ಖನಿಜದ ಉತ್ಪಾದನೆ ಮತ್ತು ರವಾನೆ ಪ್ರಮಾಣವನ್ನು ಮಾಸಿಕ, ತ್ರೈಮಾಸಿಕ ಹಾಗೂ  
ವಾರ್ಷಿಕವಾಗಿ ವರದಿ ಸಲ್ಲಿಸಬೇಕು. ಈ ವರದಿಗಳಲ್ಲಿನ ಪ್ರಮಾಣಕ್ಕೆನುಗುಣವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ  
ಸಂದಾಯ ಮಾಡಬೇಕು.

ಕ.ಉ.ಖ.ರ.ನಿಯಮ 1994 ರ ಉಪನಿಯಮ 18(10) ರಂತೆ ವಾರ್ಷಿಕ ಉತ್ಪಾದನಾ  
ವರದಿಯನ್ನು ಮುಂದಿನ ವರ್ಷದ ಎಪ್ರಿಲ್ ತಿಂಗಳ 10ನೇ ತಾರೀಖಿನೊಳಗೆ ಇಲಾಖೆಗೆ  
ಸಲ್ಲಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶವು ಸಾರ್ವಜನಿಕ ರಚನೆಗಳಾದ ರಸ್ತೆ, ರೈಲು ಹಳಿ,  
ಸಾರ್ವಜನಿಕ ಕಟ್ಟಡ, ಜಲಾಶಯ, ಕೆರೆ, ಕಾಲುವೆ ಇತ್ಯಾದಿಗಳಿಂದ 50/200 ಮೀ. ಅಂತರದ  
ಸರಕಿತ ವಲಯವನ್ನು ಬಿಟ್ಟಿರಬೇಕು.

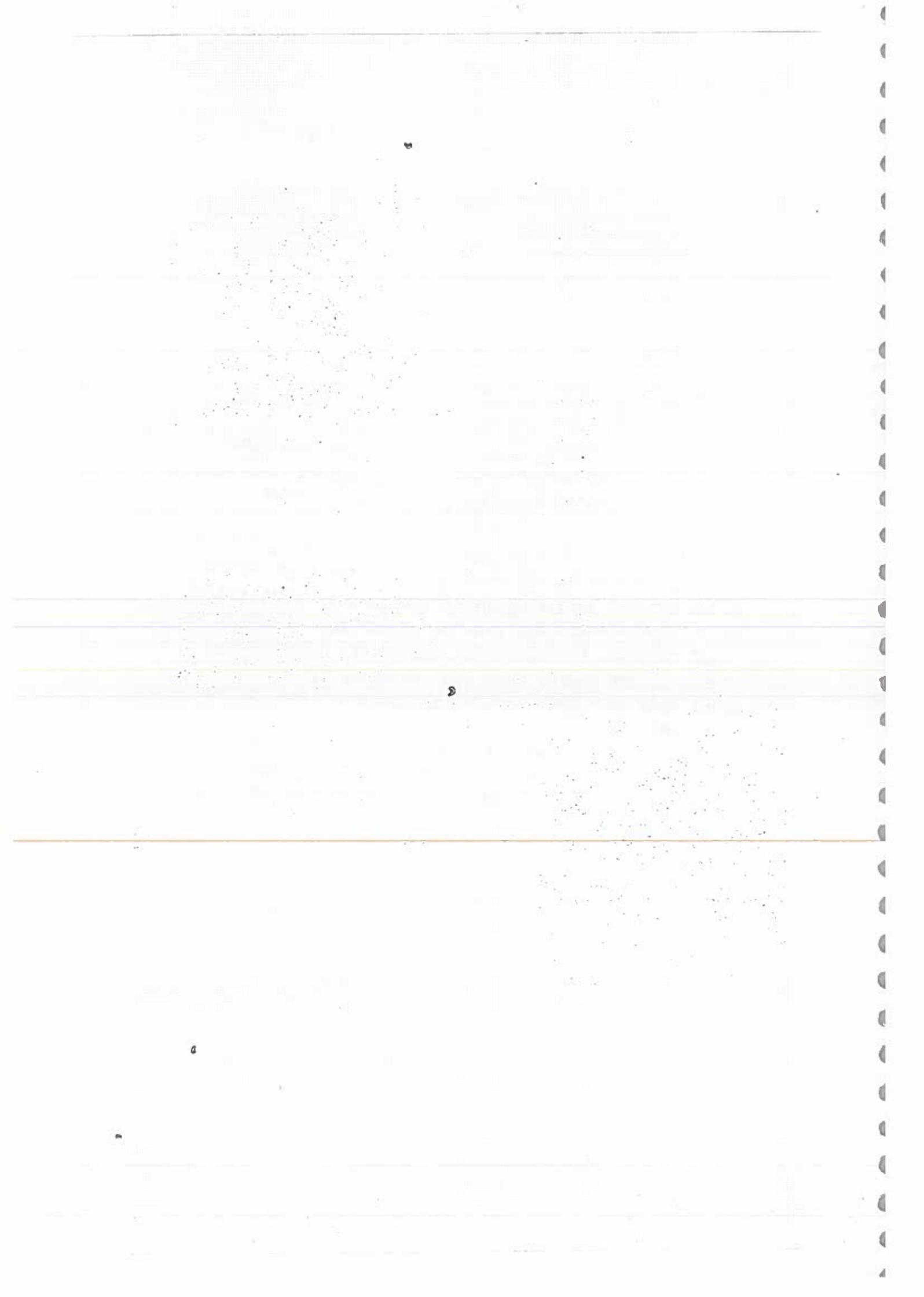
ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಹರಿಯ ಭೂವಿಜ್ಞಾನಿ  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ  
ಉಡುಪಿ

ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ಪ್ರತಿ ಹಾಗೂ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

- 1) ಮಾನ್ಯ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
- 2) ತಹಸೀಲ್ದಾರ್, ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಜಿಲ್ಲೆ.

o/c



Translated Copy of ANNEXURE - B

13

Government of Karnataka

Office of the Senior Geologist, Dept. of Mines and Geology,  
Manipal, Udupi-576104

E-mail: sgdmgudupi@gmail.com

Telephone:

0820-2572333

Sl.No.:GBE/HB(UDUPI)/KGGu/357/14-15/1811-1813

Date: 25.07.2015

To,  
Sri Prasanna Sooda  
Sri Mookambika crusher,  
Yalagoli, Shivapura.

Sir,

Sub: Execution of Quarry Lease of Building Stone Quarry  
in Sy.No.176/P1 measuring 2 acres in Shivapura Village, Karkala  
Taluk, Udupi District.

\*\*\*\*\*

To quarry the minor mineral of building stone for a period of 10 years with effect from 13.05.2013 in Sy.No.176/P1 measuring 2 acres extent of Shivapura Village, Karkala Taluk, Udupi District is indentified with quarry lease no.358 and lease deed is executed with Sri. Prasanna Shetty. It is informed to get the building stone quarry lease registered within 90 days with the concerned Taluk Sub-Registrar office and after registration informed to send one copy to this office and one copy is to be transferred to the office of the Sub-Registrar for records.

As per the conditions of the building stone quarry lease, Lessee shall furnish report of the extraction of the minor mineral in the leased area and the quantity of transportation monthly, quarterly and yearly. As per the quantity reported Royalty shall be paid to the state.

As per the Karnataka Minor Mineral Concession Rules, 1994, sub rule 18(10) the report of yearly production shall be furnished to the department within April 10<sup>th</sup> of the next year to the department. The quarry lease shall be beyond safety distance of 50/200 Meters from the public road, rail track, public building, lake, tank, canal etc.

Yours faithfully,  
Sd/-  
Senior Geologist,

14

**Mines and Geology Department,  
Udupi.**

A copy of the quarry lease deed and a copy of this letter are furnished for information.

1. The Commissioner, Mines and Geology Department, Bengaluru.
2. Tahashildar, Karkala Taluk, Udupi District.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮಣಿಪಾಲ, ಉಡುಪಿ -576104  
 ಇ-ಮೇಲ್: sgdmguudupi@gmail.com ದೂರವಾಣಿ: 0820-2572333

ಸಂ:ಗಧೂಇ/ಹಿಧೂ(ಉಡುಪಿ)/ದೂರಜೆ/2021-22 | 2197

ದಿನಾಂಕ:08.09.2021

ಇವರಿಗೆ,

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ  
 ರಾಜ್ಯ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ಅಂದಾಜೀಕರಣ ಪ್ರಾಧಿಕಾರ  
 ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ

ವಿಷಯ: ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ: 358 ಗೆ ಸಂಬಂಧಿಸಿ ಮಾಹಿತಿ ನೀಡುವ ಬಗ್ಗೆ.

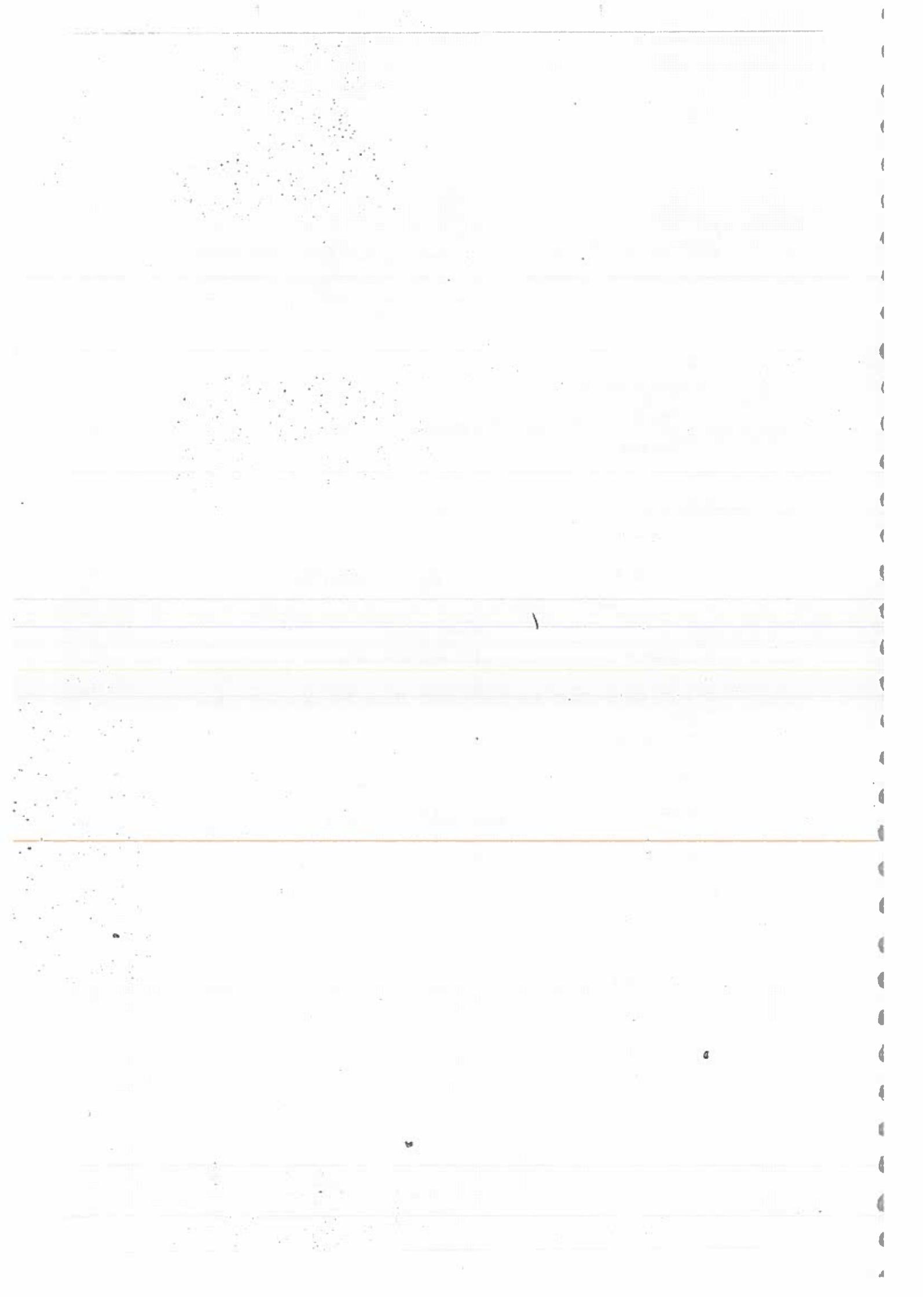
ಉಲ್ಲೇಖ: ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿ ಶಿವಪುರ ಗ್ರಾಮ, ಹೆಬ್ಬಿ ಉಡುಪಿ ಇವರ ಮನವಿ  
 ದಿನಾಂಕ: 08.09.2021.

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಹೆಬ್ಬಿ ತಾಲ್ಲೂಕು ಶಿವಪುರ ಗ್ರಾಮದ ಸ.ನಂ: 176/ಬಿ ರಲ್ಲಿ ಹೊಲದಿರುವ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ: 358 ನ್ನು 2.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣ ಪ್ರದೇಶಕ್ಕೆ ಮಂಜೂರು ಮಾಡಿರುವ ಬಗ್ಗೆ SEIAA, ಬೆಂಗಳೂರು ಇವರಿಗೆ ಮಾಹಿತಿ ನೀಡಲು ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಕೋರಿದಂತೆ ಅದರಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಉಡುಪಿ ಜಿಲ್ಲೆ, ಹೆಬ್ಬಿ ತಾಲ್ಲೂಕು, ಸ.ನಂ: 176/ಬಿ ರಲ್ಲಿನ 3.00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿ ಇವರಿಗೆ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ: 358 ನ್ನು ದಿನಾಂಕ: 13.05.2008 ರಿಂದ ಅನ್ವಯವಾಗುವಂತೆ 5 ವರ್ಷಗಳ ಅವಧಿಗೆ ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಮೂಲ ಮಂಜೂರಾತಿ ನಕ್ಷೆ/ಅಮಲ್ಕಾರಿ ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ. ನಂತರ 3.00 ಎಕರೆ ಪ್ರದೇಶವನ್ನು 1.00 ಎಕರೆ ಕಡಿತಗೊಳಿಸಿ, 2.00 ಎಕರೆ ಪ್ರದೇಶಕ್ಕೆ ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಾವಳಿ 1994 ರ ತಿದ್ದುಪಡಿ ನಿಯಮಾವಳಿ 2016 ರ ನಿಯಮ 8A(2) ರಂತೆ ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆಯನ್ನು ಮೂಲ ಮಂಜೂರಾತಿ ದಿನಾಂಕ: 13.05.2008 ರಿಂದ ಅನ್ವಯವಾಗುವಂತೆ 20 ವರ್ಷಗಳ ಅವಧಿಗೆ ವಿಸ್ತರಿಸಿ ನೀಡಲಾಗಿರುತ್ತದೆ ಸದರಿ ಅವಧಿ ವಿಸ್ತರಿಸಿದ ನಕ್ಷೆ/ಅಮಲ್ಕಾರಿ ಪ್ರತಿ ಲಗತ್ತಿಸಿದ ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ನೀಡಿದೆ.

(ಸಂದೀಪ್ ಜಿ.ಯು)

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ  
 ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ  
 ಉಡುಪಿ



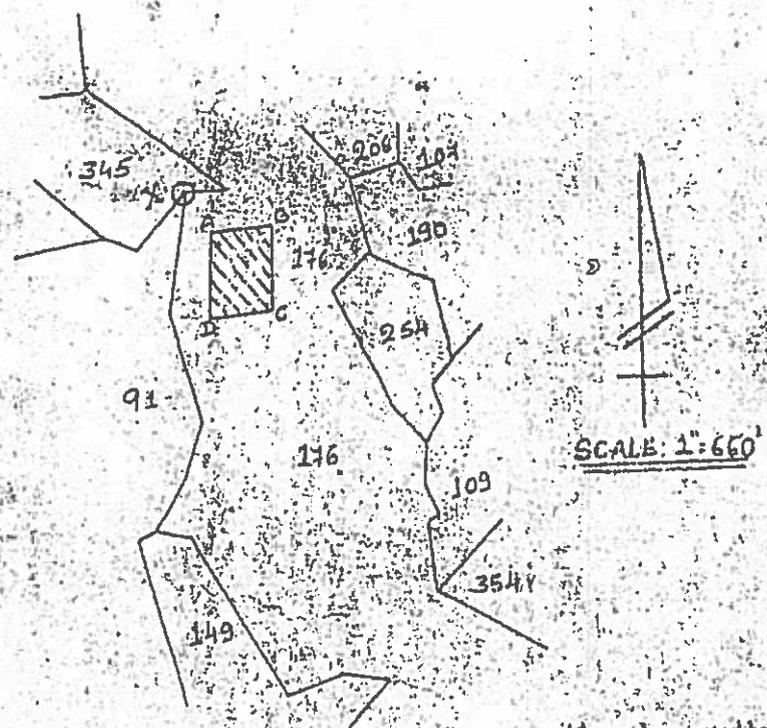
showing the Area Inspected, Surveyed and Demarcated to Sri. Prashna Shetty  
 Grant of Building stone Quarry Lease in part of survey No. 176/pl of Shivapura  
 Village, Karkala Taluk and Udupi District over an area of 2.00 Acre.

 Area Surveyed and Demarcated for grant of a Building stone Quarry Lease  
 over an area 2.00 Acre. In part of Sy No. 176/pl.

Boundaries  
 North : part of sy. no 176  
 South : part of sy. no 176  
 East : part of sy. no 176  
 West : part of sy. no 176

Co-ordinates		
point	Latitude	Longitude
A	N 13 24 11.2	E 74 58 00.9
B	N 13 24 11.1	E 74 58 03.5
C	N 13 24 08.0	E 74 58 03.5
D	N 13 24 08.1	E 74 58 00.9
X	N 13 24 12.8	E 74 57 59.9

Datum: WGS84



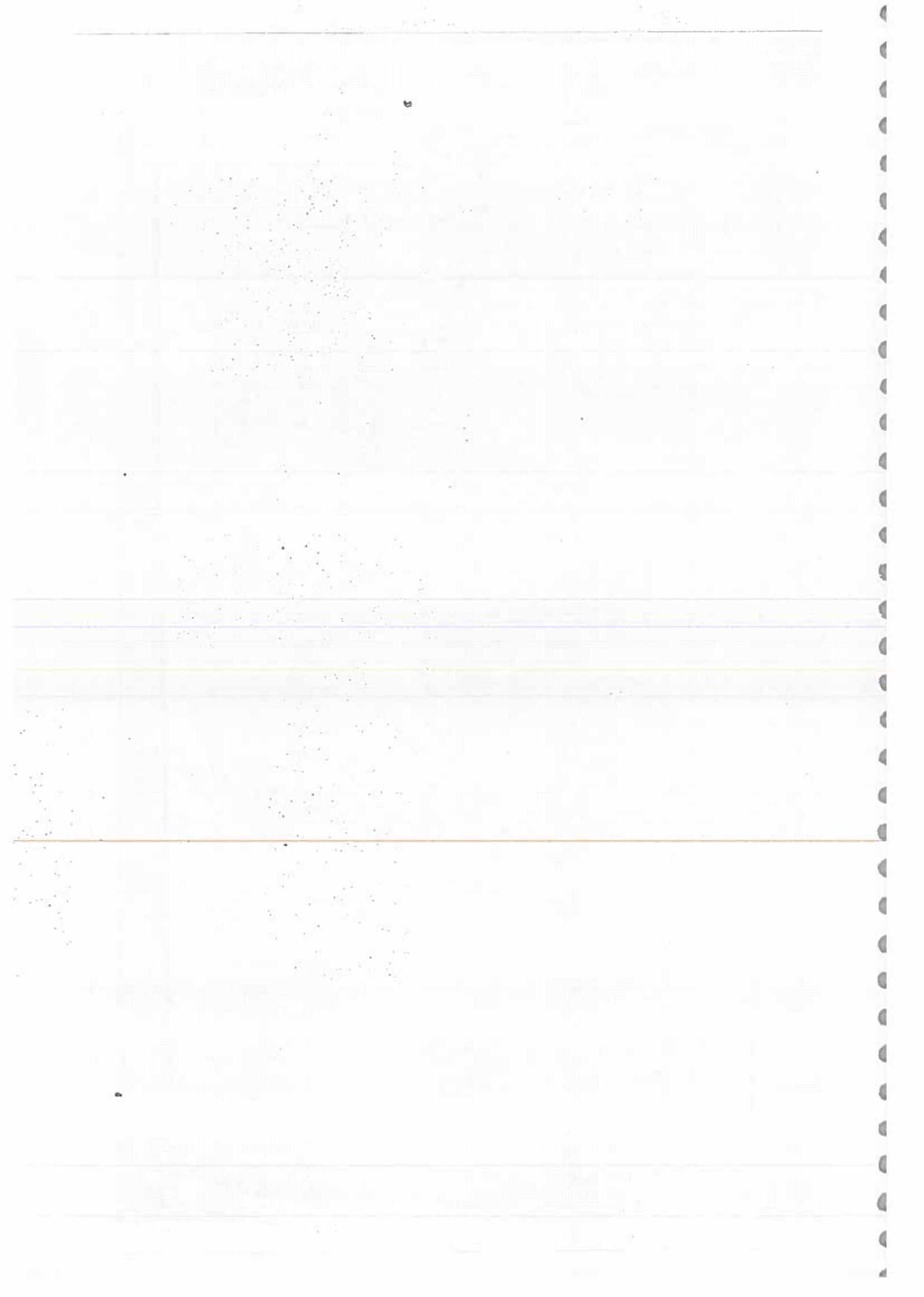
Area Surveyed by:

*Nandy*  
 ಸಾಬ್ ಶಿವಪುರ  
 ಗಿ. ಸಾ.ಸ.  
 ಮಂಡಿ

Area Inspected by:

*[Signature]*  
 GEOLOGIST  
 Mines and Geology Dept.  
 Udupi

*[Signature]*  
 2015-2015  
 176/pl



17

## Translated Copy of ANNEXURE - C

Government of Karnataka

Office of the Senior Geologist, Dept. of Mines and Geology, Manipal,  
Udupi-576104

E-mail: sgdmgudupi@gmail.com  
2572333

Telephone: 0820-

Sl:GBE/HB(UDUPI)/Complaint/2021-22/2197

Date: 08.09.2021

To,

Member Secretary,

State Environment Impact Assessment Authority,

Bengaluru.

Sir,

Sub: Furnishing of Information in regard to quarry lease no.358.

Ref: Request by Sri. Prasanna Shetty, Shivapura Village, Hebri,  
Udupi dated  
08/09/2021.

\*\*\*\*\*

In respect of the above subject in respect of grant of quarry lease no. 358 measuring 2 acres in Sy.No.176/P1 of Shivapura Village, Hebri Taluk, Udupi District, to SEIAA, Bengaluru information is sought request under the reference. On verification, the quarry lease no.358 in Sy.No.176/P1 measuring 3 acres of Hebri Taluk, Udupi District was granted to Sri.Prasanna Shetty on 13.05.2008 for a period of 5 years. The original sanctioned sketch of quarry lease is enclosed. Thereafter the granted 3 acres was reduced by one acre and for the remaining 2 acres as per Rule 8A(2) of Karnataka Mines Mineral Concession Rule, 1994, amendment rule 2016, the original grant is extended from 13.05.2008 for 20 years. For the extended period the detailed sketch copy is enclosed for your information.

Sd/-

(08/09/2021)

Sandeep G U,

Senior Geologist,

Mines and Geology Department,

Udupi.



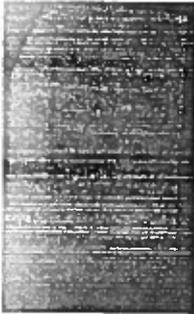
**Prasanna Shetty - Mookambika Industries Shivapura**

3 messages

RAVI RAO <raviraot@gmail.com>  
To: e.thirun@nic.in

Tue, Apr 7, 2020 at 3:06 PM

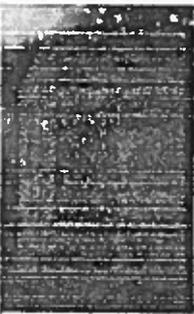
5 attachments



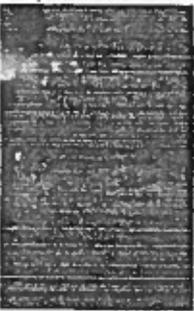
IMG\_20200407\_144736809.jpg  
3351K



IMG\_20200407\_144807878.jpg  
2745K



IMG\_20200407\_144746763.jpg  
3176K



IMG\_20200407\_144756267.jpg  
3295K

IMG\_20200407\_144710253.jpg  
3293K

Sl No.	Specific Conditions	Compliance Status
1.	Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	The quarrying work is done then only in the validity period of lease. No operation done after the Validity Period
2.	Baseline data on health profile of each of the workers shall be maintained.	Workers Baseline data is maintained regularly
3.	PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.	Health checkup of the workers are done by local doctors.
4.	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	No change in quarrying Policy
5.	This Environmental Clearance is co- terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES -1994.	Quarry lease and EC renewed
6.	Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/KMMC RULES-1994.	We are following provisions strictly and no deviation are made.
7.	All the conditions stipulated in the Consent for establishment issue (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	All the conditions as per CFE is implemented.
8.	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA/ Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.	We are not quarrying below water table.
9.	The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.	Wherever top soil is removed and same are stacked and used for reclamation and plantation purposes.
10.	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	There is no waste rock at our quarry site. We are following guidelines for height of the stack and slope of the dump.

11.	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.	Catch drains and siltation ponds appropriate size are constructed and regular de-silted work is undertaken.
12.	Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.	Wherever retaining wall is necessary within quarry to check run-off and siltation is made.
13.	The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority	We have made necessary conservation measure to augment ground water resources in the area
14.	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	We have made Appropriate mitigation measures to prevent pollution nearby water bodies.
15.	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	SUBMITTED
16.	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rainwater harvesting by constructing check dams/convertng quarried pits to rain water harvesting ponds.	Long-term measures planned and implemented
17.	Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Suitable measures are taken to prevent Vehicular emissions
18.	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional office, MoEF, Bengaluru.	Done regularly
19.	This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from	All statutory clearance are obtained

	the respective department/agencies.	
20.	The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1km from proposed quarry.	Done regularly
21.	Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.	No operation is done without prior permission.
22.	Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	Sanitary facilities, First Aid and health care facilities are provided to Domestic waste generated are disposed in scientific manner
23.	The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and/or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru within 3 months.	All precautionary measures are taken for conservation and protection of endangered fauna.
24.	The project proponent shall delineate Quarry Closure Plan/exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	-NA-
25.	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	Regularly plantation is done during the rainy season
26.	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru 5 years in advance of final quarry closure for approval.	-NA-

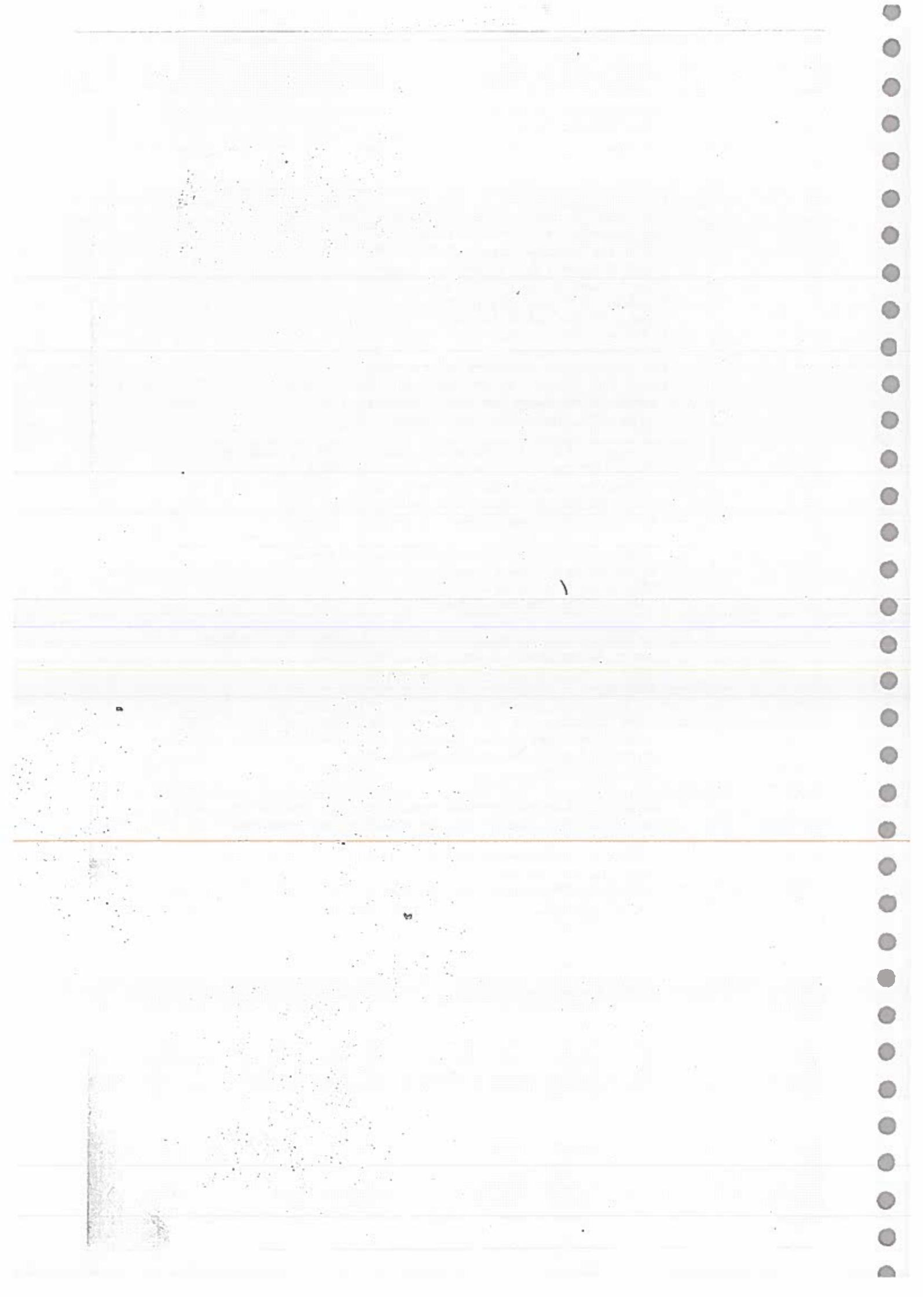
27.	Retention walls should be a minimum of 2.5mtr height with base of 3mtr.	Wherever necessary Retention walls are Built.
28.	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	Necessary constructions are made.
29.	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	Details are submitting yearly.
30.	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Quarry dust and jelly are used to cover pits
31.	Link road from quarry site to main shall be maintained and black topped by the project proponent.	Roads are maintained regularly with proper trench.
32.	The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Properly demarcated
33.	No quarrying shall be undertaken outside the lease area.	The quarrying is done within the quarry lease area.
34.	The project authorities shall maintain a margin of 7.5 meters along the lease boundary.	Maintained
35.	The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.	All precautions are taken.
36.	The project authority shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	The promoter are providing Financial Assistance to local school and charitable Trust.
37.	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.	Quarry pits are well protected.
38.	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.	No stagnation of water in the quarry pits.
39.	Haulage approach road should not be through village till the main road is reached.	Separate Road is maintained.

40.	The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	Workers and people in the nearby vicinity of the quarry are assisted with medical facilities. Medical bills of workers and people in the nearby vicinity of the quarry are reimbursed.
41.	The final order of the Government regarding areas coming under Western Ghats and Court judgement regarding Eco- Sensitive zone shall be binding on the project Authority.	-no- The project site is Outside the Eco- Sensitive Zone.

SL.No.	General Conditions	Compliance Status
1.	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	No change is made in the quarrying technology.
2.	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	No change in the calendar plan.
3.	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.	Air quality is within the parameters.
4.	Data on ambient air quality (PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> ) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.	Regularly submitted.
5.	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	Sprinkler system maintained.
6.	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	Proper control on noise level is maintained.
7.	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 <sup>th</sup> May 1993 and 31 <sup>st</sup> December 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.	Waste water discharge is very minimum and proper measures are taken oil and grease trap.
8.	Personnel working in dusty area should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bengaluru.	Due care is taken and proper protective respiratory devices are provided Adequate training and information on safety and health aspects are provided.

9.	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.	Environmental management committee is constituted and regular meeting is done.
10.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.	Funds earmarked for environmental protection are utilized regularly.
11.	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Information given regularly.
12.	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment) Dept of Environment, Government of Karnataka, Udupi and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extent full co-operation to the Officer (S) of these offices by furnishing the requisite data / information/monitoring reports.	Full corporation is given to the officers in-charge.
13.	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	Half yearly reports sent regularly.
14.	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion/ representation has been received while processing the proposal.	Clearance letter is given to the local Panchayat.
15.	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Displayed in the prominent place.
16.	The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.	Yes

17.	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vornacular language of the locality concerned, within 7 days of issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <a href="http://www.seiaa.kar.nic.in">http://www.seiaa.kar.nic.in</a> or <a href="http://seiaa.karnataka.gov.in">http://seiaa.karnataka.gov.in</a> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.	Yes
18.	Concealing factual data or submission of false / fabricated data and failure to comply with ant of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.	No false / fabricated data provided.
19.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	No appeal.
20.	The SEIAA or any other competent authority may alter/ modify the above conditions or stipulate any further condition in the interest of environment protection.	All the conditions are strictly followed.
21.	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the pfovisions of Eavironment (Protection) Act, 1986.	We are trying level best to comply with all the conditions.
22.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.	We are trying level best to comply with all the conditions.





ANNEXURE - E

27

Thirunavu <a.thirun@nic.in>

Thu, Apr 9, 2020 at 12:25 PM

To: raviraot@gmail.com

Cc: Regional Officer - Udupi Karnataka State Pollution Control Board <udupi@kspcb.gov.in>, "K.P. SINGH" <rosz.bng-mof@nic.in>

Thanks sir for the submission of six monthly compliance report.

The report is incomplete, no supportive documents, no information on compliance detail on certain conditions. pl submit the following:

Specific condition No 2, - Copy of health records of at least two workers

9- photograph of top soil storage/ utilisation

10 photograph on stock of waste rock

11. photographs of catch drain, quotation pond

12 & 27 photograph of retaining wall

13- details of water conservation measures

14 - details of water bodies nearby if any( name, distance photograph, slope / level difference from the site etc.)

17 copy of the pollution under certificate for the vehicles used

18 copy of digital processing of the site

20- health records of people within 1 km radius

25 details of plantation- total area of the site, area of plantation, photograph and layout showing plantation

28- photograph of check dams

31 photograph of link road, length,

34 photograph showing 7.5 m margin at the boundary

36. Details of activities carried out along with budget and supportive documents,

General Conditions: 3- copy of the latest ambient air quality monitoring report

5- photographs on water sprinkling

6 copy of the latest noise level monitoring

7.wastewater generation and method of disposal

9.details of Environment Management Cell

10 details of funds earmarked for Environmental management

17. copy of the advertisement made on EC

regards

**E.THIRUNAVUKKARASU**

SCIENTIST 'E' / ADDITIONAL DIRECTOR

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

4th FLOOR, KENDRIYA SADAN,

17TH MAIN ROAD, BLOCK-II, KORAMANGALA

BENGALURU- 560 034

080-25635902- ext:16

M: 7290835157

— Original Message —

From: raviraot@gmail.com

To: Thirunavu <a.thirun@nic.in>

Sent: Tue, 07 Apr 2020 15:06:09 +0530 (IST)

Subject: Prasanna Shetty - Mookambika Industries Shivapura



RAVI RAO <raviraoit@gmail.com>  
To: Thirunavú <s.thirun@nic.in>

Tue, Apr 21, 2020 at 10:43 AM

Dear sir,  
We are IN COVID lockdown. We will submit the same as early as  
[Quoted text hidden]

Yours Faithfully

CA M Ravi Rao

29

**ANNEXURE - F**

From

SRI PRASANNA SHETTY  
S/O BHUJANGA SHETTY,  
SHIVAPURA, KARKALA TALUK, UDUPI DIST 576112

TO

MR. E. THIRUNAVUKKARASU  
SCIENTIST 'E'/ ADDITIONAL DIRECTOR  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
BENGALURU, KARNATAKA.

Dear Sir

SUB: Compliance Report

Ref: Ref: SZ/BGR/KAR/UDU/VL/699 dated 16.04.2018

In continuation of our submission, we herewith enclosing following documents;

1. 2. Copy of Health records of 2 Workers: **enclosed**
2. 9. Top soil storage/ utilization-The building stone is on above the land and we are not excavating top soil to unearth building stone. No photograph Enclosed.
3. 10. Photograph of stock of waste rock- No waste rocks in our site. All the hard stores and crushed.
4. 11. Photograph catch drain, quotation pond: **Photographs Enclosed.**
5. 12 & 27 Photograph of retaining wall: **Photographs Enclosed.**
6. 13 Water conservation measures: The rain water is harvested and we have taken precaution to flow of quarry water to the natural drainage.
7. 14 Details of water bodies: There are no natural Water storage in and around the quarry. No water bodies are there in this area.
8. 17 Pollution certificate for the vehicles: **Emission Test certificate of vehicles Enclosed.**
9. 18 Copy of digital processing of the site: **Enclosed**
10. 20 Health records of people: **Enclosed**
11. 25 Details of plantation: The land leased out for quarry purpose at S no. 176 measuring 3.00 acres and 3 acres ( Lease No. 258 and 358/) and the land reserved for green belt is 0.57 acres and 0.48 acres. The green belt is covered by natural vegetation consists of Bhoghi plants, Badam, Cashew, Mango and Jackfruits trees. **The Photographs Enclosed.**
12. 28 Photograph of check dams: **Photographs Enclosed.**
13. 31 Photograph of link road, length: Photograph Enclosed The length of link road is 2.5 km

- 30
14. 34 Photograph showing 7.5m margin at the boundary: Photo enclosed.
  15. 36 Details of activities carried out along with budget and supportive general conditions: We are giving scholarships to poor and needy students and medical facility to poor and downtrodden people of the area. We are also giving computer to nearby Government School and donation to Charitable institution.
  16. 3 Copy of the latest ambient air quality monitoring: Enclosed
  17. 5 .Photograph of water sprinkling: Enclosed
  18. 6 Copy of the latest noise level monitoring: There is no deep hole drilling and blasting activities in blasting operation. We are providing protective ear muffs, nose masks safety shoes and hand gloves to reduce the effect of sound/noise and vibrations for drill operation.
  19. 7. Waste water Generation and method of disposal: There is no waste water generation in our unit. Water is used for spraying above the dust to minimize pollution of dust.
  - 20.9. Details of environment Management cell: We have formed environment management cells consists of local people residing in the area with local panchayath members. We are informing our meeting details to government officials .
  - 21.10. Details of funds earmarked for Environmental management :We are regularly providing funds for planting fruits plants and other soft plants to conserve ecology. We ourselves are taking utmost care in reducing the environmental pollution.
  22. 17. Copy of advertisement made on EC: The advertisement is made in Deccan Herald and Vijaya Karnataka copy enclosed.

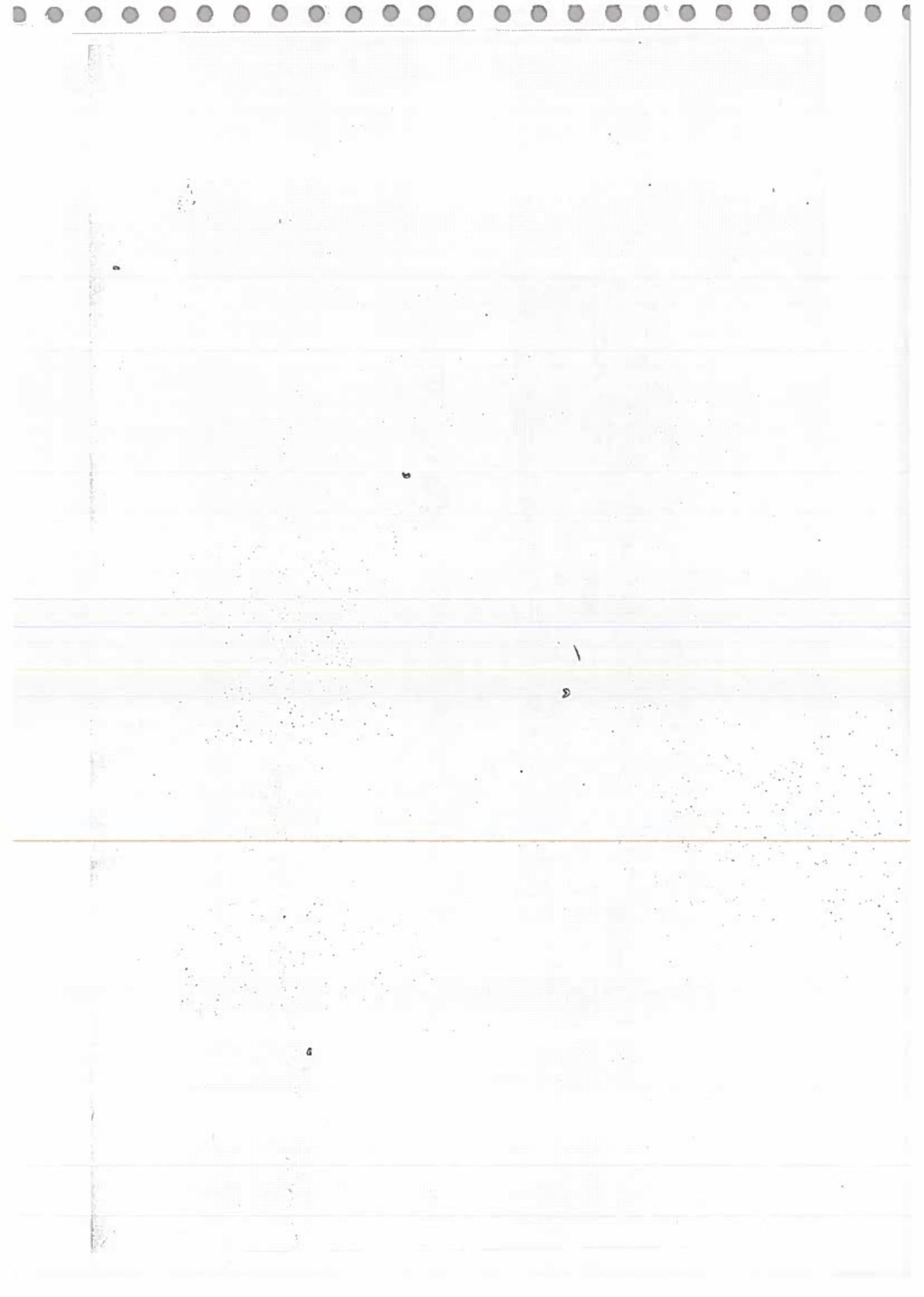
Thanking you

Yours faithfully

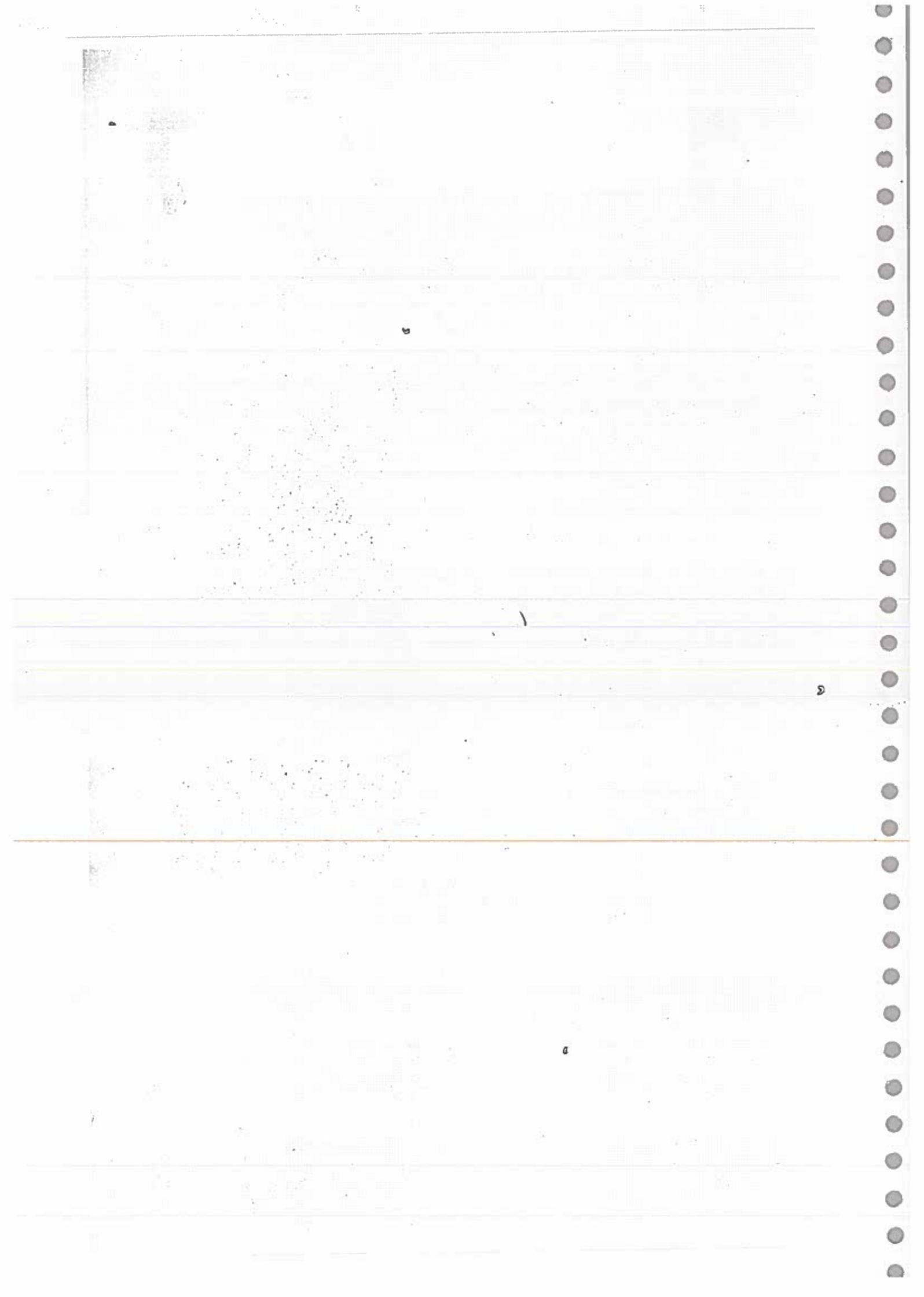


(Prasanna Shetty)









# CERTIFICATE OF PHYSICAL FITNESS

(To be produced by every Applicant to be issued by a Medical Officer)

I do hereby certify that I have examined the candidate

Shri/Smt./Kum. Pradeep Hegde Son/Daughter of  
Shri Prabhakar Hegde a candidate seeking for  
Admission/Appointment in Master's Degree English in  
Shivapur State/ Karnataka and cannot discover  
that he/she has any disease, constitutional affiliation of bodily infirmity except

I do not consider this a disqualification for under going to the course  
job of .....

His/her age according to his/her own statement is 33 yrs.  
Years, and by appearance about 32 years,  
Her/she has marks of small pox/vaccination.

### Personal Marks of Identification:

- 1.
- 2.

a) Height : 6. Ft. Cms      b) Weight : 80 kg Kgs

c) Chest Measurement  
i) Normal :  
ii) On full inspiration : Normal.

d) Accutences of Vision : Rt. Eye normal  
Lt. Eye normal

e) Accutences of hearing : Rt. Ear normal  
Lt. Ear normal

Any defect deformities or other disabilities when present should be noted in detail.  
In case were cant seeing is corrected with glasses instruments, the strength of the  
name (both Rt/Lt) should be noted.

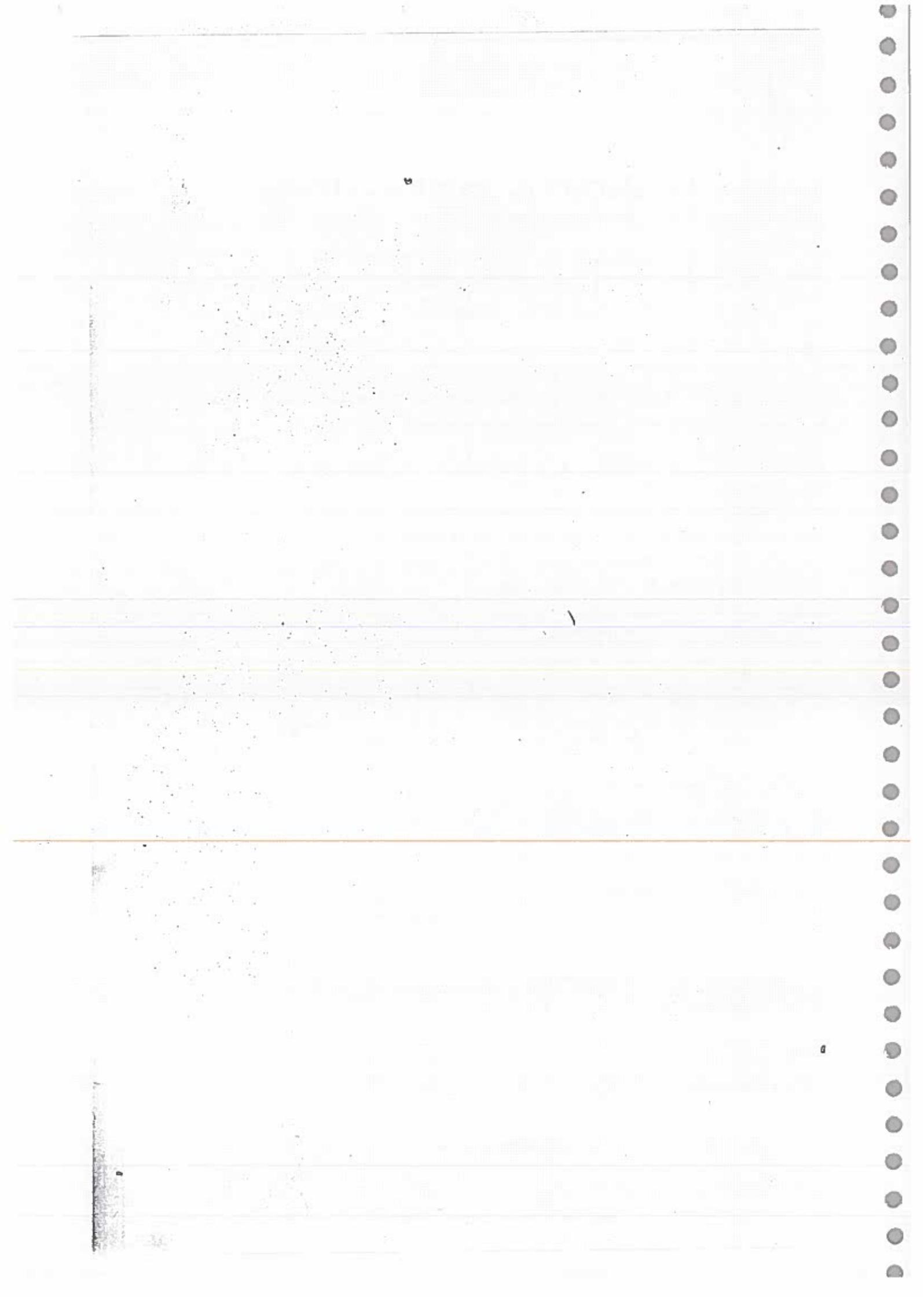
Pradeep  
Signature of the candidate

[Signature]  
Signature of the Medical Officer

Place: Shivapur  
Date:

Name :  
Rank :  
Designation :  
Reg. Number :

**Dr. GURUPRASAD K.**  
BAMS  
Regd. No. 12847,  
SRI RAGHAVENDRA CLINIC  
SHIVAPURA, Mob.: 9901540258

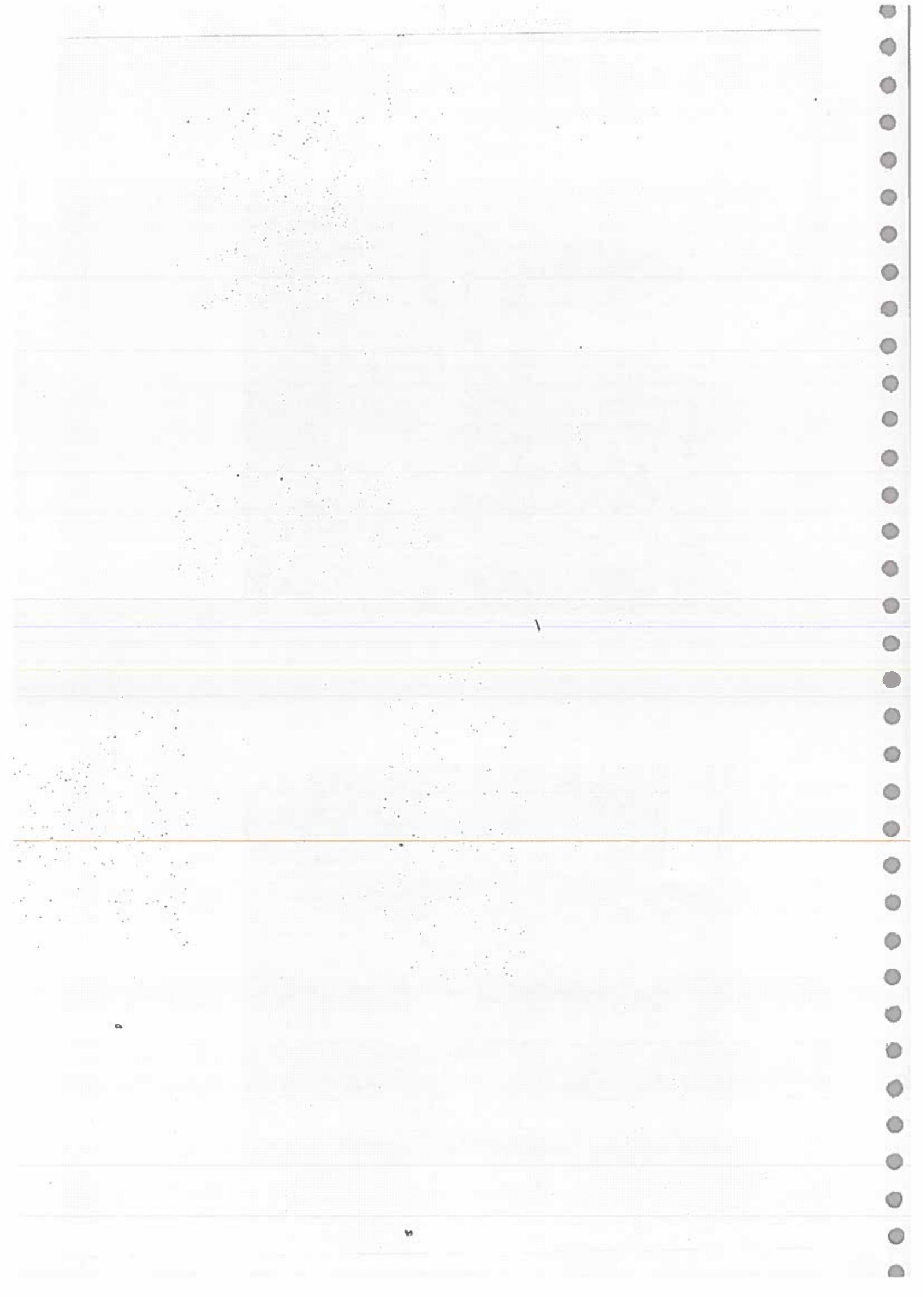


Drain Station Pond



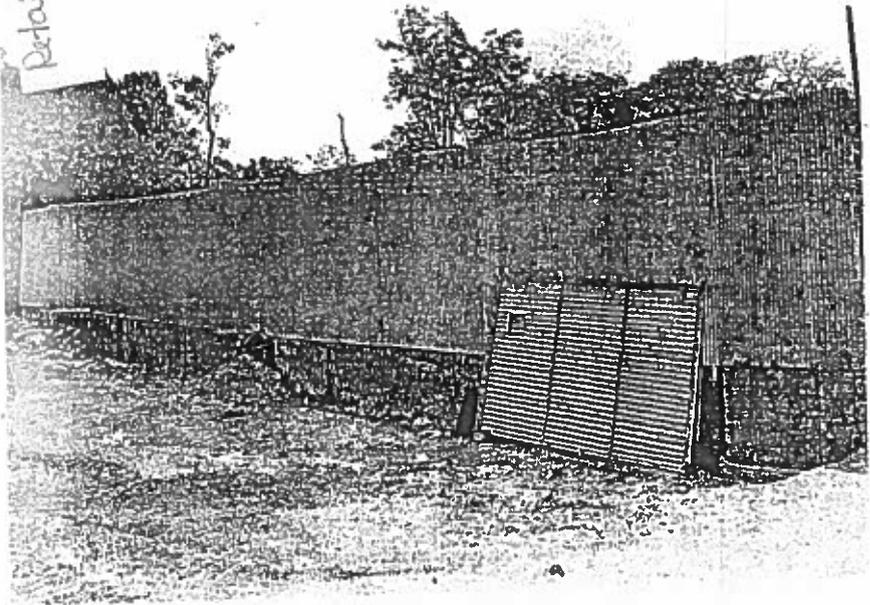
Drain Station Pond



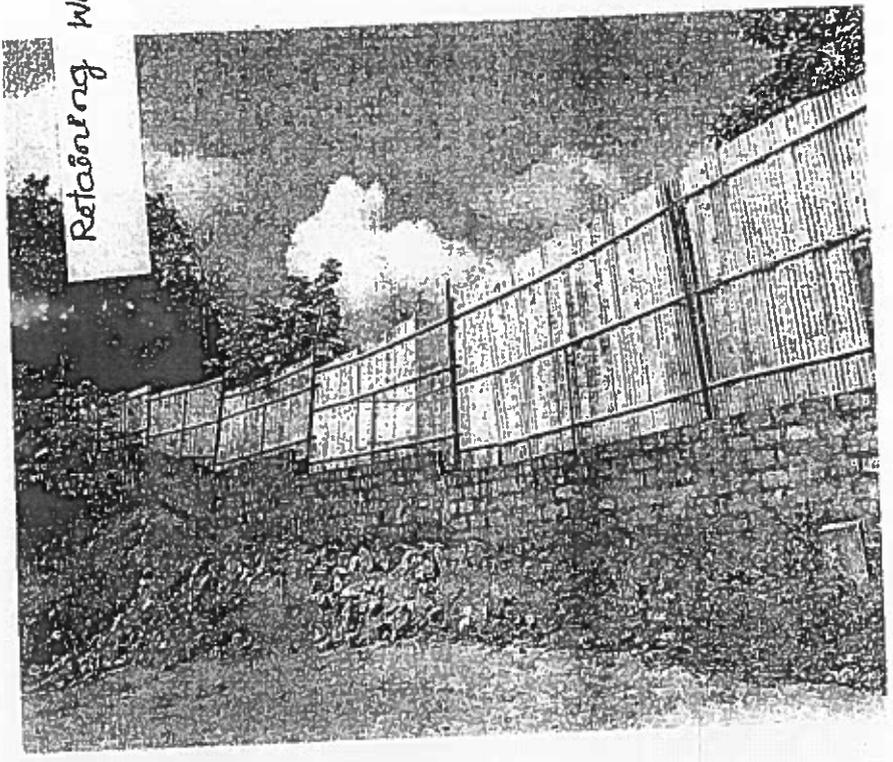


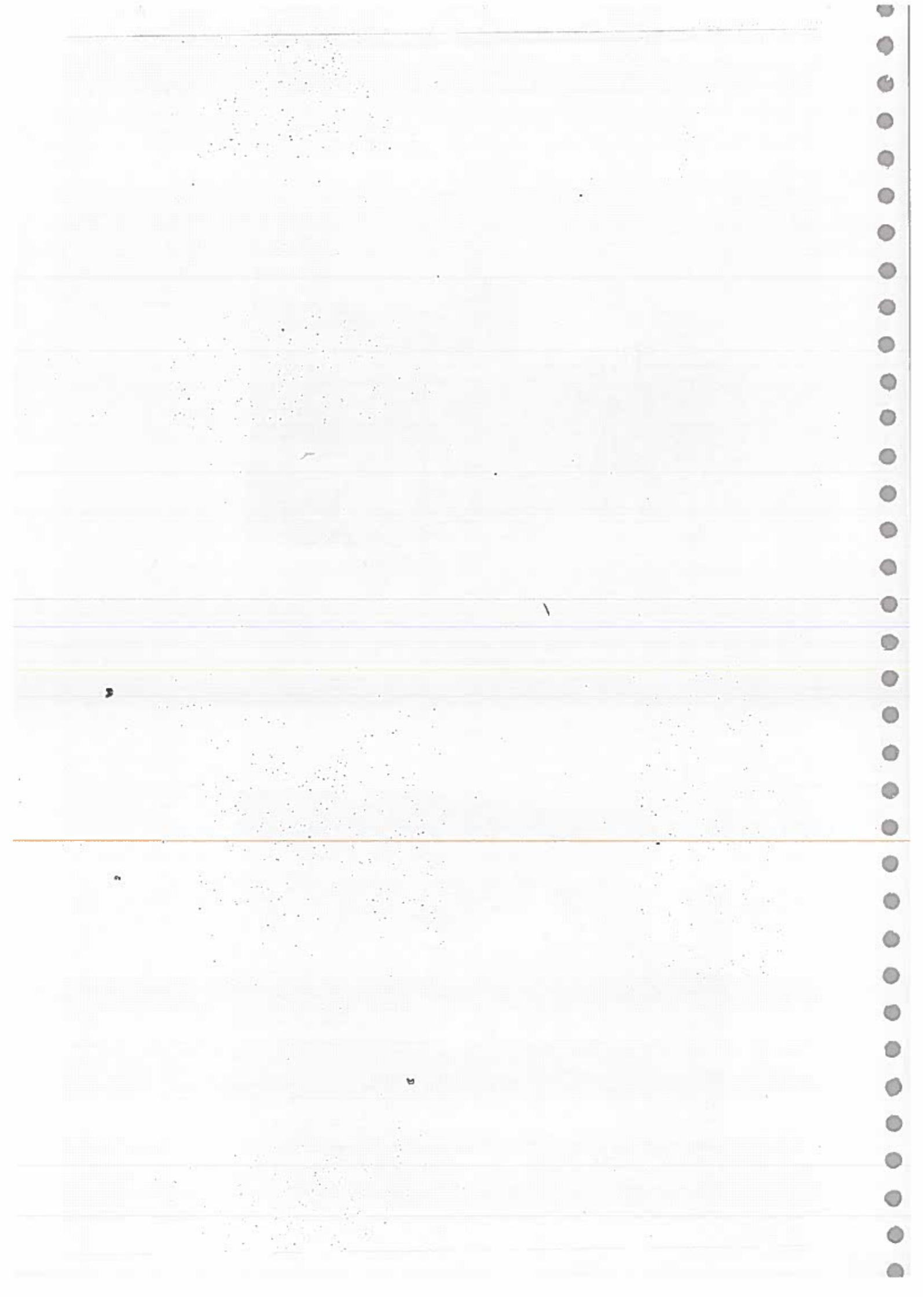
35

Retaining Wall



Retaining Wall



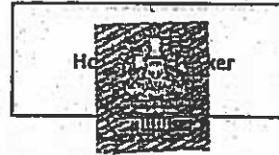
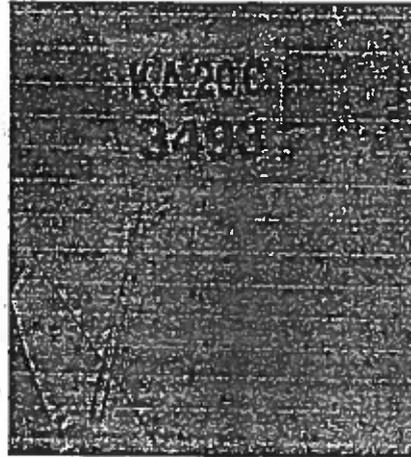


36

**COMPUTERISED POLLUTION UNDER CHECK CENTERS**  
(Rule 231(B)(8) of KMV Rules 1989)

Licence No : 1613/2016-17  
 Center Name : Grace ETC - Karkala  
 Center #1-64-3, Kukkundur, Karkala Taluk,  
 Address : Udipi District  
 Customer Name : PRASANNA SHETTY  
 Customer Mobile : 9448766682  
 Pucc No : D1125KA100154  
 Vehicle No : KA20C3493  
 Year of Regn : 09-12-2011  
 Type of Vehicle : H.G.V  
 Make : Tata Motors  
 Model : TIPPER  
 Test Date : 10-12-2019  
 Time : 17:35  
 Valid Up To : 09-06-2020

Photo of Vehicle



Certificate is not acceptable without Hologram Sticker & Get Renewed the Certificate within the Expiry Date.

**Test Data**

Flushing Cycle				
Avg	RPM Min	RPM Max	Temp	
	1520	2730	88	

Certificate price: ₹125

Sl. No	RPM		Temp		
	Min	Max	0.08	4.5	0088
1	1520	2730	0.08	4.5	0088
2	1520	2750	0.09	4.0	0088
3	1520	2740	0.09	4.5	0088
4	1520	2730	0.16	4.5	0088
Mean			0.11	4.38	

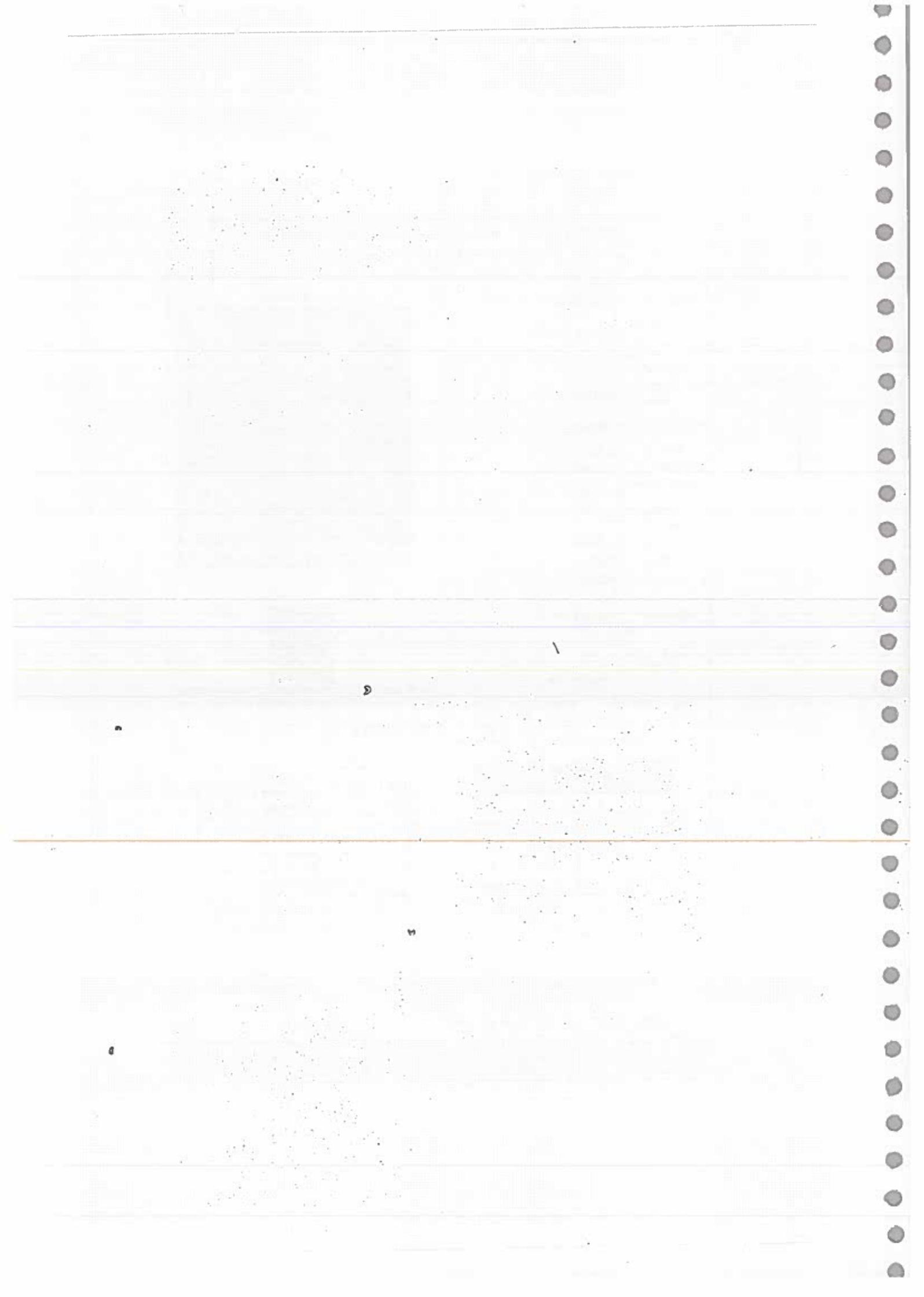
Pres Limit for Diesel vehicle	K(Light Absorption Co-efficient)	Harridge Units %
Free Acceleration	2.45	65

This Vehicle meets Emission Standards Prescribed by Rule 115(2) of CMVR 1989. Certificate is All India valid, Six Months for Bharat Stage III or below and one year for Bharat Stage IV vehicles.

Emission Testing Centre  
Hebri

Seal of Testing Station	Testing Station Code D1125	Authorised Signatory
-------------------------	-------------------------------	----------------------

**DO NOT DESTROY THE OLD CERTIFICATE. DO NOT HAND OVER TO OTHERS IN ANY CIRCUMSTANCES.**  
 Penalty for Air Pollution: Not exceeding for Rs- 1000 for the 1st offence and Not exceeding for Rs- 2000 for the 2nd & subsequent offence.



37

**COMPUTERISED POLLUTION UNDER CHECK CENTERS**

(Rule 251(B)(3) of CMVR, 1989)

Licence No: 1575/2016-17  
 Center Name: Sri Krishna Emission Testing Center  
 Center: Sri Krishna, fuels and services  
 Address: Indrali Mangal (Kannur Taluk)  
 Customer Name: PRASANNA SOODA  
 Customer Mobile: 9448766682  
 Pucc No: D1090KA101127  
 Vehicle No: KA-20-C-3492  
 Year of Regn: 19-12-2019  
 Type of Vehicle: LUPPER  
 Make: Tata Motors  
 Model: 1613SE  
 Test Date: 23-12-2019  
 Time: 10:17  
 Valid Up To: 23-12-2020

Photo of Vehicle



**Test Data**

Flushing Cycle			
Avg	RPM Min	RPM Max	Temp
0770	1960	094.66	

Srno	RPM Min	RPM Max	Km	HSU%	Temp
1	0710	1870	00.89	32.0	095.00
2	0620	1890	00.89	32.0	095.00
3	0620	1870	00.89	32.0	094.00
Mean			00.89	32.0	

Certificate is not acceptable without Hologram Sticker & Get Renewed the Certificate within the Expiry Date.

Certificate price: ₹ 125

Pres Limit for Diesel Vehicle	K(Light Absorption Co-efficient)	Harridge Units %
Free Acceleration	2.45	65

This Vehicle meets Emission Standards Prescribed by Rule 115(2) of CMVR 1989. Certificate is All India valid, Six Months for Bharat Stage III or below and one year for Bharat Stage IV vehicles.

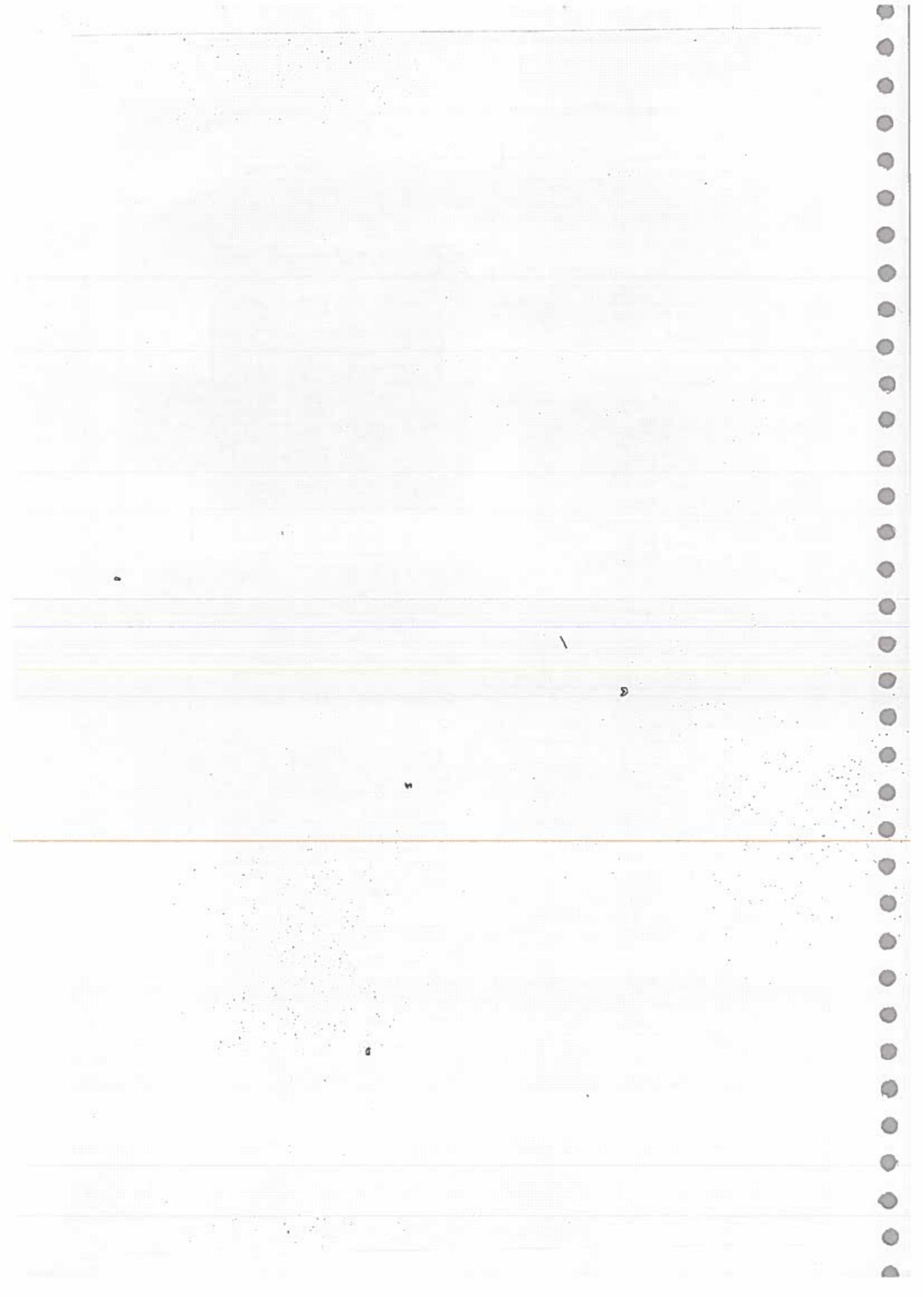
SRI KRISHNA L.  
 INDRALI - UDUPI - 575 191  
 0820 - 2573745.

Seal of Testing Station: Testing Station Code: D1090 Authorised Signatory

KINDLY DESTROY THE OLD CERTIFICATE & DO NOT HAND OVER TO ETC IN ANY CIRCUMSTANCES.

"Penalty for Air Pollution" Not exceeding for Rs. 1000 for the 1st offence and Not exceeding for Rs. 2000 for the 2nd & subsequent offence.

Print



Showing the area Granted to Sri. Prasanna Shetty For Grant of Building Stone lease in part of survey No. 176 of Shivapura Village, Karkala Taluk and District over an area of 3-00 Acre.

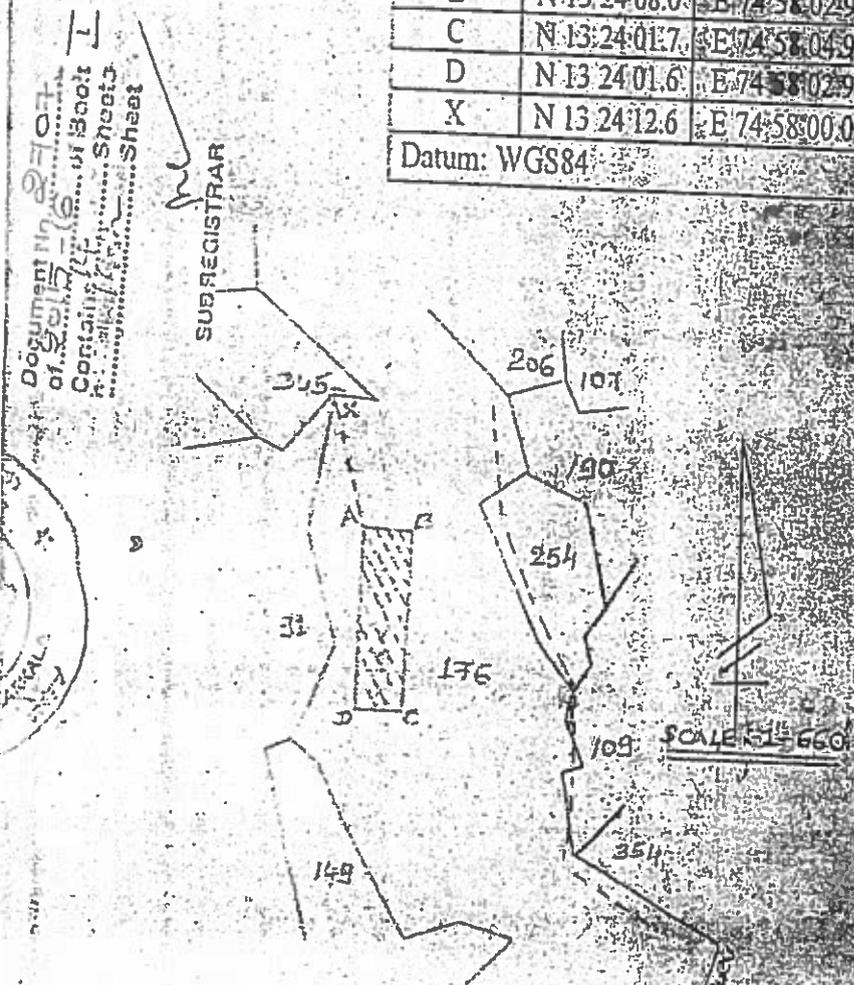
Area granted is 3-00 Acre.

**BOUNDARIES**

- North: Part of Sy.no. 176/P1
- North: Part of Sy.no. 176/P1
- East: Part of Sy.no. 176/P1
- West: Part of Sy.no. 176/P1

Co-ordinates		
Points	Latitude	Longitude
A	N 13 24 08.1	E 74 58 00.9
B	N 13 24 08.0	E 74 58 02.9
C	N 13 24 01.7	E 74 58 04.9
D	N 13 24 01.6	E 74 58 02.9
X	N 13 24 12.6	E 74 58 00.0

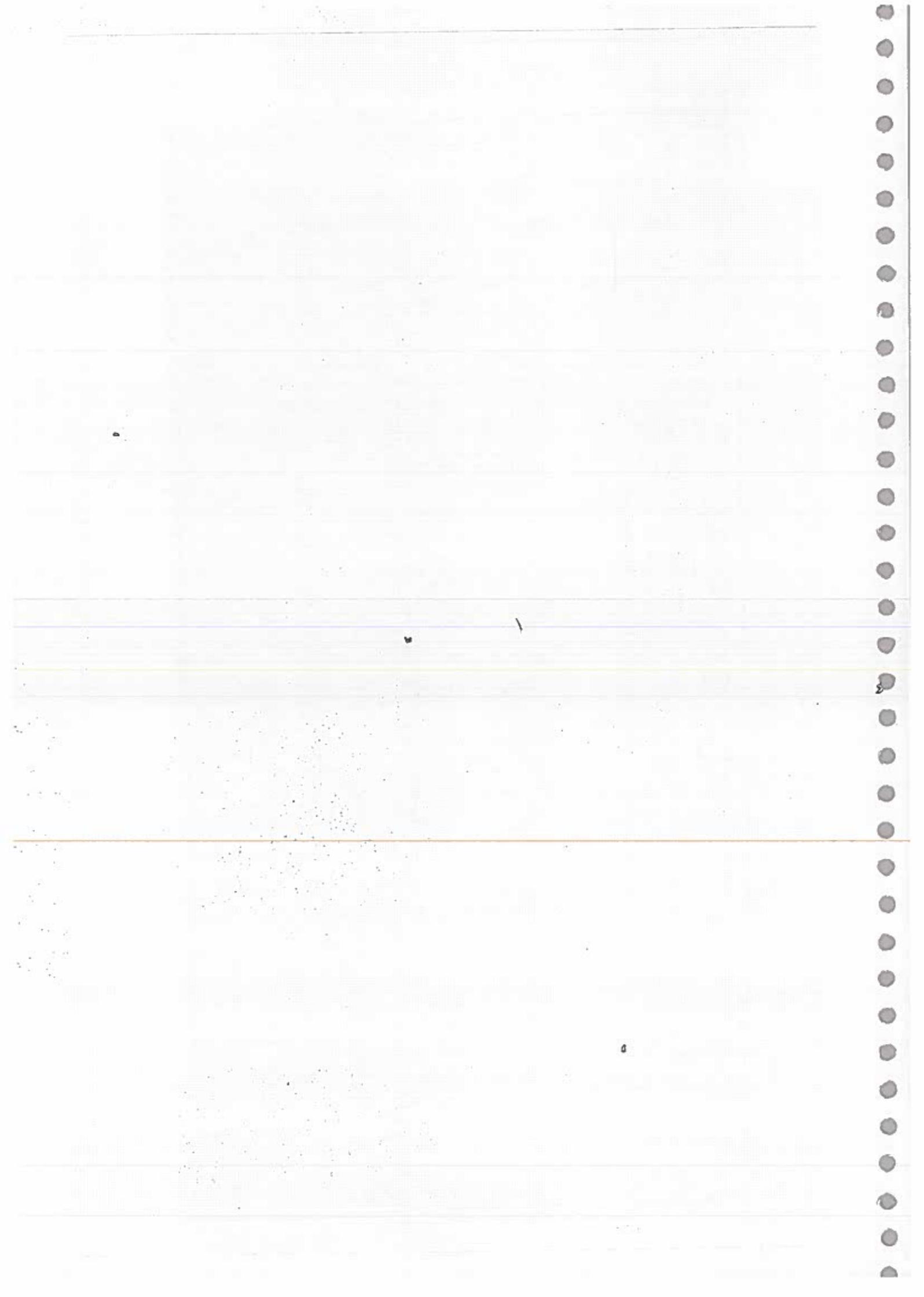
Datum: WGS84



Document No. 2707  
 of 2017 (6)  
 Containing 16 Books  
 and 11 Sheets  
 of Survey Map

SIGNATURE OF THE LESSEE  
 DEPARTMENT OF MINES AND GEOLOGY  
 SENIOR GEOLOGIST  
 INSPECTED BY  
 IDENTIFIED & SURVEYED BY  
 H.C. NANDA J.E.  
 STATION OR NO.  
 D BY H.C. NANDA J.E.

*(Signature)*  
 SENIOR GEOLOGIST  
 Mines and Geology Dept.  
 Udupi



Showing the area Granted to Sri. Prasanna Shetty For Grant of Bonding Lease in part of survey No. 176/pl of Shivapura Village, Karkula Taluk, Shivamogga District over an area of 2-00 Acre.

 Area granted is 2-00 Acre.

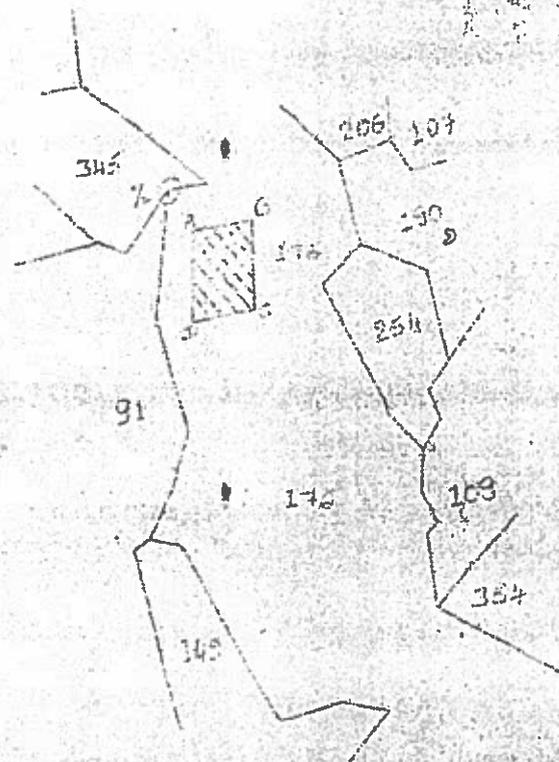
Period of lease is 5 years

**BOUNDARIES**  
 North: Part of Sy.no. 176  
 South: Part of Sy.no. 176  
 East: Part of Sy.no. 176  
 West: Part of Sy.no. 176

Co-ordinates		
Points	Latitude	Longitude
A	N13 24 11.3	E 74 58 00.9
B	N13 24 11.3	E 74 58 03.5
C	N13 24 08.0	E 74 58 04.5
D	N13 24 08.1	E 74 58 00.9
X	N13 24 12.8	E 74 57 59.9

Datum: WGS84

RL.No 358/25



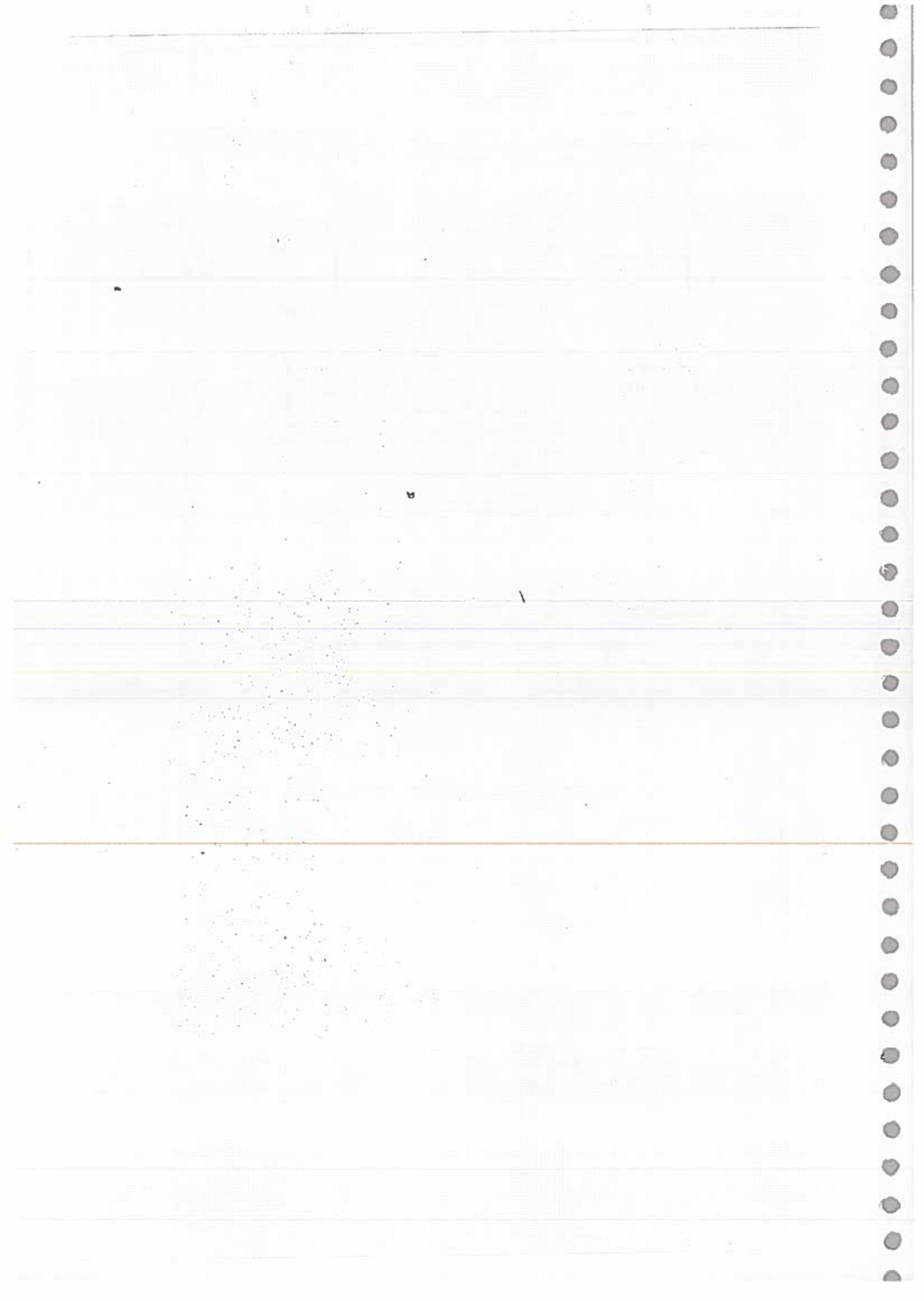
SCALE: 1"=660'

*Handwritten signature*

**NATURE OF THE LEASER**  
 GOVERNMENT OF KARNATAKA  
 DEPT. OF MINES AND GEOLOGY  
 OFFICE OF THE SENIOR GEOLOGIST  
 UDUPI  
 FILE NO. 74/12-13 Dt. 01.02.2013  
 AREA INSPECTED BY  
 S. M. HESHA  
 GEOLOGIST  
 AREA IDENTIFIED & SURVEYED BY  
 H. C. NANDA J.E.  
 SECTION DR. NO.  
 DATED BY: H. C. NANDA J.E.

*Handwritten signature*  
 ಸಿಬಿಬಿ ಅಧಿಕಾರಿಗಳು  
 ಹಿ. ಸಿ. ಎ. ಇ.  
 ಉದ್ಘಾತ

*Handwritten signature*  
**SENIOR GEOLOGIST**  
 Mines and Geology Dept  
 Udupi  
*Handwritten mark*



Health Department  
of Panchayath

40

16848



ZILLA PANCHAYATH, UDUPI

CERTIFICATE

TO WHOMSOEVER IT MAY CONCERN

NAME : Suguna Shetty  
 FATHERS NAME : w/o Jagannath Shetty  
 AGE / SEX : 53  
 ADDRESS : Shivanthrapa Shwamikal  
 Belagol

DATE OF EXAMINATION : 18/5/20

HISTORY OF

FEVER  
 CAUGH  
 SORE THROAT  
 BREATHELESSNESS  
 TEMPRATURE

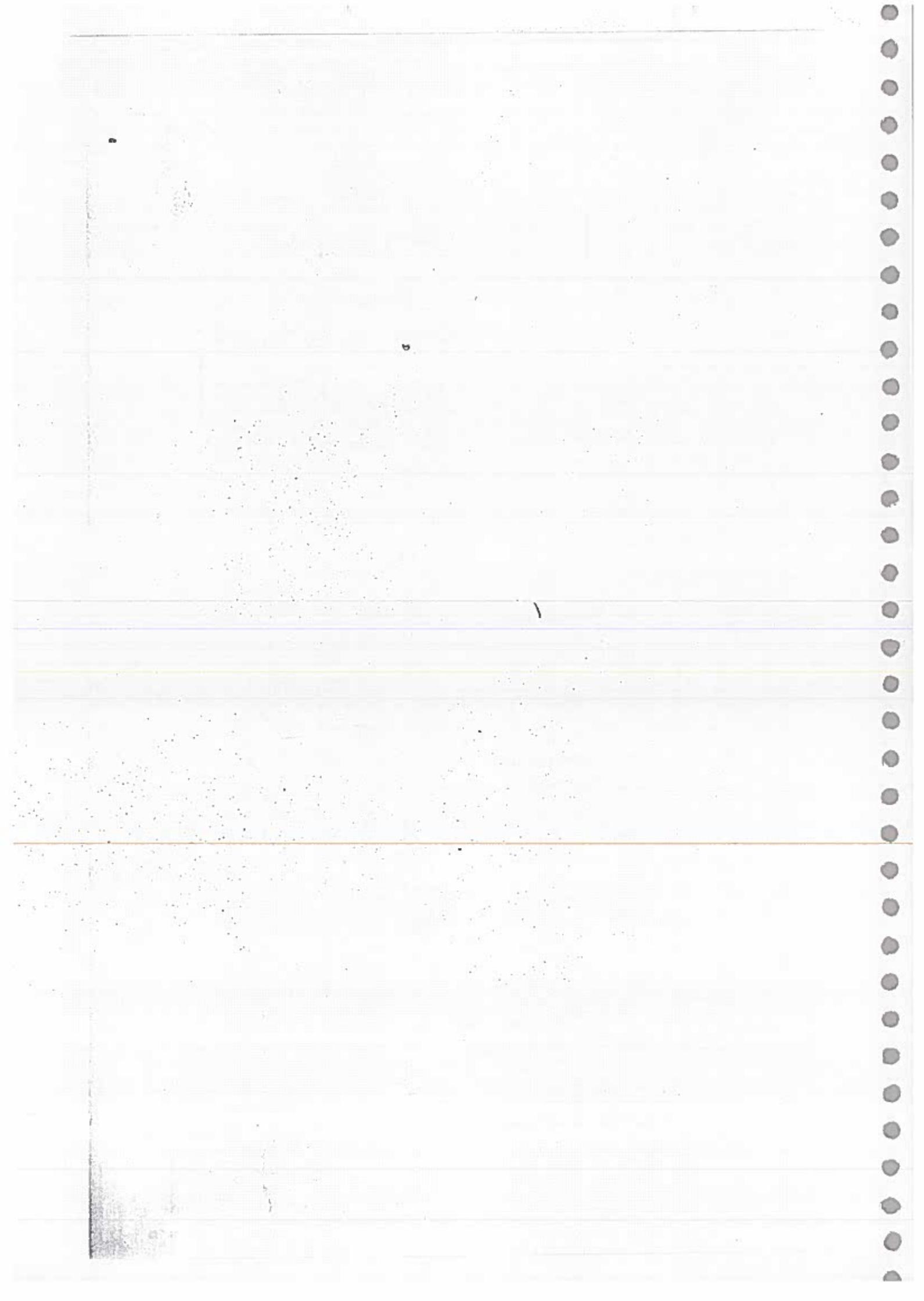
Temp - 36.6°C  
 Ht - 150cm  
 Wt - 63kg  
 Nil

REMARKS : As of now no symptoms of Covid-19 infection  
 DATE : 18/5/20  
 PLACE : Hebri

Dr. Ramamani N. Rao  
 NAME OF THE MEDICAL OFFICER

*[Signature]*  
 SIGNATURE OF THE PATIENT

*[Signature]*  
 SIGNATURE OF THE MEDICAL OFFICER  
**MEDICAL OFFICER**  
 HEALTH DEPARTMENT  
 UDUPI  
 UPRRI-RTS 118





ZILLA PANCHAYATH, UDUPI

CERTIFICATE

TO WHOMSOEVER IT MAY CONCERN

NAME : Likhitha Shetty  
 FATHERS NAME : Dr. Ramana Shetty  
 AGE / SEX : 46  
 ADDRESS : Hebagithu moure yelorgoli  
 Shivapura.

DATE OF EXAMINATION :

HISTORY OF

FEVER : Temp - 36.8°C  
 CAUGH : Hf - 14rtn  
 SORE THROAT :  
 BREATHELESSNESS : Hf - 4stg  
 TEMPRATURE :

REMARKS

As of now no complaints of  
: COVID-19 detected

DATE

: 18/05/2020

PLACE

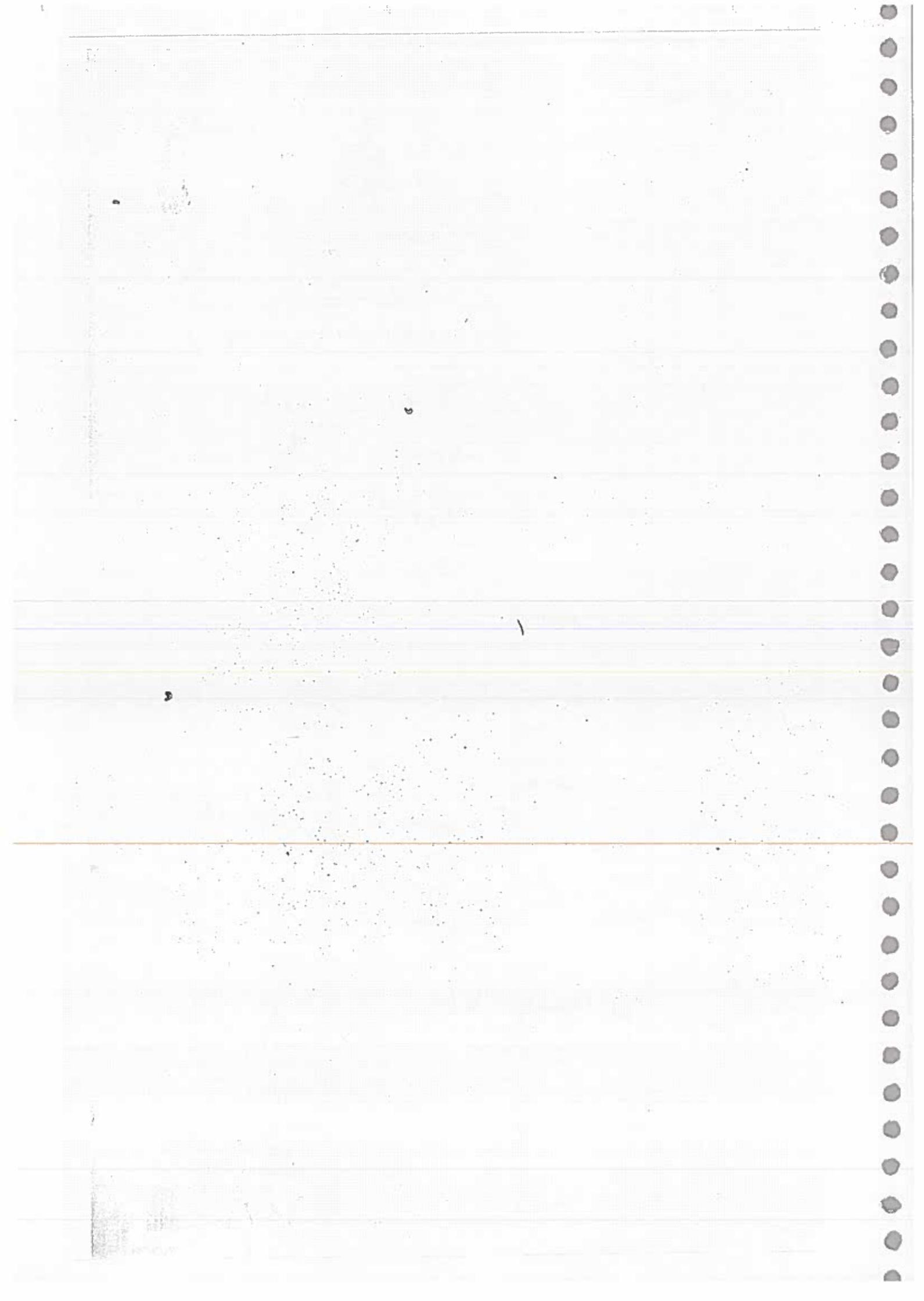
: Udupi

Dr. Yashashai Shetty

NAME OF THE MEDICAL OFFICER

ಸೃಷ್ಠಿ ಶೆಟ್ಟಿ  
SIGNATURE OF THE PATIENT

*Shetty*  
18/05/2020  
SIGNATURE OF THE MEDICAL OFFICE  
**MEDICAL OFFICER**  
 Udupi Panchayath  
 0821-879 119





16846

ZILLA PANCHAYATH, UDUPI

CERTIFICATE

TO WHOMSOEVER IT MAY CONCERN

NAME : Sulanya S. Acharya  
FATHERS NAME : Anandya Acharya  
AGE / SEX : 45  
ADDRESS : Shivamogga Yelagohi  
Hudkuma.

DATE OF EXAMINATION :

HISTORY OF

FEVER : - Temp- 36°C  
CAUGH : - Ht- 151cm  
SORE THROAT : -  
BREATHLESSNESS : - Wt- 51kg  
TEMPRATURE : -

REMARKS :

As of now no symptoms of  
COVID-19 detected

DATE :

18/05/2020

PLACE :

Hebi

Dr. Yashashri Shetty

NAME OF THE MEDICAL OFFICER

Sulanya S.

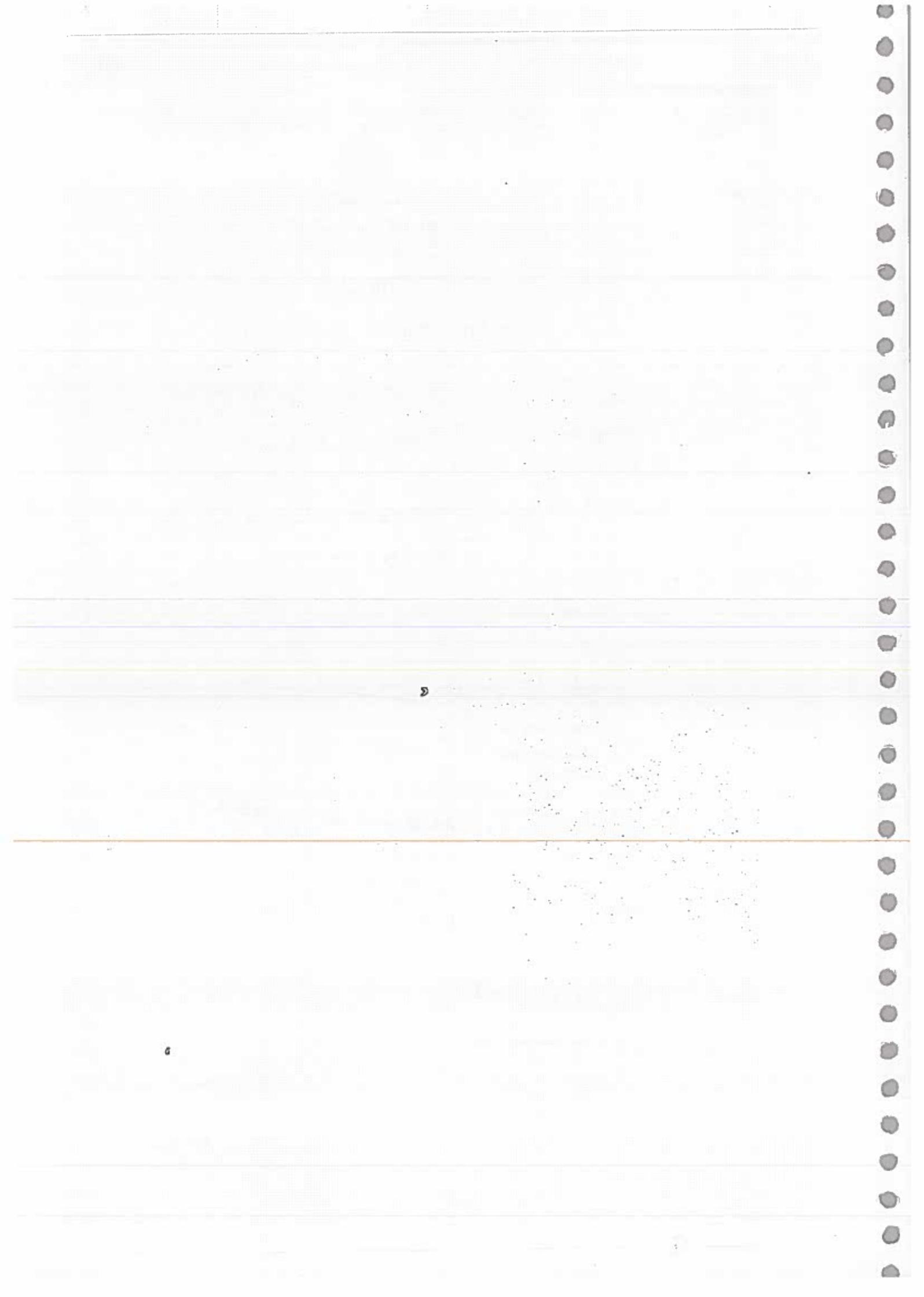
SIGNATURE OF THE PATIENT

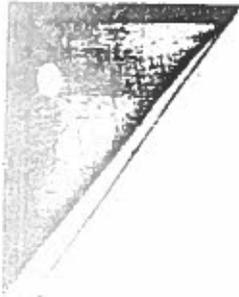
Shetty  
18/05/2020

SIGNATURE OF THE MEDICAL OFFICE

MEDICAL OFFICER  
(WITH DATE AND SEAL)

UDDI-878 11P





43

16850



ZILLA PANCHAYATH, UDUPI

CERTIFICATE

TO WHOMSOEVER IT MAY CONCERN

NAME : Sowmya Acharya  
 FATHERS NAME : Late. Nagesh Acharya  
 AGE / SEX : - 30 :  
 ADDRESS : Same Nivasa, Yelagoli  
 Shivajinagar

DATE OF EXAMINATION :

HISTORY OF

FEVER	:	-	Temp - 35.5°
CAUGH	:	-	Ht - 153cm
SORE THROAT	:	-	Wt - 47kg
BREATHLESSNESS	:	-	
TEMPERATURE	:	-	

REMARKS : As of now no symptoms of COVID-19 detected

DATE :

PLACE : 18/05/2020  
Udupi

Dr. Yashashai Guliy

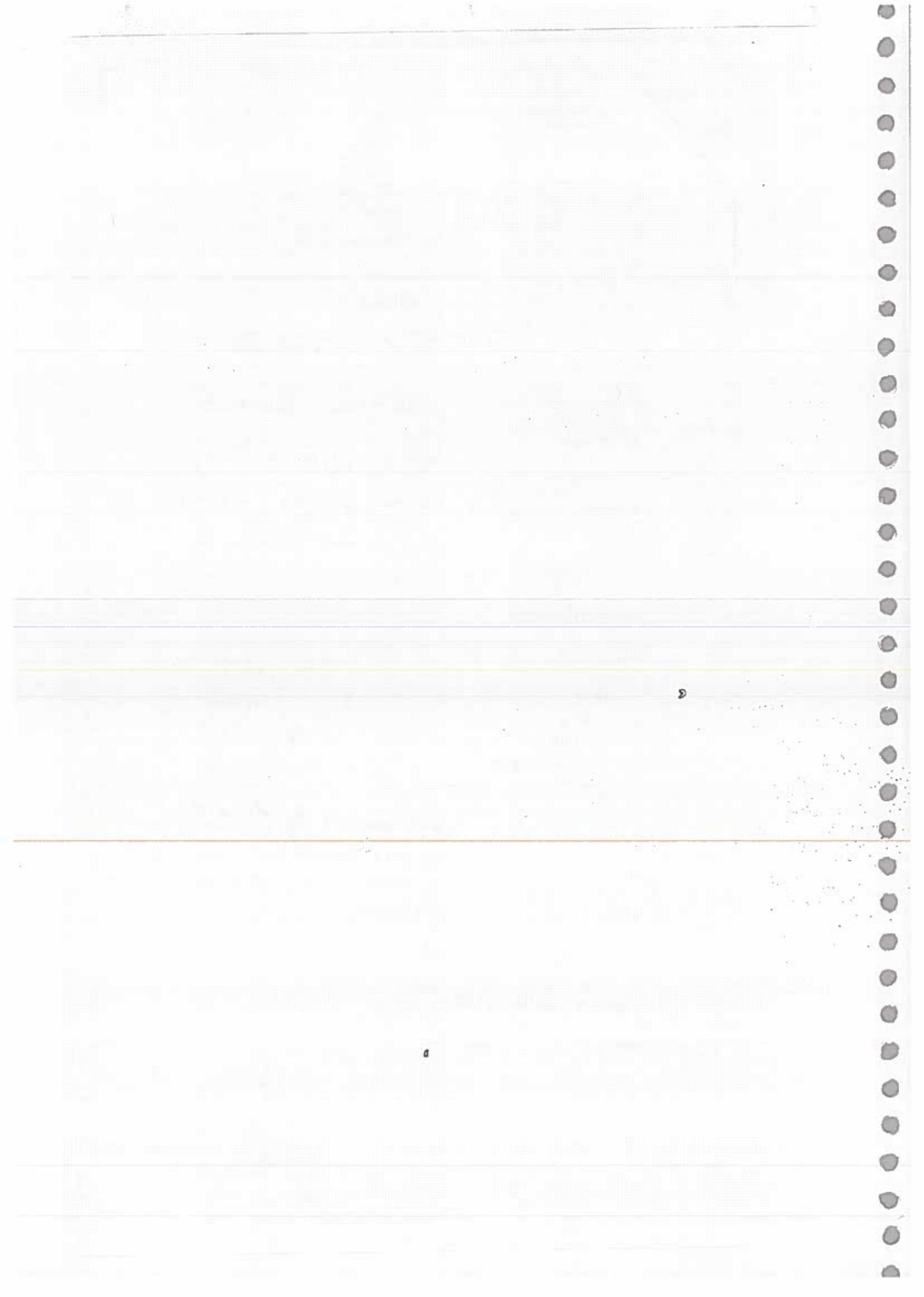
NAME OF THE MEDICAL OFFICER

*[Signature]*

SIGNATURE OF THE PATIENT

*[Signature]*  
16/05/2020

SIGNATURE OF THE MEDICAL OFFICER  
 MEDICAL OFFICER  
 Community Health Centre  
 (WITH DATE AND SEAL)  
 HERRI-876115



44

16849



ZILLA PANCHAYATH, UDUPI

CERTIFICATE

TO WHOMSOEVER IT MAY CONCERN

NAME : Kitty  
 FATHERS NAME : Mohita  
 AGE / SEX : 58  
 ADDRESS : Durga Nilaya  
 Yelagoti Shudhan

DATE OF EXAMINATION : 18/5/20

HISTORY OF  
 FEVER :  
 CAUGH :  
 SORE THROAT :  
 BREATHELESSNESS :  
 TEMPRATURE :

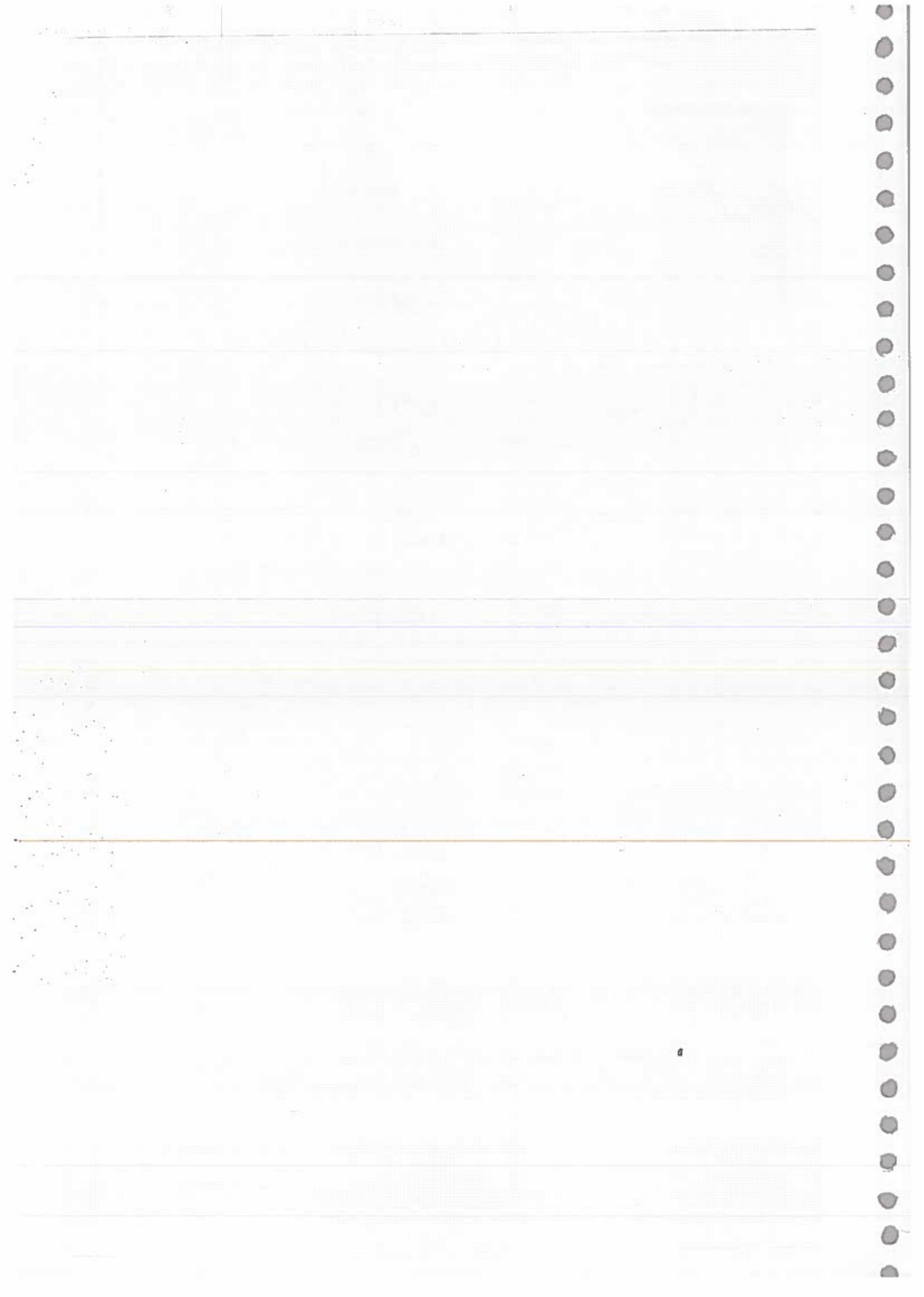
Temp - 36.5°C  
 Ht - 152cm  
 Wt - 49kg  
 Nil

REMARKS : As of now no symptoms of  
 COVID-19 infect  
 DATE : 18/5/20  
 PLACE : Hebni

Dr. Ramamani M. Rao  
 NAME OF THE MEDICAL OFFICER

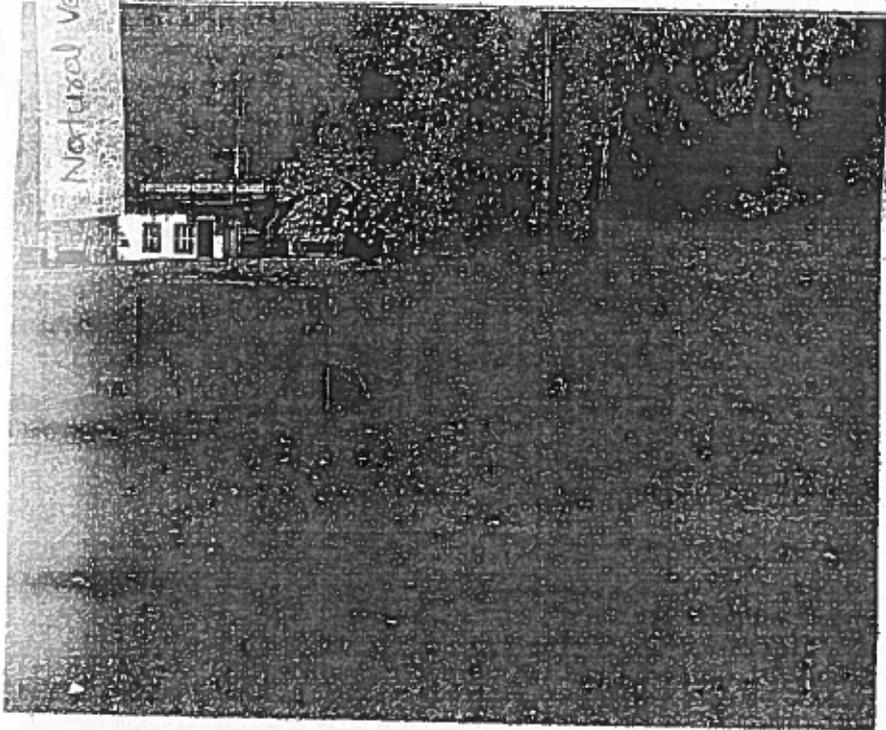
SIGNATURE OF THE PATIENT

SIGNATURE OF THE MEDICAL OFFICE  
 MEDICAL OFFICER  
 ZILLA PANCHAYATH, UDUPI  
 KARNATAKA

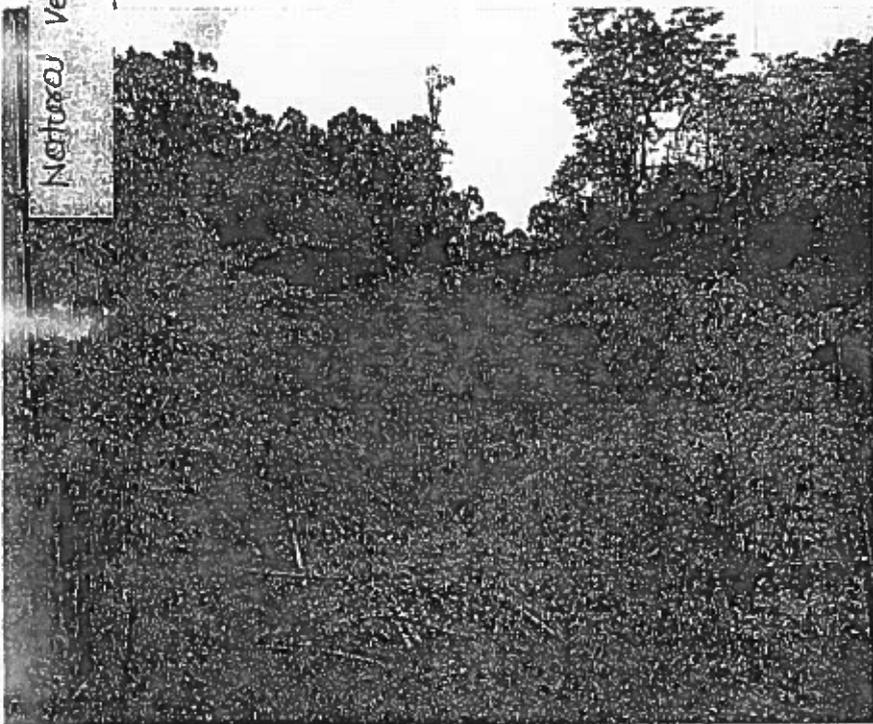


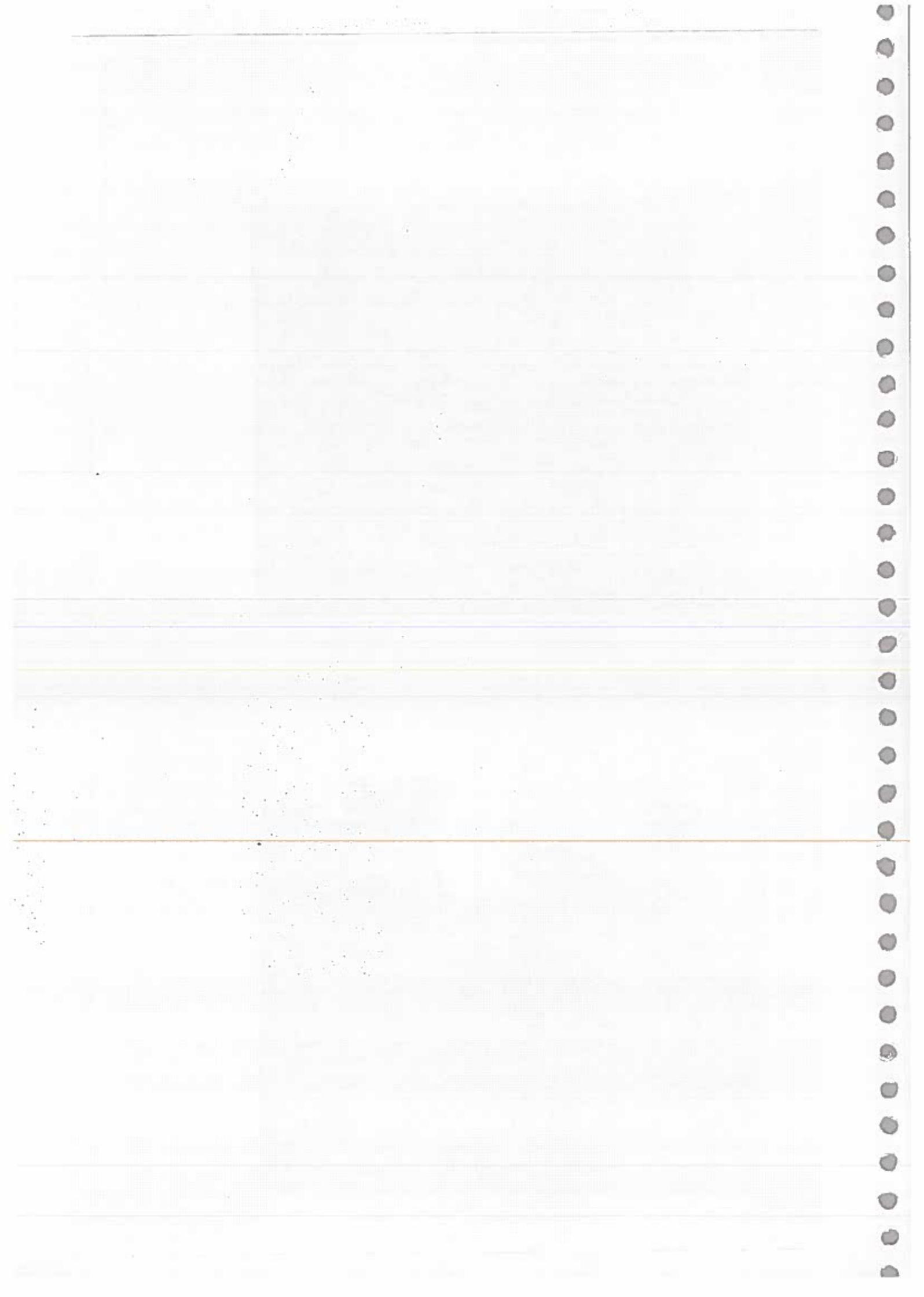
45

Natural Vegetation



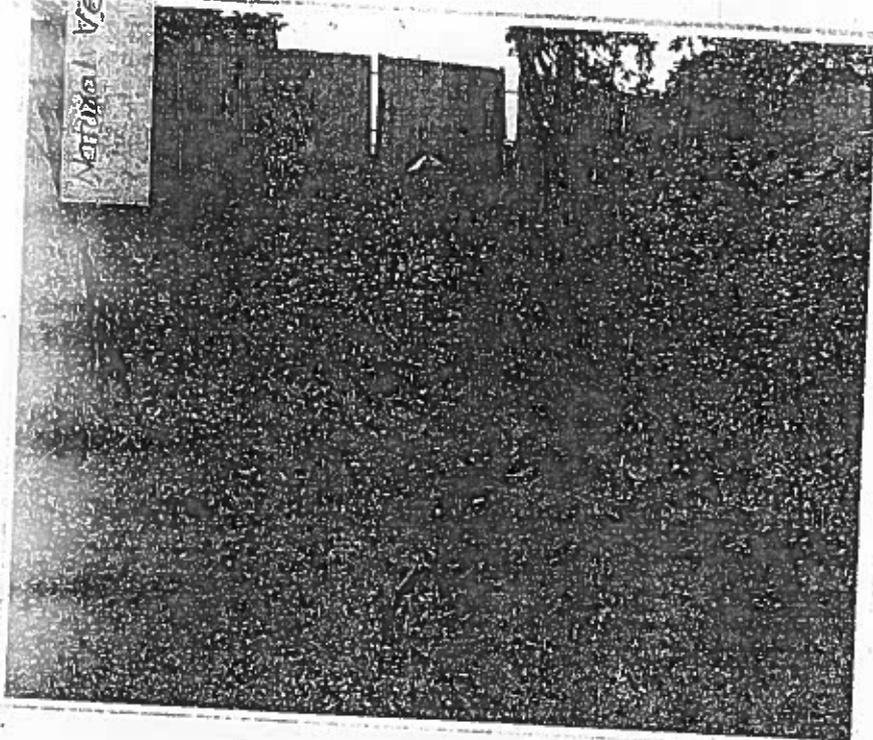
Natural Vegetation



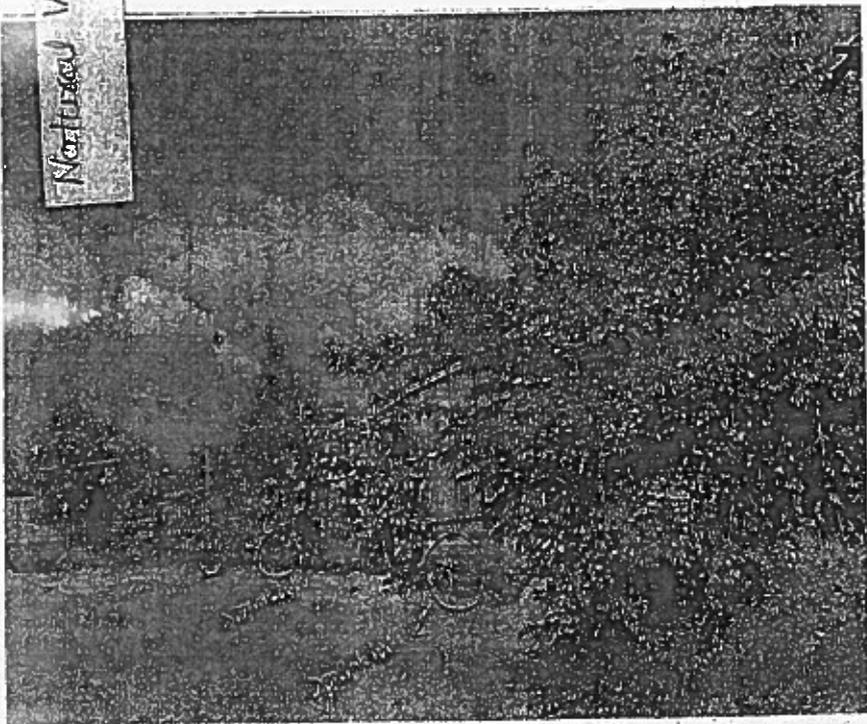


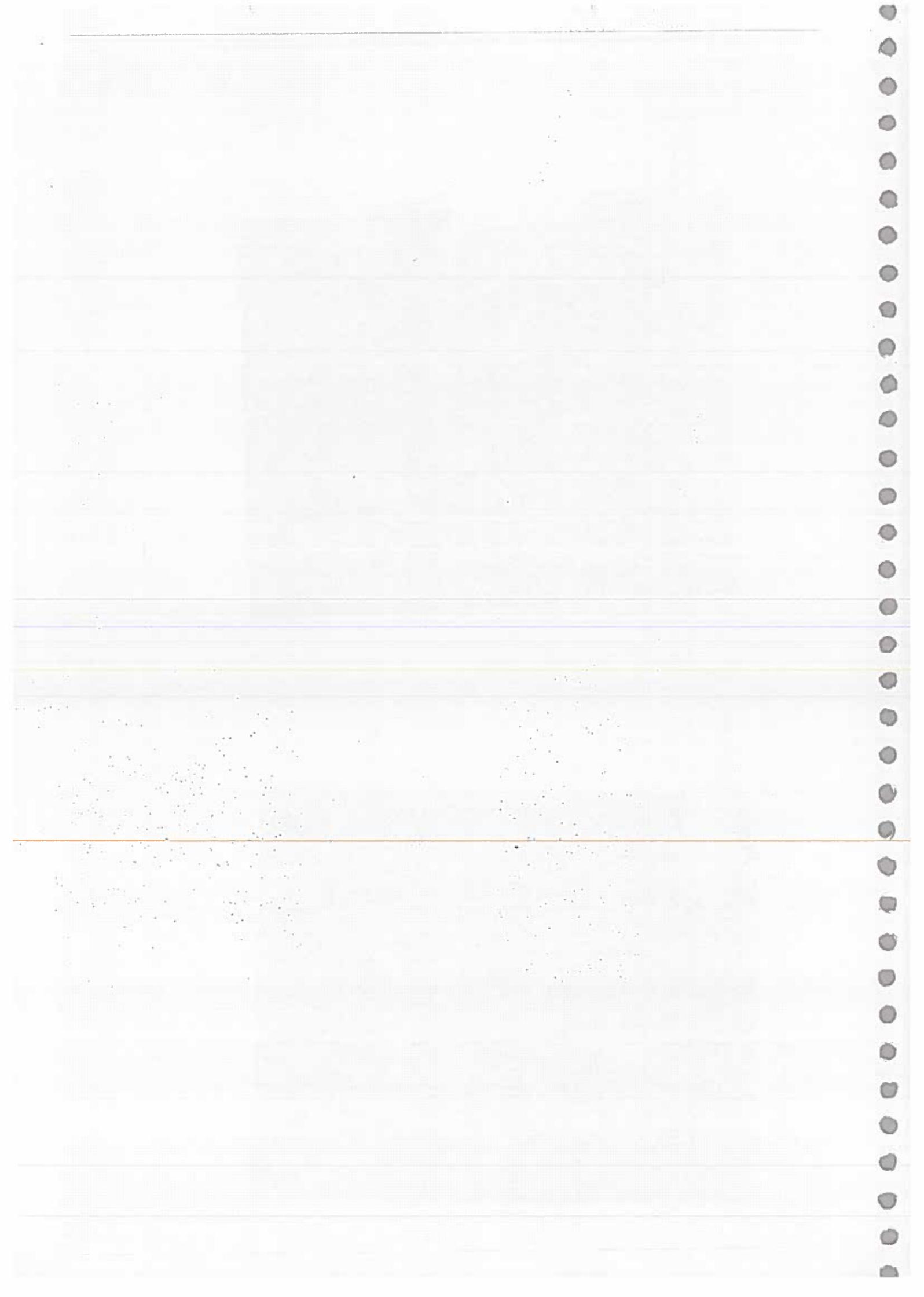
46

Natural Vegetation



Natural Vegetation

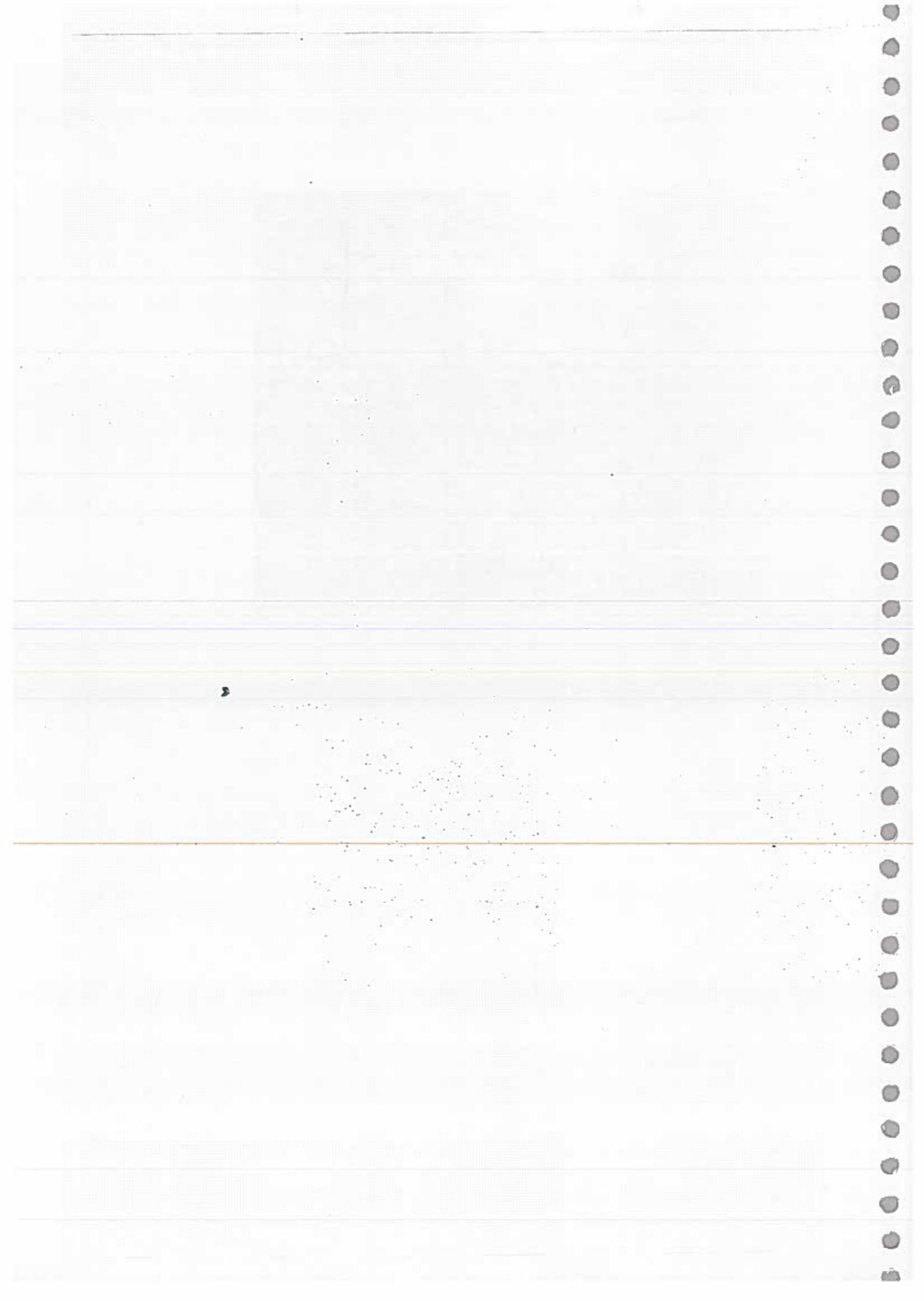




Northwest vegetation

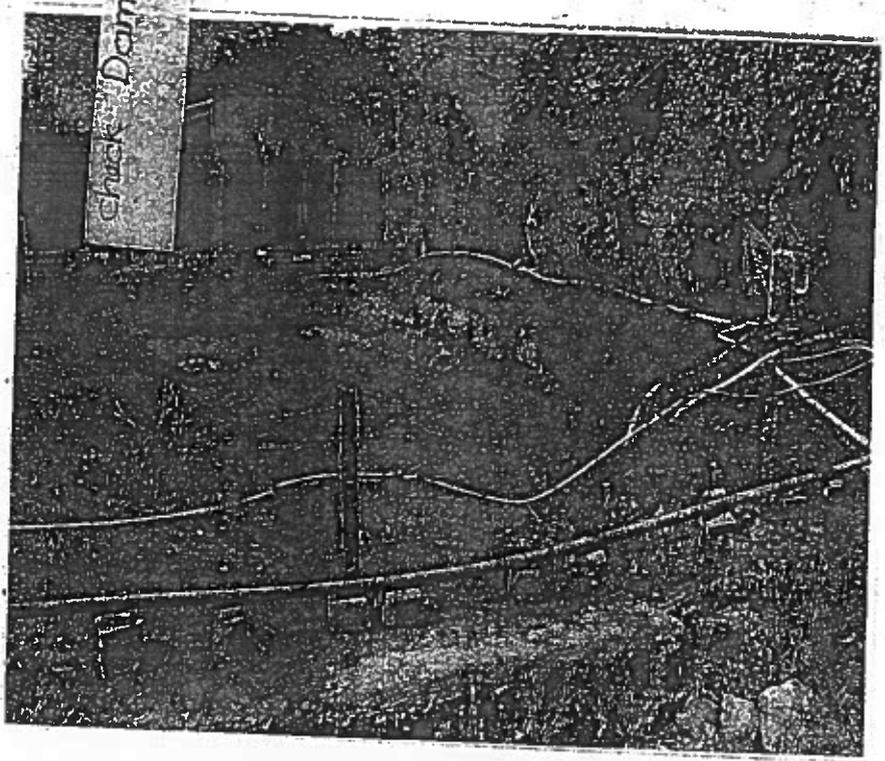
47



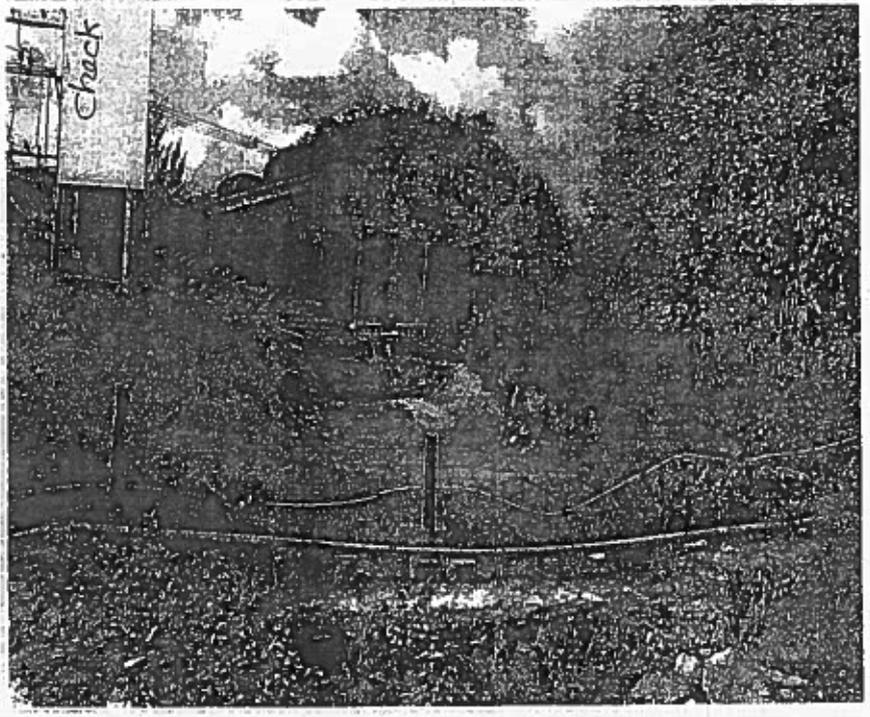


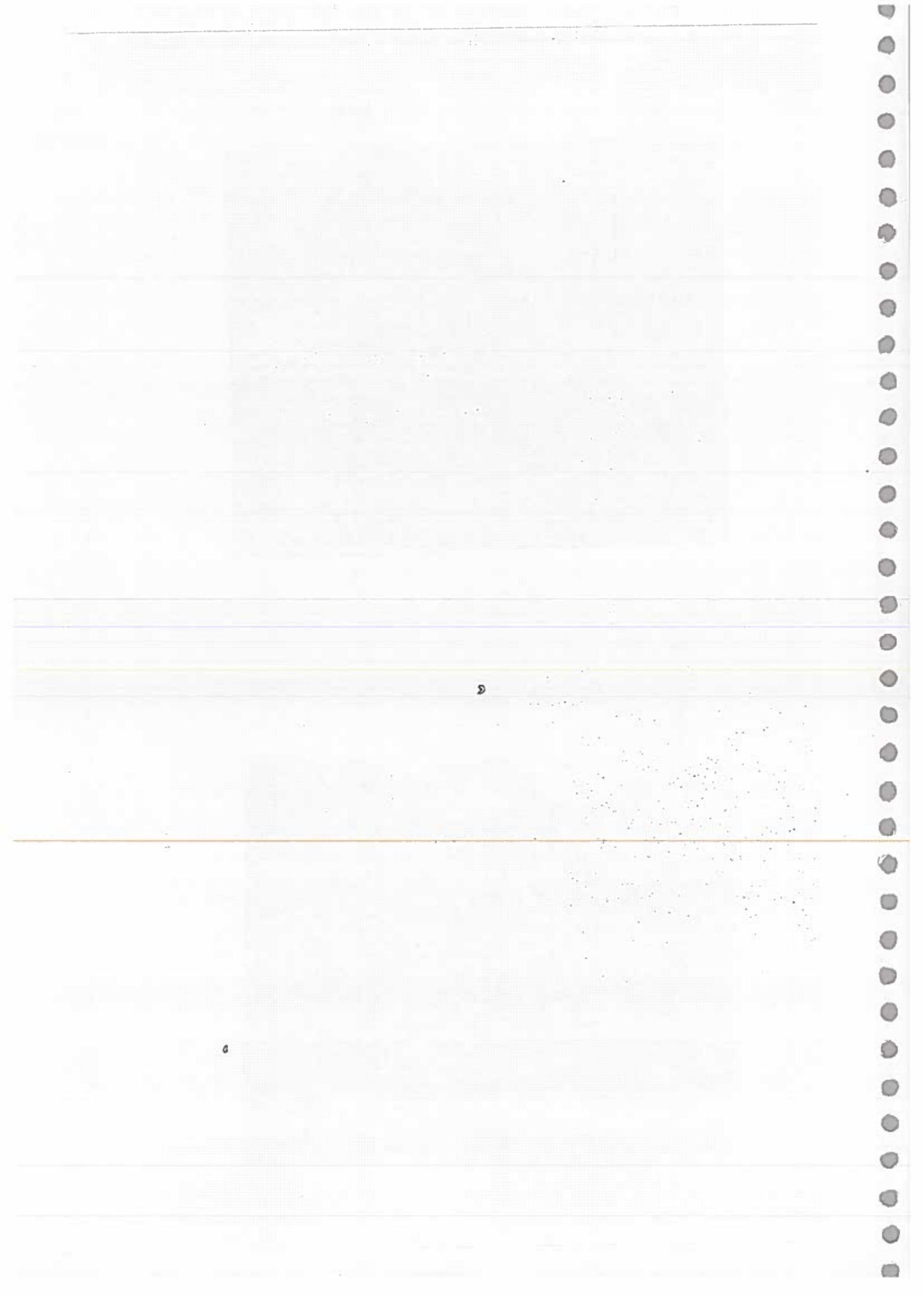
48

Check Dams



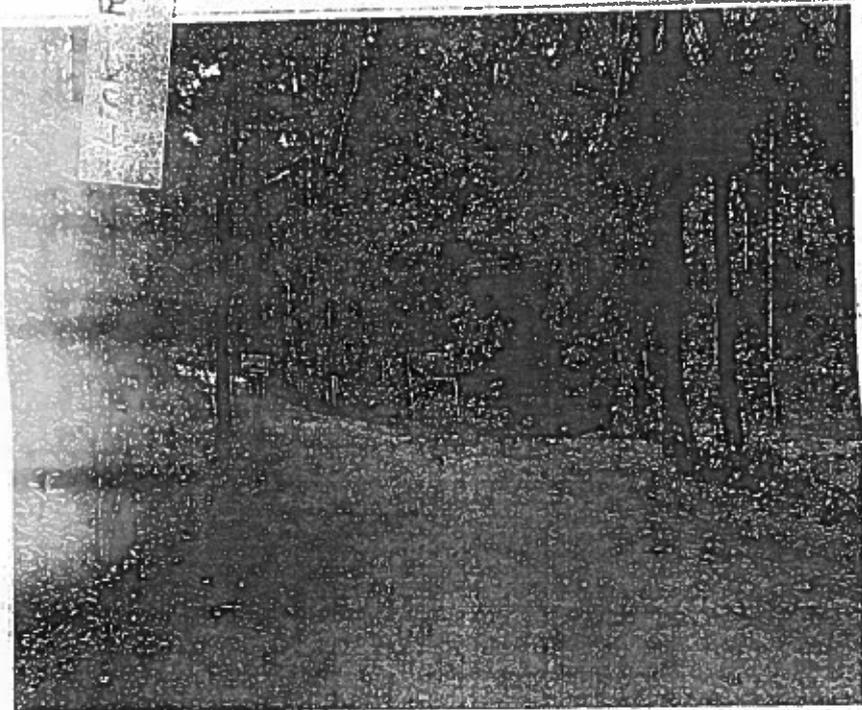
Check Dams





49

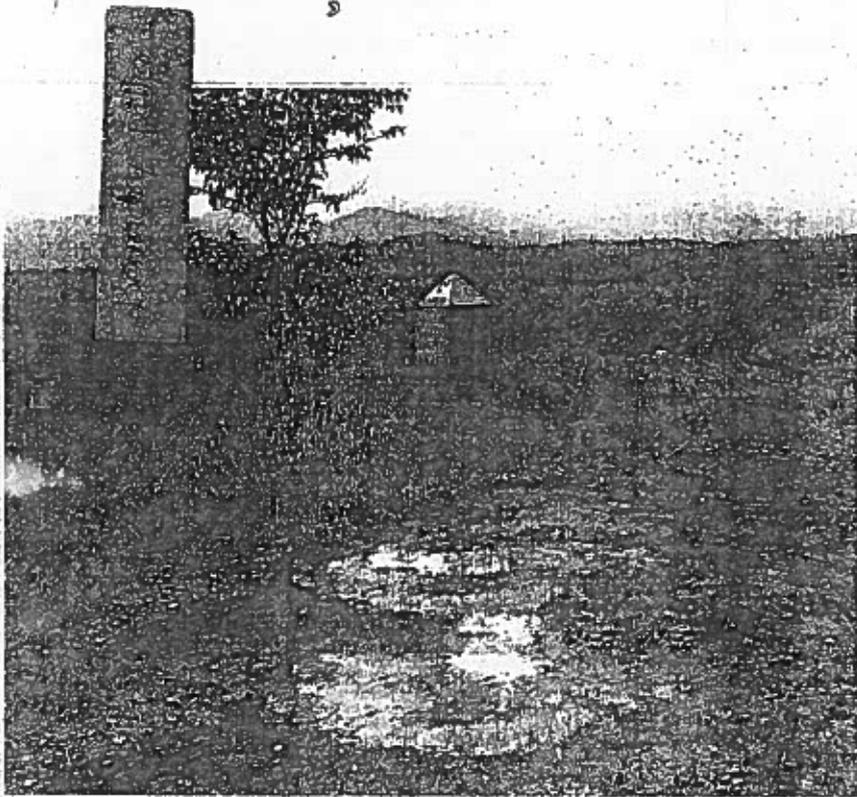
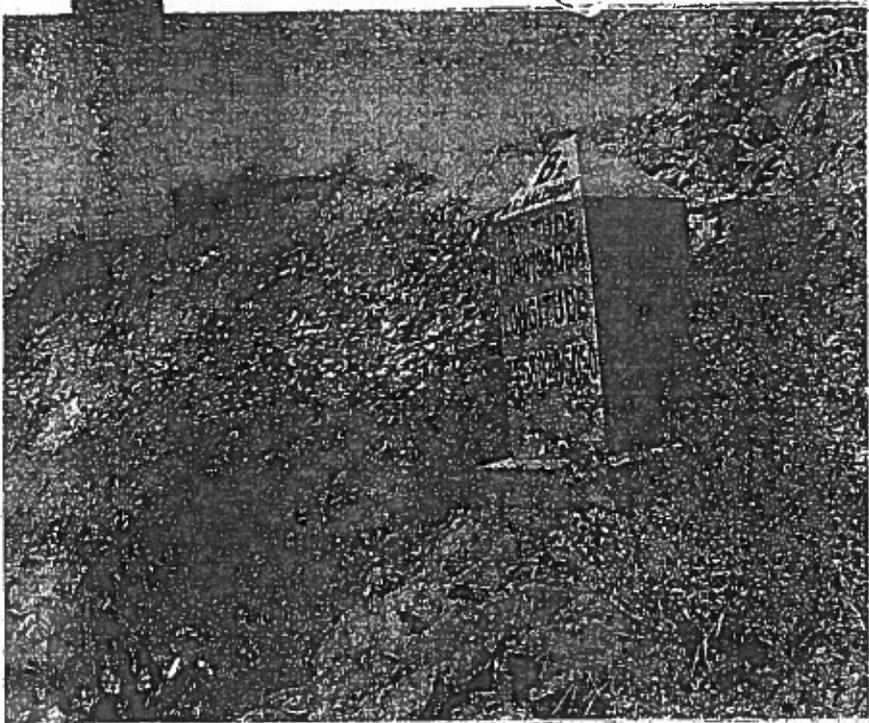
Link Road



2

4

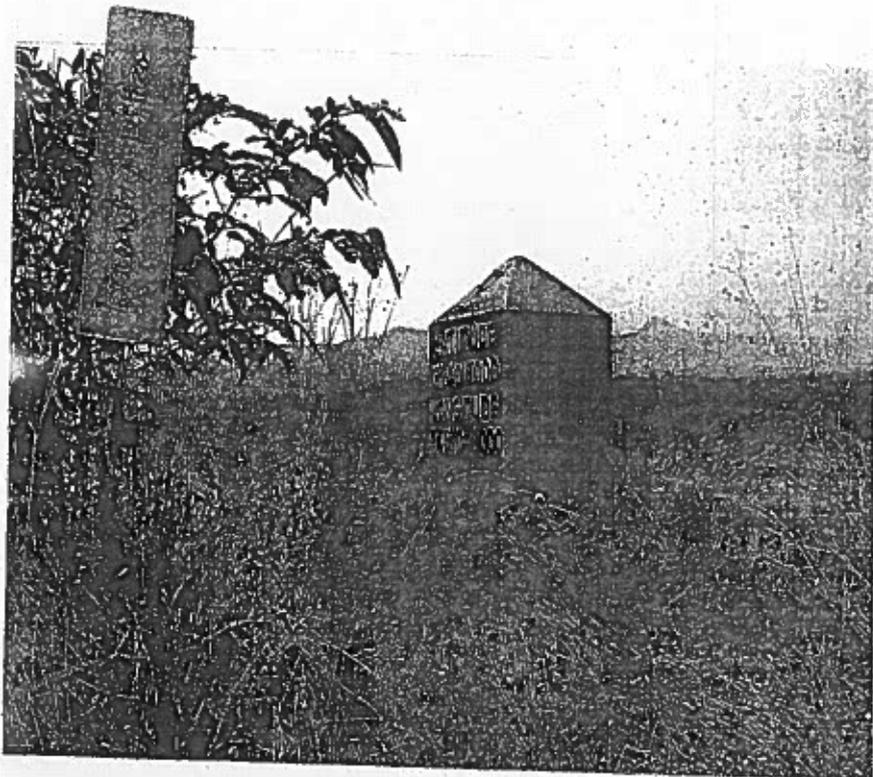
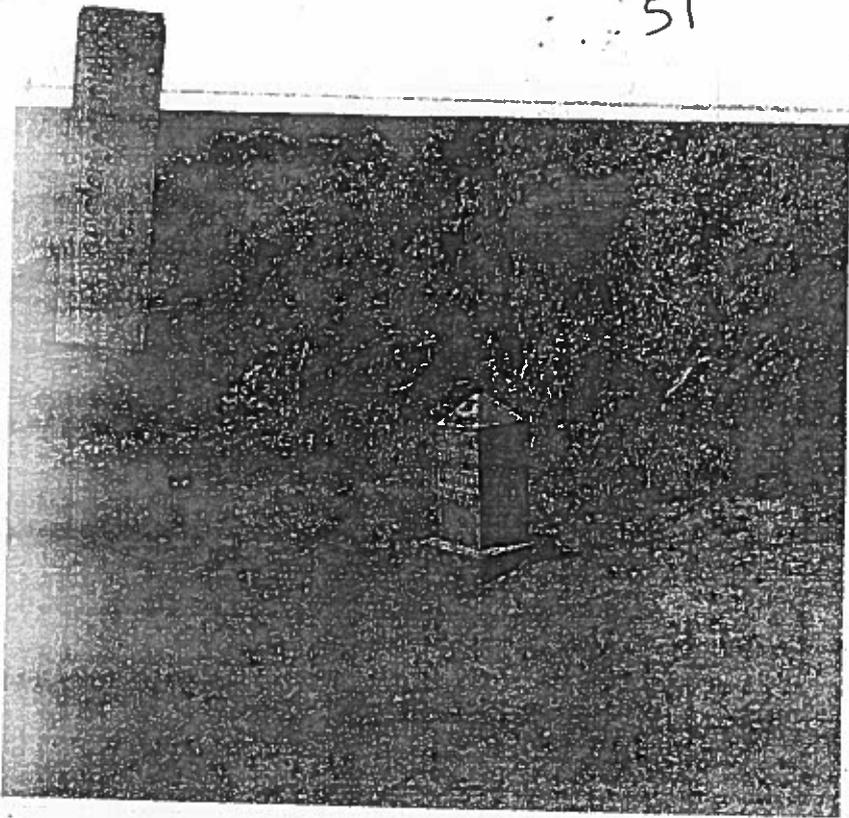
50

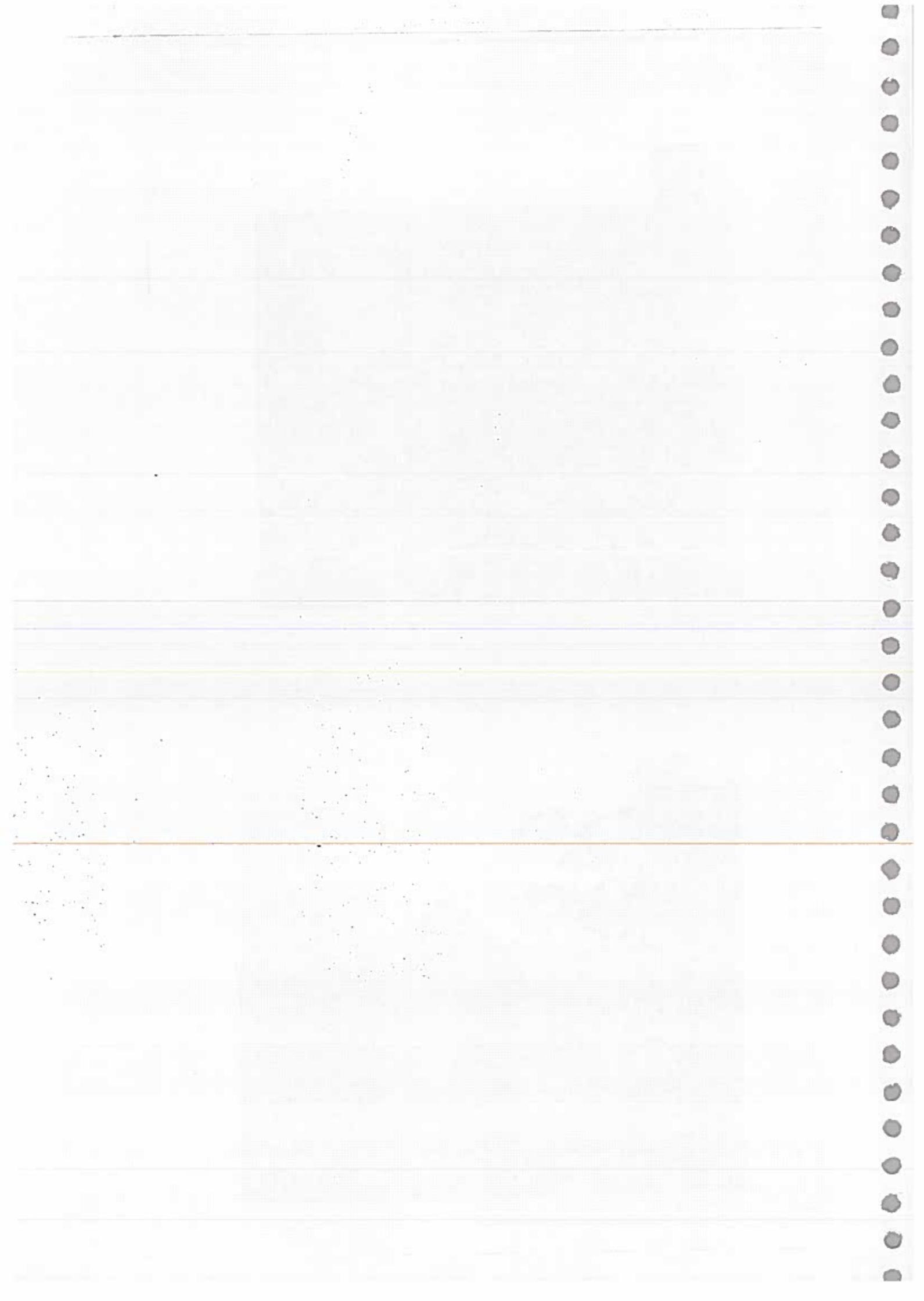




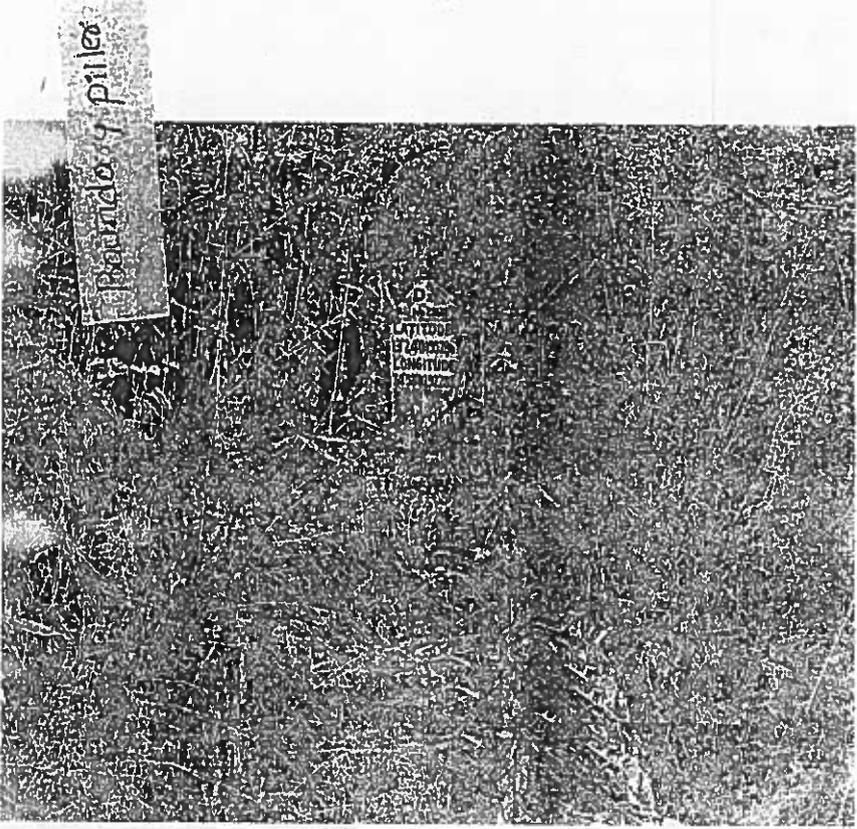
The page contains faint, illegible text that appears to be bleed-through from the reverse side. The text is mostly centered and spans most of the page width. There are also some faint markings and a small dark speck in the lower right quadrant.

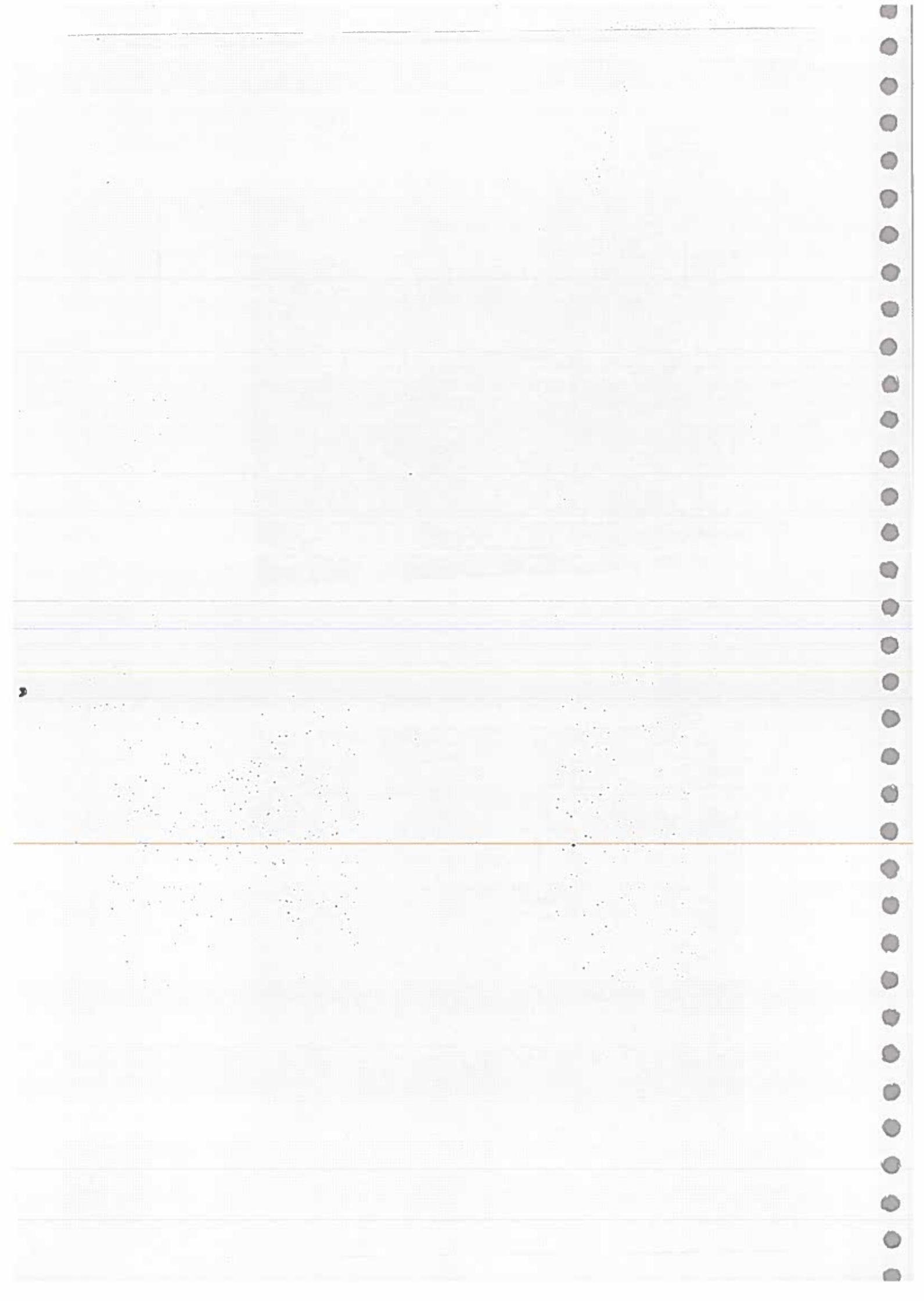
51





52





**Hubert Enviro Care Systems (P) Ltd.**  
 C-45, 1st Floor, State, Balkampady, Mangalore, Karnataka - 575011.  
 Ph: 0824235556, Email: kro@hecs.in, Website: www.hecs.in  
 H.O.: 1st Floor, Ashok Nagar, Chennai - 600 083.  
 Ph: 42355556 Fax: 42385600 E-mail: labsales@hecs.in



**53**  
**Laboratory Services Division**  
 (Chemical & Biological Testing)  
 Recognized by MoEF, BIS  
 FSSAI Notified Laboratory  
 ISO 9001, 14001 & OHSAS 18001 Certified.

Certificate No. TC-7920

**TEST REPORT**

Page No. 1 of 1

Name of the Customer	M/s. Sri Mookambika Industries
Address of the Customer	Shivapur Post, Hebri Taluk, Udipi Dt - 576112, Karnataka
Sample Description	AAQ Monitoring - 24 hrs
Sample Collected by	M/s. Hubert Enviro Care Systems (P) Ltd
Report No	HECS/AA/001-002/240320
Report Date	24.04.2020

**RESULTS**

Date of Sampling	Sample Received / Analysis Commenced on	Sampling Location	Time	PM <sub>10</sub>	PM <sub>2.5</sub>
				µg/m <sup>3</sup>	
23.03.2020	24.03.2020/ 24.03.2020	Near Office	10:15 AM	49.4	19.1
		At Site	10:30 AM	78.9	39.2
NAAQ Standards				100	60

Note: 24 hours average

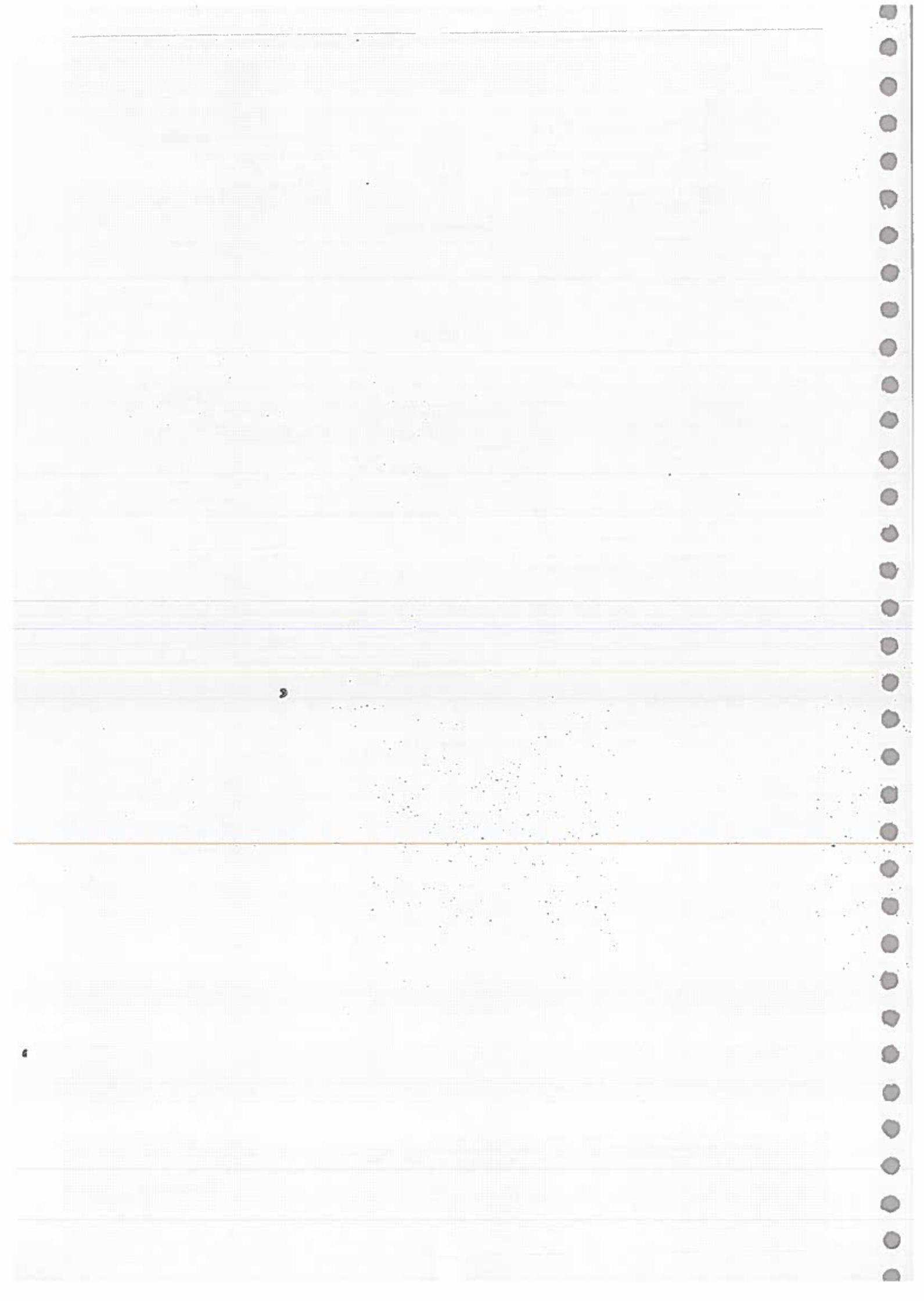
PM<sub>10</sub>-Particulate matter size less than 10 Micron; PM<sub>2.5</sub>-Particulate matter size less than 2.5 Micron

**Test Methods Followed:**

PM<sub>10</sub>: IS 5182 (Pt 23): 2006 (RA 2017) (Gravimetric)  
 PM<sub>2.5</sub>: HECS/AIR/SOP/002 Issue 02 dt. 13.06.2018 based on CPCB guidelines vol. I (2011)

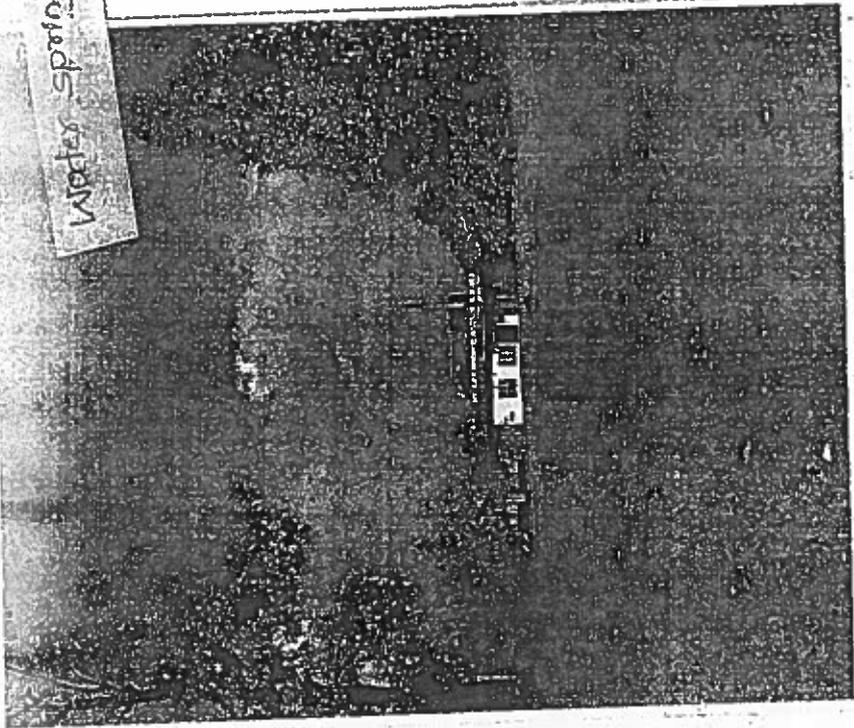
(Or K GANESAN)  
 Authorized Signatory

1. The report in full or part shall not be used for any promotional or publicly purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability for loss / damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items. 6. If not under scope of accreditation.



54

Wieder Spätsommer



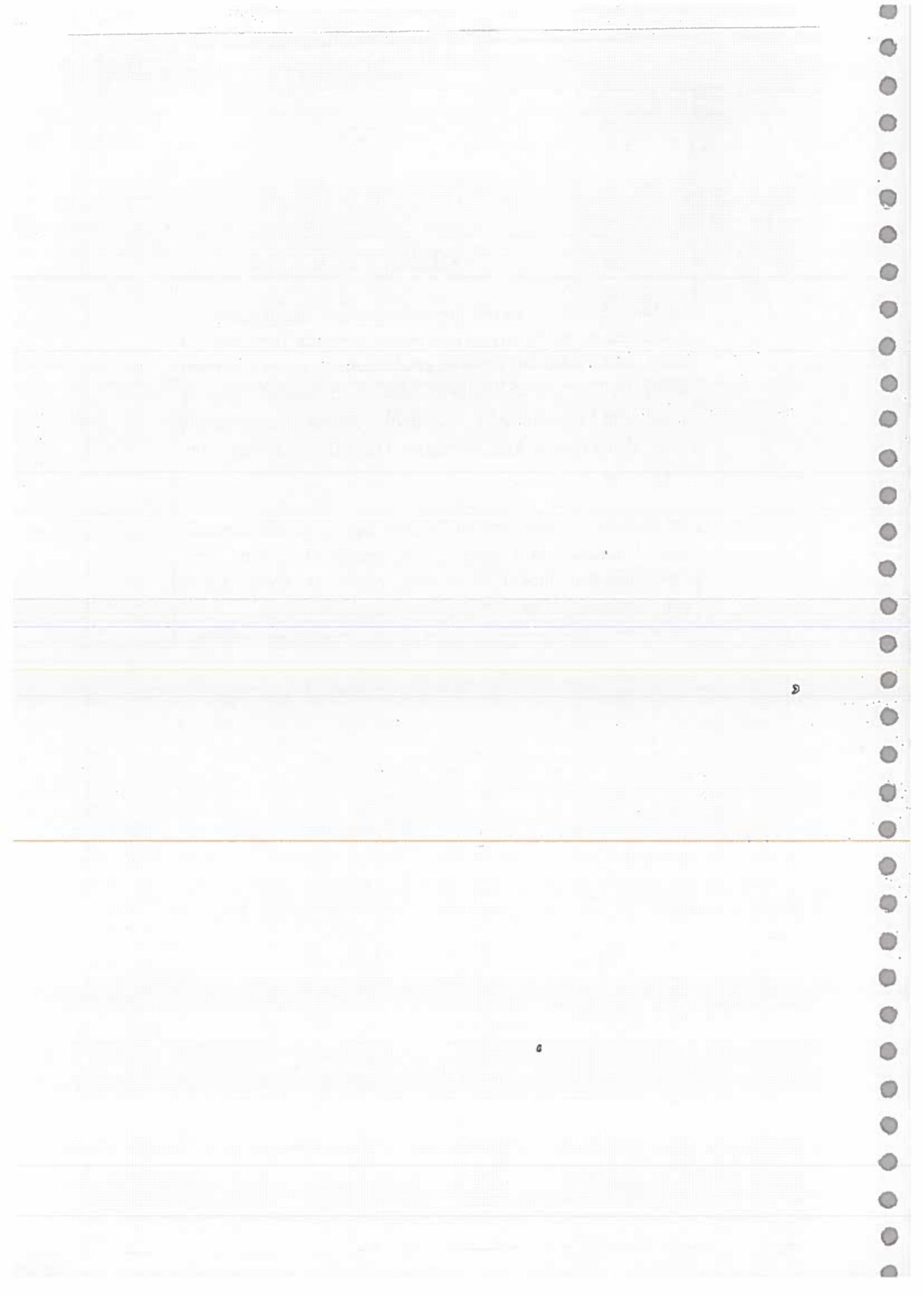
2

4

**NOTICE**

The State Level Environmental Impact Assessment Authority, Karnataka (Constituted by the Ministry of Environment & Forests, Government of India) has accorded the Environmental Clearance to **Sri Prasanna Shetty**, for Quarrying of "Building Stone," in an extent of 3 Acre of Government Land bearing Sy. No. 176/P1 Shivapura Village, Karkala Taluk, Udupi District. Vide No SEIAA 132: MIN: 2014, Dated 30th October 2014.

The Said Copy of Environmental Clearance is Available with Karnataka State Pollution Control Board and the website of the State Level Environmental Impact Assessment Authority, Karnataka at <http://Seiaa.kar.nic.in>



ಪ್ರಕಟಣೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ನಿರ್ದೇಶನ ಪ್ರಾಧಿಕಾರ, ತನ್ನ ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ: ಎಸ್ ಈ ಐ ಎ ಎ: 132: ಎಮ್ ಐ ಎನ್ : 2014, ದಿನಾಂಕ: 30-10-2014 ರಂದು ಉಡುಪಿ ಜಿಲ್ಲೆಯ, ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು, ಶಿವಪುರ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರದೇಶವಾದ ಸರ್ವೆ ನಂ. 176/P1 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿಯವರು ಉದ್ದೇಶಿಸಿದ "ಕಟ್ಟಡ ಕಲ್ಲು ಕ್ವಾರಿ" ಯೋಜನೆಗೆ ಪರಿಸರ ವಿಮೋಚನೆಯನ್ನು ನೀಡಿದೆ.

ಈ ವಿಮೋಚನಾ ಪತ್ರದ ಪ್ರತಿಗಳು ಕರ್ನಾಟಕದ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಮತ್ತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಅಭಿವೃದ್ಧಿ ನಿರ್ದೇಶನ ಪ್ರಾಧಿಕಾರವರ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಿರುತ್ತದೆ ಹಾಗೂ ಸದರಿ ಪ್ರಾಧಿಕಾರದ ವೆಬ್‌ಸೈಟ್ <http://Seiaa.kar.nic.in> ನಲ್ಲಿಯೂ ಲಭ್ಯವಿರುತ್ತದೆ.

[Faint, illegible text covering the page]

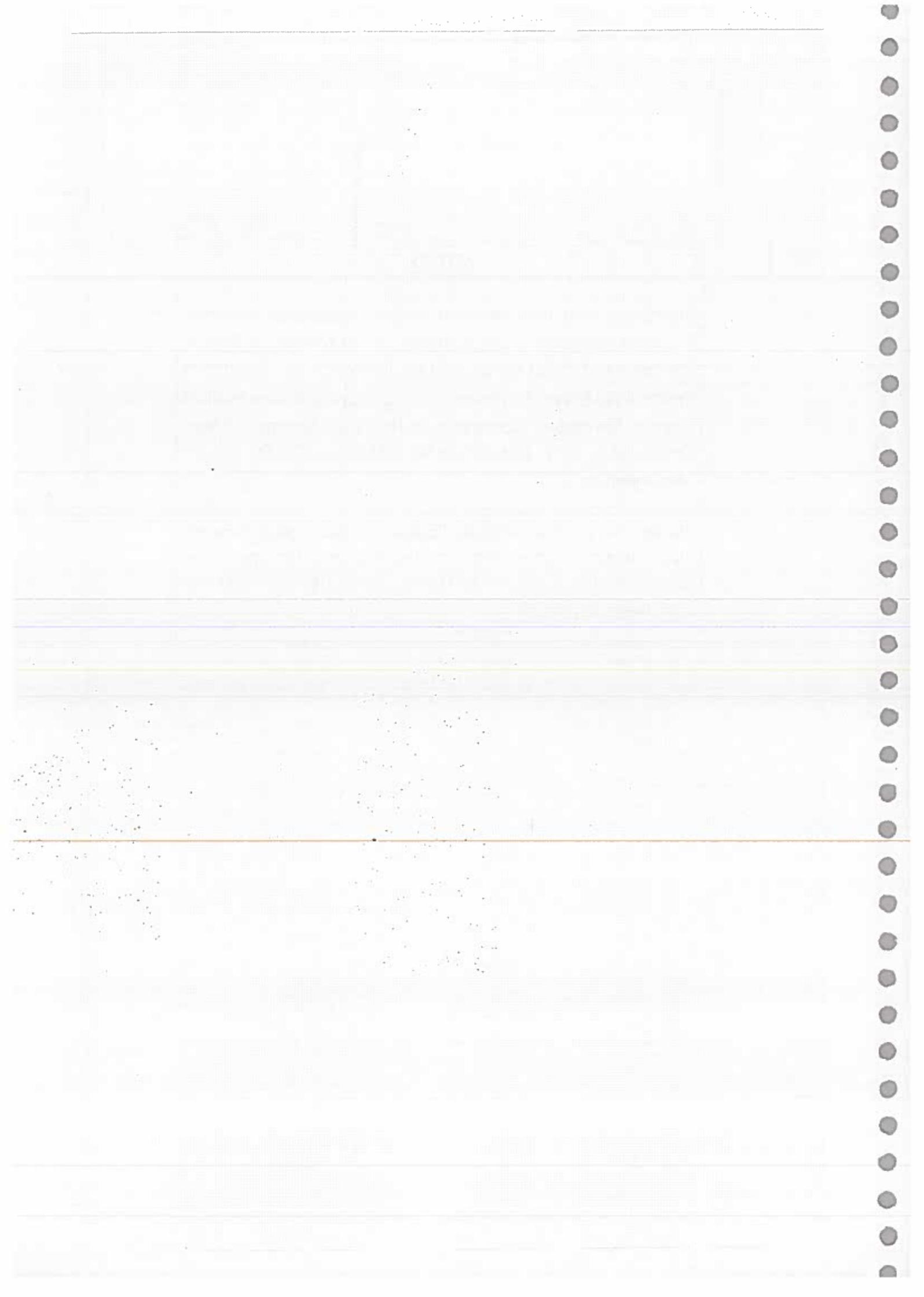


57

**NOTICE**

The State Level Environmental Impact Assessment Authority, Karnataka (Constituted by the Ministry of Environment & Forests, Government of India) has accorded the Environmental Clearance to **Sri Prasanna Shetty**, for Quarrying of "Building Stone" in an extent of 3 Acre of Government Land bearing Sy. No. 176/P1 Shivapura Village, Karkala Taluk, Udupi District. Vide No SEIAA 458: MIN: 2015, Dated 18th September 2015.

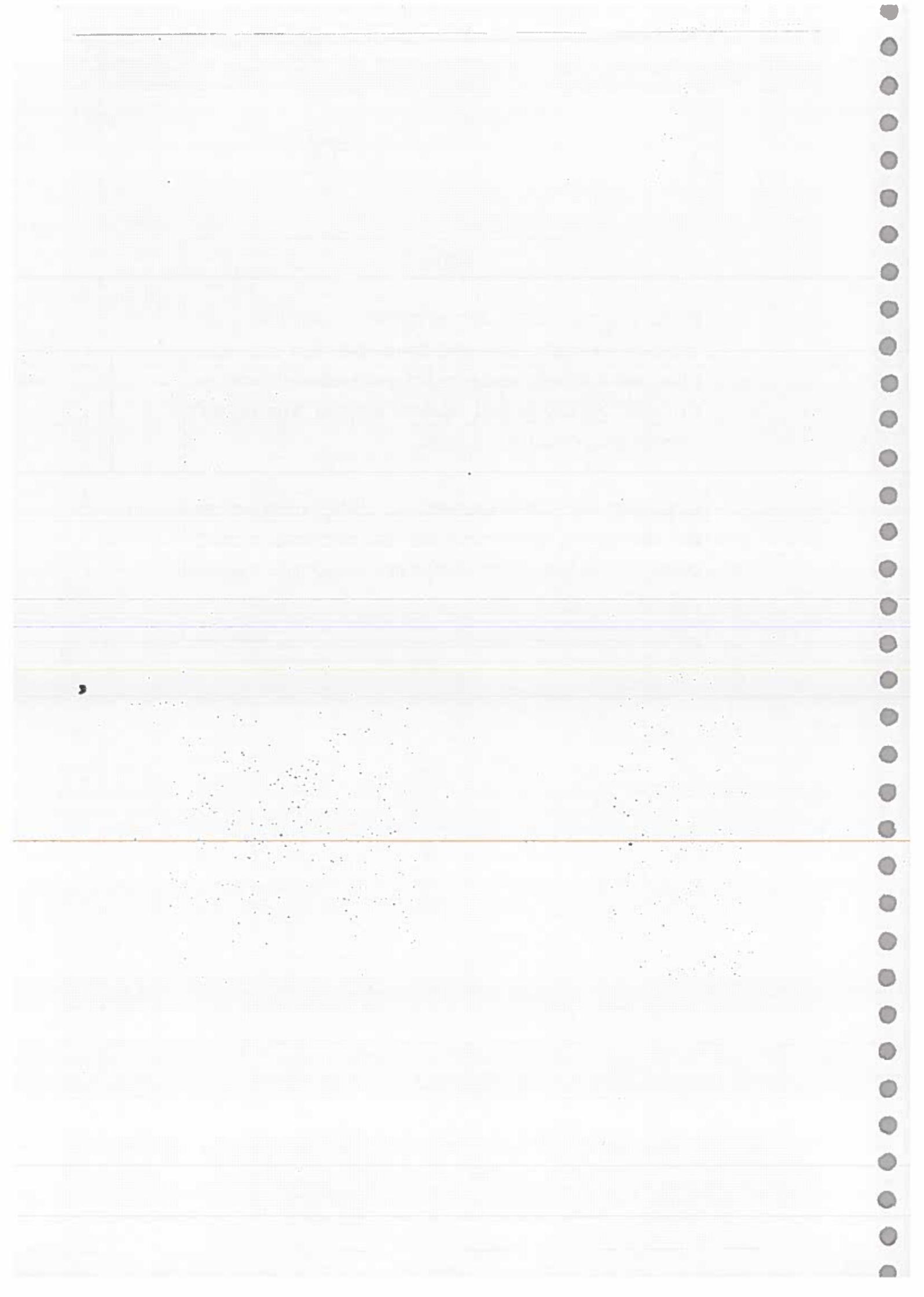
The Said Copy of Environmental Clearance is Available with Karnataka State Pollution Control Board and the website of the State Level Environmental Impact Assessment Authority, Karnataka at <http://Seiaa.kar.nic.in>



ಪ್ರಕಟಣೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಆಫಾತ ನಿರ್ಧರಣಾ ಪ್ರಾಧಿಕಾರ, ತನ್ನ ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ: ಎಸ್ ಈ ಐ ಎ ಎ: 458: ಎಮ್ ಐ ಎನ್ : 2015, ದಿನಾಂಕ: 18-09-2015 ರಂದು ಉಡುಪಿ ಜಿಲ್ಲೆಯ, ಕಾರ್ಕಳ ತಾಲ್ಲೂಕು, ಶಿವಪುರ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರದೇಶವಾದ ಸರ್ವೆ ನಂ. 176/PI ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿಯವರು ಉದ್ದೇಶಿಸಿದ "ಕಟ್ಟಡ ಕಲ್ಲು ಕ್ವಾರಿ" ಯೋಜನೆಗೆ ಪರಿಸರ ವಿಮೋಚನೆಯನ್ನು ನೀಡಿದೆ.

ಈ ವಿಮೋಚನಾ ಪತ್ರದ ಪ್ರತಿಗಳು ಕರ್ನಾಟಕದ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಮತ್ತು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಆಫಾತ ನಿರ್ಧರಣಾ ಪ್ರಾಧಿಕಾರವರ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಿರುತ್ತದೆ ಹಾಗೂ ಸದರಿ ಪ್ರಾಧಿಕಾರದ ವೆಬ್‌ಸೈಟ್ <http://Seiaa.kar.nic.in> ನಲ್ಲಿಯೂ ಲಭ್ಯವಿರುತ್ತದೆ.



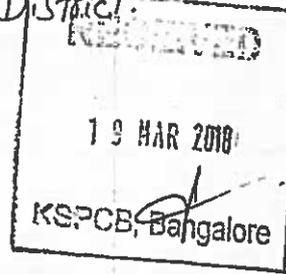
59 ANNEXURE - G  
**KARNATAKA STATE POLLUTION CONTROL BOARD**

**FORM-I**  
(To be submitted in Duplicate)

Application for consent for discharge of emission/continuation of discharge of emission  
under Section.21 of the Air (Prevention & Control of Pollution) Act, 1981  
(See Rule.20)

From: Prasanna Shetty  
Mookambika Industries  
S.No 176, Shivapura Village 1  
Karkala Taluk, Udupi District.

To:  
The Member Secretary  
Karnataka State Pollution Control Board  
No. 49, Parisara Bhavan  
Church street  
Bangalore



Through: Environmental Officer, Udupi

I/We here by apply for the Consent for operation of the industry for the period \_\_\_\_\_ to \_\_\_\_\_ under Section 21 of Air (Prevention & Control of Pollution) Act 1974 to make emissions from the industrial plant owned by \_\_\_\_\_. The relevant information is given below.

1.	Name & address of the Applicant ( Occupier's name, designation and correspondence address	<u>Prasanna Shetty (Managing Partner)</u> <u>Mookambika Industries</u> <u>S.No. 176, Shivapura Village - 1</u> <u>Karkala Taluk, Udupi District</u>
	STD code Phone No.	<u>94487 66682</u>
	Fax No.	
	E-mail address	
2. (a)	Name & address of the Industry (Location of the Industry)	<u>M/S Mookambika Industries</u> <u>S.No 176, Shivapura Village - 1</u> <u>Karkala Taluk, Udupi District</u>
	Survey No/Plot No.	<u>S. NO. 176</u>
	STD code Phone No.	<u>9448766682</u>
	Fax No.	
	E-mail address	

2(b)	Whether the plant area is declared as Prohibited area: if yes state the name of the authority and furnish the copy of the order which the area has been declared as prohibited area.	- NO -
2.1	Indicate the present use of the land in the vicinity of (10 km radius) the site.	Agriculture Land and Forest Area
	Human settlement more than 1000 population( specify the name of village/population and distance from the plant)	Helbri Panchayath Area - 10km
	Sanctuary- National Park-Hills- Mountains- Mangroves, backwaters of Reservoir etc., ( mention the distance from the site)	Mountains in East 20 KM
	Ancient monuments( mention the distance and direction from the plant)	- NA -
2.2(a)	Total land area	2.00 Acres
	Buildup area	2.00 Acres
	Vacant land	- NA -
	Greenbelt area	- NA -
2.3	Name and designation of the person incharge of pollution Control in the industry.	Prasanna Shetty (M. Postres)
3	Size of the industry	Small Scale Industries.
4	Date of commissioning	13.11.2007
5	No. of employees( The total nos. including office staff and contract labour and labour on roll shall be furnished)	10 NOS
6	Products manufactured (Total list of products/Byproducts with the production capacity (licenced and installed)/month shall be furnished).	Stom Jelly
	(a) Installed capacity	36000 M.Ton / Annam (Jelly)
	(b) Consented capacity	
	(c) Any diversification / expansion ( give details)	

61

7	List of raw materials used per month( tones/month)	3000 MTON /Month (Granite Pak)
	Present raw materials used	—
	Proposed raw material used	—
8	Brief manufacturing process( please attach flowchart, water and material balance statement)	1) Soling 2) (Crushing 3) Sieving) 3) Grading 5) Loading
	(a) Flow chart	
	(b) Water and material balance statement & chart	

9. (a) The air pollution sources are shown below:

Stack no	Source of air pollution	Type of fuel	Sulphur content	Consumption		Chimney height & air pollution control system provided/proposed	Chimney height and air pollution control system required as per previous consent
				Kgs/hr in case of liquid fuel	T/hr in case of agro based fuel		
1)	Crusher	Covered	by	GI sheet			
2.	Conveyor	Covered	by	GI sheet			
3)	Vibrator	Covered	by	GI sheet			
4)	Water	Sprinkling	arrangement	made	for	Soling	
5)	DGI	125kVA	2015kwh	fully	Covered		

9(b)	Detailed technical specification of air pollution control equipment, final flue gas emission rate, temperature, concentration of air pollutants shall be furnished in case of new plant along with schematic flowchart showing the source of air pollution and the pollution control equipments in section shall be furnished.	—
------	--	---

90

9(c)	Details of solid/liquid waste generated during the process of air pollution control/	NO. Solid waste
	<b>Solid</b>	
	(1) Bottom ash	
	(2) Fly ash	
	(3) other solid waste/by product	
	<b>Type of handling and disposal</b>	
	(1) write up	NA
	(2) Schematic diagram	
	(3) Future use	
	<b>Liquid</b>	
	(1) Quantity	
	(2) Characteristics	
	(3) Mode of storage and handling.	

10. Analysis report of each air pollution source ( mg/Nm<sup>3</sup>)

Stack attached to	Gas quantity	Temp	Exit gas velocity	Analysis of flue gas process/emission						
				SO <sub>2</sub>	SPM	CO <sub>2</sub>	CO	NO <sub>x</sub>	HC	Other
			NA							

11. Ambient air quality data: *Normal*

11(a)	For new industry, background emission data and GLC's after installation of proposed industry shall be furnished	NA
11(b)	The existing industry shall furnish the statistical interpretation of AAQ data collected during the previous consent period along with graphical representation	NA
12	Whether the air pollution control systems are completely put up and are in operation.	yes
13	Whether the air pollution control systems are letting the emissions within the standards stipulated by the Board	yes
14	Date, Month and year by which the air pollution control system will be completely put up	14.08.2008.
15	<b>Noise pollution</b>	
	Source	
	Noise control measures	NA
	Noise level at plant boundary	

63

16	Whether the environmental management system followed by the industry/local authority/layout/township( attach details)	- NA -
17	Whether covered under the PLI Act, if so furnished a policy No, Expiry date and the insurance amount.	- NO -
18(a)	Total gross capital investment of the unit in Rupees (this shall be inclusive of land, building, Plant and machinery and other movable and immovable assets in the name of the industry without depreciation. Please enclose copy of the extract from the Balance Sheet with latest fixed investment schedule.	As on 31/03/2017 ₹ 372,23,788.00
18(b)	The estimated expenditure/ incurred for implementation of air pollution control measures	
18(c)	Estimate cost for upgradation of air pollution control measures, give all the details and the proposed date of completion of this work	
18(d)	Annual operation and maintenance cost of air pollution control measures	

## 19. Consent fee details.

DD.No. \_\_\_\_\_ Dated \_\_\_\_\_ for Rs. \_\_\_\_\_ in favour of 'Karnataka State Pollution Control Board', as fees payable under Section 21 of the Act & Rule 20 of the Air Rules.

20. I/We further declare that the above furnished information is true & correct to the best of my/our knowledge. I am aware that the any wrong information furnished, is punishable under Air Act.
21. I/We hereby submit that, in case of charge either of the point of discharge or the quantity of discharge or its quality fresh application for consent shall be made & until such consent is granted no change shall be made.
22. I/We hereby agree to submit to the State Board any application for renewal of consent four months in advance date of expiry of the consent for outlet/discharge if to be continued thereafter.
23. I/We undertake to furnish any other information within one month of its being called by the State Board.

Yours faithfully

*[Signature]* (Prasanna S15)

(Name and signature of the Occupier)

: 64

**INSTRUCTIONS FOR FILLING UP & SUBMITTED THE APPLICATION**

1. Do not leave any columns blank. Write N.A. for whichever is not applicable. Incomplete application will not be processed and will be considered as incomplete
2. Submit the application for renewal atleast 120 days in advance prior to the expiry date.
3. Submit the application in duplicate along with the following documents to the Divisional Office/Regional Office concerned of the Board while retaining one copy with you for your reference. Applications pertaining to Bangalore Regional Offices shall be submitted at Helpdesk, Karnataka State Pollution Control Board, No.49, Parisara Bhavana, Church Street, Bangalore-01.
  - (a) SSI Certificate if applicable
  - (b) Latest audited balance sheet (fixed assets schedule). ✓
  - (c) Manufacturing process flow-chart
  - (d) Compliance to the previous consent conditions if any.
  - (e) Latest analysis report of the effluents/stack emission report.
  - (f) Panchayat license or any other licenses obtained incase of consent for establishment. ✓
  - (g) Land conversion certificate in case of consent for establishment. ✓
  - (h) Required consent fee in the form of D.D. in favour of Karnataka State Pollution Control Board as per Annexure I enclosed on the fixed assets of the industry including land, building plant & machinery & any other movable or immovable assets in the name of the factory as per the gross block value of the fixed assets schedule of the balance sheet.

65  
ANNEXURE - H

**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
Plot No.10B, Parisara Bhavana, Raikampady Industrial  
Area, Mangalore-575011  
Tele : 0824-2408426

Industry Colour: ORANGE  
Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-320647      PCB ID: 98669      Date: 08/10/2020

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the industry / organization on 03/09/2020  
2. Inspection of the industry/organization by RO, on 08/10/2020

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

**Location:**

Name of the Industry: Ms Mookambika Industries  
Address: Sy.no.176,, Shivapura village  
Industrial Area: Not in I.A, Shivapura,  
Taluk: Karkal, District: Udupi

**Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.300	0.280	Septic tank followed by soak pit
2	Others	1.000	0.500	Gardening

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No. Description of chimney/outlet Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	stone crusher unit	4160.0000	TON

This consent is valid for the period from 01/10/2020 to 30/09/2028

66  
**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control  
Zonal Office : Mangalore  
Plot No.10B, Parisara Bhavana, Baikampady Industrial  
Area, Mangalore-57501.  
Tel: 0824-2489428

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,

M/s Mookambika Industries

M/s Mookambika Industries,  
Sy.no.176, Shivapura village

**NOTE:**

The following Conditions A(2(a), 3(a) & 3(b) ) mentioned above are not applicable.

**Additional Conditions:**

1.This CFO is issued without prejudice to any pending court cases.2.The applicant (Stone Crusher authorities)shall be bound by the outcome of the decision of Hon'ble NGT in OA No.204/2017. 3.Industry shall submit Form-V environmental Statement within September of every month.4.The applicant shall comply with additional conditions mentioned in Annexure-I &submit compliance report.5.This CFO is valid only with the valid Form-C Issued by the competent authority as per Stone Crusher Regulation Act2011

**COPY TO:**

1. The Regional Officer, Udupi for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Ra. 150000

67  
**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control

Zonal Office : Mangaluru

Plot No.10B, Parisara Bhavana, Baikampady Indus  
Area, Mangalore-575

Tele : 0824-24084

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

**C. MONITORING & REPORTING:**

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month/ indicated in Annexure for the parameters.

**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
Plot No.10B, Parisara Bhavana, Baikampady Industrial  
Area, Mangalore-575011  
Tele : 6824-2405426

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

69

**Consent For Operation**  
**(CFO-Air,Water)**

Karnataka State Pollution Control

Zonal Office : Mangalore

Plot No.10B, Parisara Bhavana, Ballcampady Industrial

Area, Mangalore-57

Tele : 0824-240844

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

**Annexure-II**

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	125KVA DG Set		6 PM(mg/NM3),SO2(PPM),NOx (PPM)	100,150,15 0	AEC	--
2	Conveyor Belt	Convent belt		3 PM(mg/NM3),SO2(PPM),NOx (PPM)		DUS	--
3	Vibratory Screen	Vibratory screen		6 PM(mg/NM3),SO2(PPM),NOx (PPM)		DUS	--
4	Jaw Crusher-1	Jaw Crusher		9 PM(mg/NM3),SO2(PPM),NOx (PPM)		DUS	--
5	D.G. Sets	125KVA DG Set		6 PM(mg/NM3),SO2(PPM),NOx (PPM)	100,150,15 0	AEC	--

Note:

- AEC : Acoustic Enclosures
- DUS : Dust Collector
- DUS : Dust Collector
- DUS : Dust Collector

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
3. There shall be no smell or odour nuisance from the industry.

**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
Plot No.10B, Parisara Bhavana, Baikampady Industrial  
Area, Mangalore-575011  
Tele : 0824-2408420

Water Colour:  
RANGE

Industry Scale: SMAH

(This document contains 8 pages including annexure & excluding additional conditions)

**D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

**E. NOISE POLLUTION CONTROL:**

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**F. GENERAL CONDITIONS:**

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

**Consent For Operation  
(CFO-Air, Water)**

71

Karnataka State Pollution Control

Zonal Office: Mangalore

Plot No. 10B, Parasara Bhavana, Sakampady Ind

Area, Mangalore-575

Tele: 8824-24084

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

**LOCATION OF SAMPLING PORTHOLE, THE PLATFORM, THE ELECTRICAL OUTLET.**

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the  
Karnataka State Pollution Control  
Board

1 + 2

**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
Plot No.10B, Parisara Bhavana, Balkampady Industrial  
Area, Mangalore-575011  
Tel: 0824-2406429

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

*Signature Not Verified*

Digitally signed by  
Date: 2020.10.08 11:07:01  
+05:30

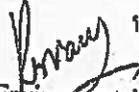
73

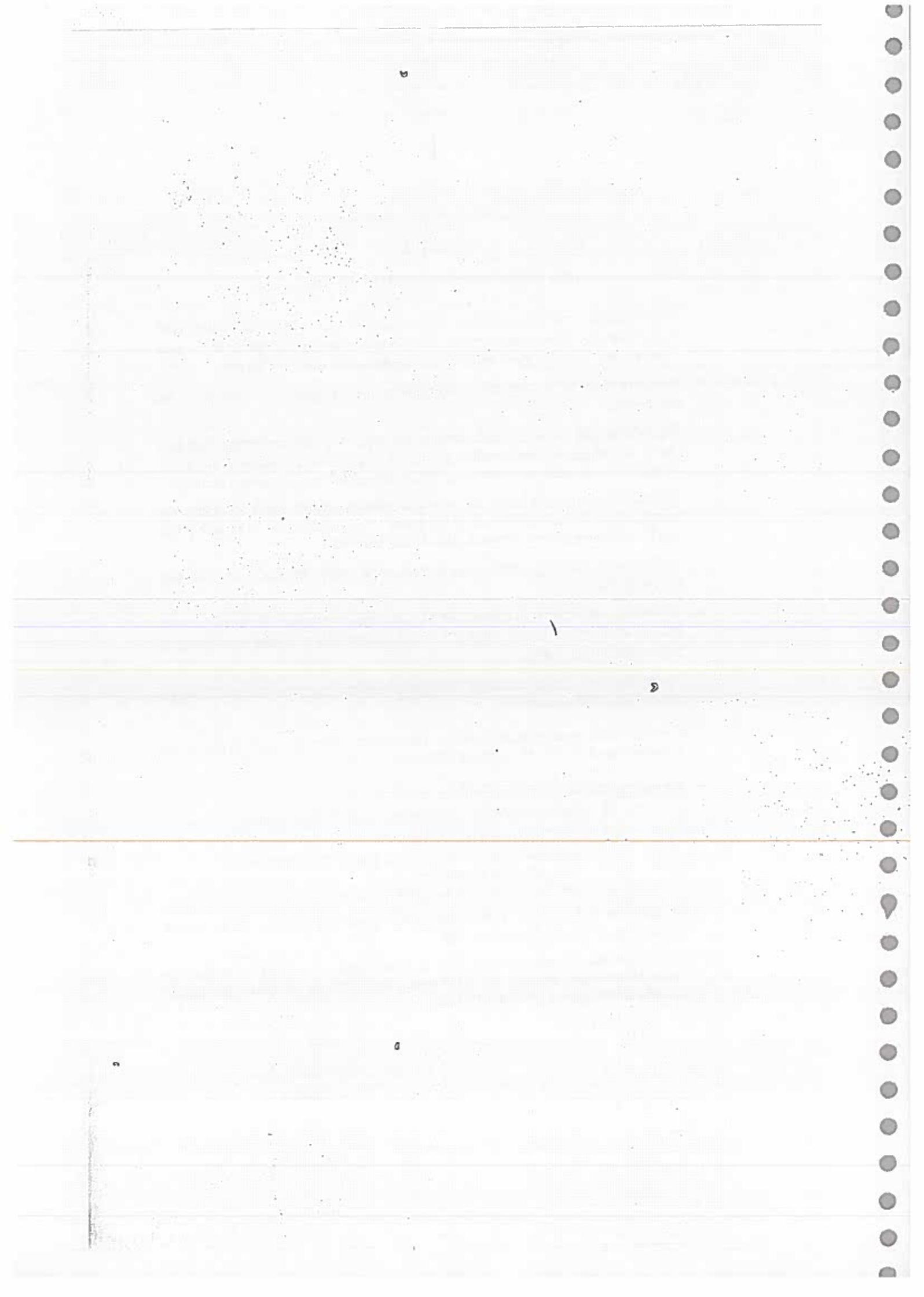
M/s Mookambika Industries, Udupi

ANNEXURE - I

(Air pollution control measures for Stone Crushers)

1. The jaw crusher, the chute and conveyor system of crushed stone to be covered with suitable semi circular M.S. Sheet /Zinc sheet, etc. Suitable exhaust and venting system of adequate capacity to be provided to guide the dust emanating from the crushers into the stack.
2. The rotary screen to be completely covered, leaving space at bottom for collection of the sieved jelly.
3. The conveyor belts chutes especially carrying smallest particles should be covered with semi circular M.S. Sheets and heaps shall be located in appropriate sheds wherever possible with all possible arrangements to prevent escape of dust during loading and unloading operation.
4. The Suspended Particulate Matter as measured at a distance between 3 m & 10 m from any source of dust emission shall not exceed  $600 \mu\text{g}/\text{m}^3$ . The measurements are to be made at least once in 6 months every year and report shall be submitted to the Board.
5. Suitable water sprinkling system shall be provided to reduce the dust from each dust generation area.
6. The industry shall provide all around covering of the premises by using G.I. sheet (1.66 mm and 1.25 mm thickness) for a height of 6 m with regular water sprinkling arrangement to suppress the dust generation.
7. The applicant shall provide barricades (G.I. Sheets)/Wind breaking walls of height 20 feet on all three sides of the crusher area.
8. Noise level as measures from the periphery of the industry should not exceed 75 dB (A) leq during day time & 70 dB (A) leq during night time.
9. The applicant shall adopt following pollution control measures.
  1. Dust containment-cum-suppression system for the equipment.
  2. Construction of wind breaking walls.
  3. Regular cleaning and wetting of the ground within the premises.
  4. Greenbelt along the periphery.
  5. Metalled Roads inside the Crusher premises.
10. The applicant shall provide a roof with gradual slope/ Curvature so as to prevent accumulation of water and have an easy flow.
11. The applicant shall provide telescopic chutes at product conveyor unloading to prevent dust release into the atmosphere during free fall of material from heights and also these chutes shall be adjustable in length according to size of the heap.

  
Senior Environmental Officer,  
KSPCB, Mangaluru



74

ANNEXURE - J



GOVERNMENT OF KARNATAKA  
UDUPI DISTRICT STONE CRUSHERS LICENSING &  
REGULATION AUTHORITY

FORM - C

[see rule 3(2)]

LICENCE FOR STONE CRUSHER

(As per Sub Section (2) of Section 5 of the Karnataka Regulation of Stone Crushers (Amendment) Act/Ordinance 2020)

Licence No: SCL 30/2021-22 | 1383 - 1384

Date: 13.07.2021

The Licence for the establishment of a stone Crusher in favour of M/s Mookambika Industries over an extent of 2.00 Acres in Sy.No. 176 of Shivapura Village, Hebri Taluk, Udupi District is accorded to Deemed Extended for a period of Twenty Years with effect from Date: 19.11.2013 i.e., original License Date of Form-'C'. The Licensee should strictly adhere to relevant Act and Rules.

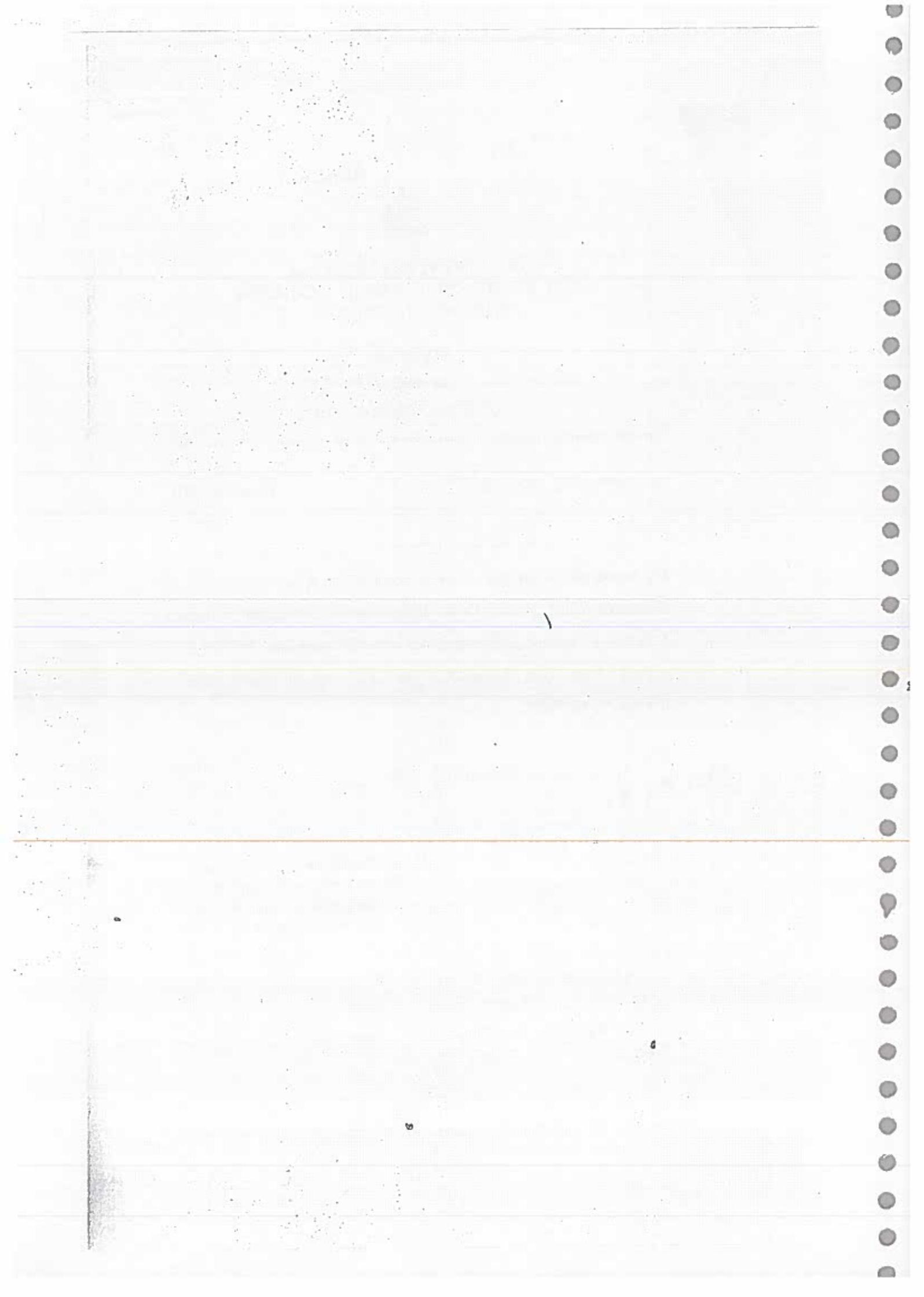
The Licence is valid up to : 18.11.2033



Deputy Commissioner and Chairman  
District Stone Crusher Licensing  
and Regulation Authority  
Udupi District

To,  
M/s Mookambika Industries  
Pro. Sri Prasanna Shetty  
Kerebettu Village, Shivapura Post  
Hebri Taluk, Udupi District.

Copy to: The Environmental Officer KSPCB Udupi District for needful action.



75

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ANNEXURE - K

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಮೊದಲನೇ ಮಹಡಿ, 'ಎ' ಬ್ಲಾಕ್  
"ರಜತಾದಿ" ಮಣಿಪಾಲ, ಉಡುಪಿ -576104

ಇ-ಮೇಲ್: sgdmgudupi@gmail.com

ದೂರವಾಣಿ: 0820-2572333

ಸಂಖ್ಯೆ: ಗಭೂಇ/ಹಿಭೂ(ಉಡುಪಿ)/RTI 33/2021-22/1A7A

ದಿನಾಂಕ: 16-07-2021

ಇವರಿಗೆ,

ಶ್ರೀ ಪ್ರಸನ್ನ ಶೆಟ್ಟಿ  
ಕೆರೆಬೆಟ್ಟು, ಕುಕ್ಕುಡೆ  
ಶಿವಪುರ ಗ್ರಾಮ  
ಹೆಬ್ರಿ ತಾಲ್ಲೂಕು

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕರ್ನಾಟಕ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರ ಸೆಕ್ಷನ್ 6(1) ಮತ್ತು  
7(1)ರಂತೆ ಮಾಹಿತಿ ನೀಡುವ ಬಗ್ಗೆ.  
ಉಲ್ಲೇಖ: ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005ರಡಿ ಮಾಹಿತಿ ಕೋರಿ ತಾವು ಸಲ್ಲಿಸಲಾದ  
ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ: 15.07.2021.

\*\*\*\*\*

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿ  
ಮಾಹಿತಿಗಳನ್ನು ನೀಡಲು ಕೋರಿರುತ್ತೀರಿ. ಅದರಂತೆ ತಾವು ಕೋರಿರುವ ಮಾಹಿತಿಯನ್ನು ಈ  
ಕೆಳಕಂಡಂತೆ ನೀಡಿದೆ.

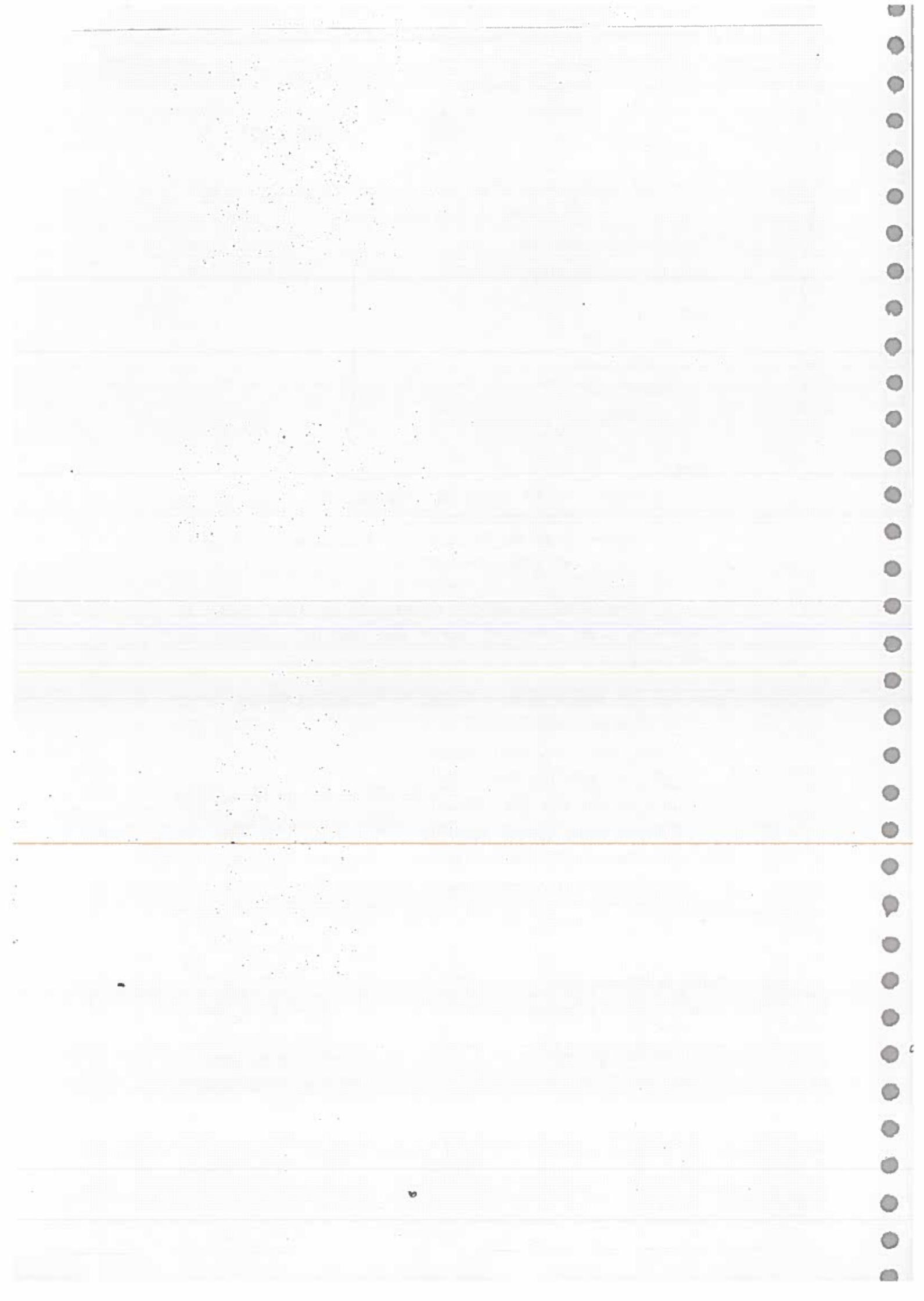
ಕ್ರ.ಸಂ.	ಕೋರಿರುವ ಮಾಹಿತಿ	ದಾಖಲಾತಿ ವಿವರಗಳು
1	ಶ್ರೀ ಮುಕಾಂಬಕಾ ಇಂಡಸ್ಟ್ರೀಸ್ ಸ.ನಂ. 176 ಶಿವಪುರ ಕ್ರಷರ್ (ಕಲ್ಲು ಪುಡಿ) ಘಟಕದ ಲೈಸೆನ್ಸ್ ಪ್ರತಿ ಹಾಗೂ ಅದಕ್ಕೆ ಸಂಬಂಧ ಪಟ್ಟ ಸಮಿತಿ ನಡವಳಿ, ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ವರದಿ, ತಹಸೀಲ್ದಾರರು ಅಭಿಪ್ರಾಯ ನೀಡಿರುವ ಪ್ರತಿ, ಅರಣ್ಯ ಇಲಾಖೆಯವರು ನೀಡಿರುವ ಪ್ರತಿ, NITK ಸುರತ್ಕಲ್ ಬ್ಲಾಸ್ಟಿಂಗ್ ವರದಿಯ ಪ್ರತಿ	ಈ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮಾಹಿತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಅಡಕವಿರಿಸಿ ಕಳುಹಿಸಿದೆ.

ಮೇಲ್ಕನವಿ ಪ್ರಾಧಿಕಾರದ ವಿಳಾಸ:  
ಜಂಟಿ ನಿರ್ದೇಶಕರು (ಖನಿಜಾಡಳಿತ)  
ನಿರ್ದೇಶಕರ ಕಛೇರಿ  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,  
ಖನಿಜ ಭವನ, ರೇಸ್‌ಕೋರ್ಸ್ ರಸ್ತೆ,  
ಬೆಂಗಳೂರು

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

(ಸಂದೀಪ್ ಜ.ಯು)

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಹಾಗೂ  
ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ  
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ  
ಉಡುಪಿ



76

**English Translation of ANNEXURE-K**

Government of Karnataka

Office of the Senior Geologist, Dept. of Mines and Geology,  
Manipal, Udupi-576104

E-mail: sgdmgudupi@gmail.com Telephone: 0820-2572333

SI:GBE/HB(UDUPI)/RTI33/2021-22/1474 Date: 16.07.2021

To

Sri. Prasanna Shetty  
Kerebettu, Kukku  
Shivapura village  
Hebri Taluk

Sir,

Sub: Furnishing of information under Section 6(1)  
and 7(1) of the Right to Information Act 2005.

Ref: Your application for information under the Right  
to Information Act received on 15.7.2021.

\*\*\*\*

In respect of the subject above, in your letter under  
reference of the Right to Information Act, you have sought  
information. Accordingly, the information sought by you is  
given as under: -

Sl. No.	Information sought	Details of the document
1.	The copies of the proceedings of the committee in respect of SreeMookambika Industries, Sy. No.176, Shivapura, Crusher Licence copy, copy of the Joint Inspection Report, Report of the Tahasildar, Report of the Forest Department, Report of blasting by the NITK.	The information available in this office is enclosed to this letter.

Address of Appellate Authority:

Yours faithfully,

77

**Joint Director (Mines Administration),  
Director's office,  
Mines & Geology Department,  
Khanija Bhavana  
Race Course Road,  
Bangalore.**

**Sd/-  
(Sandeep G.U.)  
Senior Geologist and  
Public Information Officer  
Mines & Geology Department  
Udupi.**

ANNEXURE - K-1

78

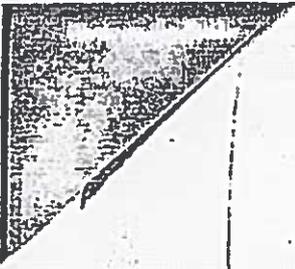
ದಿನಾಂಕ 29.06.2021 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜರುಗಿದ ಜಿಲ್ಲಾ ಕಲ್ಪು ಪುಡಿ ಮಾತುಪ ಘಟಕಗಳ ಲೈಸೆನ್ಸಿಂಗ್ ಹಾಗೂ ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿಗಳು:

- |  |                  |
|--|------------------|
| 1. ಮಾನ್ಯ ಪಲ್ವಾಧಿಕಾರಿಗಳು ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ                      | ಅಧ್ಯಕ್ಷರು        |
| 2. ಮಾನ್ಯ ಪಲ್ವಾ ಪೊಲೀಸ್ ಪರಿಷ್ಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ                 | ಸದಸ್ಯರು          |
| 3. ಮಾನ್ಯ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು ಪಲ್ವಾ ಪಂಚಾಯತ್, ಉಡುಪಿ       | ಸದಸ್ಯರು          |
| 4. ಮಾನ್ಯ ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕುಂದಾಪುರ ವಿಭಾಗ              | ಸದಸ್ಯರು          |
| 5. ಮಾನ್ಯ ಅಪರ ಪಲ್ವಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ                 | ವಿಶೇಷ ಅಪ್ರಾಂತ    |
| 6. ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಕುಂದಾಪುರ ಉಪವಿಭಾಗ, ಕುಂದಾಪುರ           | ಸದಸ್ಯರು          |
| 7. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಉಡುಪಿ | ಸದಸ್ಯರು          |
| 8. ಒರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಉಡುಪಿ           | ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ |

ಒರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರು ಸಭೆಯಲ್ಲಿ ಉಪಸ್ಥಿತರಿದ್ದ ಮಾನ್ಯ ಪಲ್ವಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ಪಲ್ವಾ ಕಲ್ಪು ಪುಡಿ ಮಾತುಪ ಘಟಕಗಳ ಲೈಸೆನ್ಸಿ ಪ್ರಾಧಿಕಾರದ ಮತ್ತು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಇತರ ಅಧಿಕಾರಿಗಳನ್ನು ಸಭೆಗೆ ಸ್ವಾಗತಿಸುತ್ತಾ, ಸಭೆಯ ಅಧ್ಯಕ್ಷತೆಯನ್ನು ವಹಿಸಿಕೊಂಡು ಸಭೆಯನ್ನು ನಡೆಸಿಕೊಂಡು ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರಲ್ಲಿ ಕೋರಿದರು. ಮಾನ್ಯ ಪಲ್ವಾಧಿಕಾರಿಯವರು ಸಭೆಯ ಕಾರ್ಯಸೂಚಿಯನ್ನು ತಿಳಿಸುವಂತೆ ಒರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರಿಗೆ ಸೂಚಿಸಿದರು. ಅದರಂತೆ ಕಾರ್ಯಸೂಚಿಗಳನ್ನು ಸಮಿತಿಯ ಗಮನಕ್ಕೆ ಮಾಹಿತಿ ನೀಡಿದ ನಂತರ ಕೂಲಂಕಷವಾಗಿ ಪರ್ಚು ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯಿಸಲಾಯಿತು.

ಮೂಲಕಿ ಹಕ್ಕು





179

1. ಮಾನ್ಯ ಶಾಸ್ತ್ರ ಸ್ವಯಂಸೇವಕರುಗಳಿಂದ ಆದೇಶದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವ ಕ್ರಮದ ಫಲಿತವಾಗಿ ವಿವರ:

ಕ್ರ. ಸಂ.	ಕಟ್ಟಡದ ವಿವರ/ ಅರ್ಜಿದಾರರ ಹೆಸರು	ಶಾಖೆಯ ಸಂಖ್ಯೆ	ಸ್ವಾಮ್ಯ/ ಸಂಖ್ಯೆ	ವ್ಯಾಪ್ತಿ ವಿಸ್ತೀರ್ಣ	ಅನುಮತಿ ದಿನಾಂಕ	ವಿವರ	ನಿರ್ಣಯ
01	ಮೈ ಕ್ರೀಡಾ ಮೈದಾನದ ಅರ್ಜಿದಾರರ ಹೆಸರು	2013/201	1.50	2013/201	2013/201	<p>ಸದರಿ ಅನುಮತಿ ಕ್ರಮದ ಫಲಿತವಾಗಿ 2013/201 ಸಂಖ್ಯೆಯಲ್ಲಿ ಅನುಮತಿ ನೀಡಲಾಗಿದೆ. ಅದರ ವಿವರ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ.</p> <p>ಅನುಮತಿ ನೀಡಲಾಗುವುದು ಮಾನ್ಯ ಸ್ವಯಂಸೇವಕರುಗಳ ಸ್ವಯಂಸೇವಕರುಗಳಿಂದ ಆದೇಶದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವುದರಿಂದ.</p>	<p>ಸದರಿ ಅನುಮತಿ ಕ್ರಮದ ಫಲಿತವಾಗಿ 2013/201 ಸಂಖ್ಯೆಯಲ್ಲಿ ಅನುಮತಿ ನೀಡಲಾಗಿದೆ. ಅದರ ವಿವರ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ.</p> <p>ಅನುಮತಿ ನೀಡಲಾಗುವುದು ಮಾನ್ಯ ಸ್ವಯಂಸೇವಕರುಗಳ ಸ್ವಯಂಸೇವಕರುಗಳಿಂದ ಆದೇಶದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವುದರಿಂದ.</p>



ಶಾಸ್ತ್ರ ಸ್ವಯಂಸೇವಕರುಗಳಿಂದ

80

apply either for grant of a fresh CFO or for extending the validity of CFO already granted. Hence, we pass the following order:

(i) Annexure-A and B are set aside only insofar as petitioner is concerned.

(ii) It will be open for the petitioner to apply to the Pollution Control Board for grant of a fresh CFO or for renewal of CFO granted on 17<sup>th</sup> October 2015.

(iii) If the petitioner produces a fresh CFO or an extended CFO, the case of the petitioner shall be immediately placed before the licensing Authority in accordance with sub-section (2) of Section 6-A of the said Act of 2011. The Licensing Authority shall take an appropriate decision on the application within a period of one month from the date on which the case is placed before it.

(iv) The issue whether the land subject matter of the application made by the petitioner falls within the concept of "Forest" under Section 2 of the said Act of 1980 is left open to be decided by the

Authority in accordance with sub-section (2) of Section 6-A of the said Act of 2011. The Licensing Authority shall take an appropriate decision on the application within a period of one month from the date on which the case is placed before it.

(v) The issue whether the land subject matter of the application made by the petitioner falls within the concept of "Forest" under Section 2 of the said Act of 1980 is left open to be decided by the Appropriate Authority in accordance with law:

(v) The writ petition is partly allowed on the above terms. costs awarded as above. ಅದರ ವಿದ್ಯಮಾನಗಳನ್ನು ಕಡೆಗಡೆಗೆ ನೋಡಬೇಕು.

ಆದರೆ ಈ ವಿಷಯವನ್ನು ಪರಿಶೀಲಿಸಿ, ಈ ಕೆಳಗೆ W.P. No : 5405/2020 ರ ಕಡತಗಳನ್ನು ನೋಡುವುದರ ಮೇಲೆ, ಪರಿಶೀಲಿಸಿ ಈ ವಿಷಯವನ್ನು 27.10.2020 ರಂತೆ "Petitions are deferring the renewal application on the ground of deemed forest & decision of the authorities that consideration of renewal will be only after final decision of Apex Court regarding deemed forests was examined by the Hon'ble Court and At para 13, it is held that in view of law laid down by this Hon'ble Court (Judgment dated: 12.06.2019 in w/p no. 54476/2016 in the matter of Dhananjay versus State of Karnataka and others) wherein, it the authority to ascertain whether the land is covered by the concept of forest or forest land evolved by Apex Court by the order dated 12<sup>th</sup> December 1996. Considering the above facts, that Hon'ble Court held that the petitioner in the petitions will be entitled to deemed extension subject to payment of annual/regulation fee, not with standing what is recorded in Annexure-A & B

Handwritten notes in the left margin.





82

<p>02</p>	<p>ವಿಷಯ ನೋಂದಣಿ ಸಂಖ್ಯೆ ೬೮೮ ವಿ. ೨೨೨೨ ನೋಂದಣಿ ೨. ೨೨೨೨</p>	<p>ವಿಸ್ತೀರ್ಣ ೩೬೧/೧೨</p>	<p>೨.೦೦</p>	<p>೨೨೨೨</p>	<p>•ಆದಾಯ ದಾಖಲೆ ಸ್ವೀಕೃತವಾಗಿರುವ ಒಂದು ವೇಳೆ ಸಂಖ್ಯೆ:1993/2020 ದಂತೆ ವಿವರಿಸಿದಂತೆ ದಾಖಲೆ ಸ್ವೀಕೃತವಾಗಿರುವ ದಾಖಲೆ: 03.01.2021 ದಿನದ ವಿದೇಶ ಸಂಖ್ಯೆ ಸಹಿ ಮಾಡಿದ ಪತ್ರವು ವಿ. ವಿವರಿಸಿದಂತೆ.</p> <p>(i) Prayer clause (A) is not pressed with liberty to the petitioner to file a fresh petition in the event the prayer for deemed extension is not granted by the Competent Authority:</p> <p>(ii) Annexure-D dated 21st November 2019 is hereby set aside. However, we clarify that if the concerned Authority finds that the land subject matter covered by the wider concept of forest or forest land adopted by the Apex Court in the order dated 12th December 1996 in the case of T.N GODAVARMIAN THIRUMULKIPAD vs. UNION OF INDIA AND OTHERS, even if deemed extension of license is granted, the same cannot be acted upon unless consent of the Central Government is granted as per Section 2 of the Forest Act, 1980)</p>
					<p>ಸಹಿ ಮಾಡಿದ ಪತ್ರವು ವಿವರಿಸಿದಂತೆ ಸಂಖ್ಯೆ: 1993/2020 ದಂತೆ ವಿವರಿಸಿದಂತೆ ದಾಖಲೆ ಸ್ವೀಕೃತವಾಗಿರುವ ದಾಖಲೆ: 03.01.2021 ದಿನದ ವಿದೇಶ ಸಂಖ್ಯೆ ಸಹಿ ಮಾಡಿದ ಪತ್ರವು ವಿವರಿಸಿದಂತೆ.</p> <p>(i) Prayer clause (A) is not pressed with liberty to the petitioner to file a fresh petition in the event the prayer for deemed extension is not granted by the Competent Authority:</p> <p>(ii) Annexure-D dated 21st November 2019 is hereby set aside. However, we clarify that if the concerned Authority finds that the land subject matter covered by the wider concept of forest or forest land adopted by the Apex Court in the order dated 12th December 1996 in the case of T.N GODAVARMIAN THIRUMULKIPAD vs. UNION OF INDIA AND OTHERS, even if deemed extension of license is granted, the same cannot be acted upon unless consent of the Central Government is granted as per Section 2 of the Forest Act, 1980:</p> <p>(iii) Accordingly, the petition is disposed of.</p> <p>(iv) There will be no order as to costs.</p> <p>(v) The pending interlocutory application does not survive and is accordingly disposed of. ಸಂಬಂಧಿಸಿದ ವಿದೇಶ ಸಂಖ್ಯೆ: 1993/2020 ದಂತೆ ವಿವರಿಸಿದಂತೆ ದಾಖಲೆ ಸ್ವೀಕೃತವಾಗಿರುವ ದಾಖಲೆ: 03.01.2021 ದಿನದ ವಿದೇಶ ಸಂಖ್ಯೆ ಸಹಿ ಮಾಡಿದ ಪತ್ರವು ವಿವರಿಸಿದಂತೆ.</p>



ಸಂಖ್ಯೆ: 1993/2020  
ದಂತೆ ವಿವರಿಸಿದಂತೆ

83

ii) Accordingly, the petition is disposed of.  
iii) There will be no order as to costs.  
iv) The pending interlocutory application does not survive and is accordingly disposed of.

"Petitions are deferring the renewal application on the ground of deemed forest & decision of the authorities that consideration of renewal will be only after final decision of Apex Court regarding deemed forests was examined by the Hon'ble Court and At para 13, it is held that in view of law laid down by this Hon'ble Court (Judgment dated: 12.06.2019 In w.p no. 54476/2016 in the matter of Dhananjay versus State of Karnataka and others) wherein, it the authority to ascertain whether that land is covered by the concept of forest or forest land evolved by Apex Court by the order dated 12<sup>th</sup> December 1996. Considering the above facts, that Hon'ble Court held that the petitioner in the petitions will be entitled to deemed extension subject to payment of annual regulation fee, not with standing what is recorded in Annexure-A & B.

Hence, the Hon'ble Court held that the petitioners in the writ petitions are Entitled for the benefit of deemed extension in accordance with the provisions of sub-section (2) of Section 5 read with clause (i) of sub-section (3) of Section 5 of the said Act 2011 as amended by the said ordinance subject to payment of annual regulation fee and the deemed extension shall be considered, not with standing what is stated in the communication dated 22 nd November, 2019.

I have perused Certified Copy of the order dated 06.08.2020 passed by the Hon'ble Court. In view of the above, I am of the opinion that this is NOT A FIT CASE for filing any review/appeal against the aforesaid order" ಎಂಬುದಾಗಿ ಜವರಿಸುತ್ತಿದ್ದೆ. ಮುಂದುವರಿದು ಸದರಿ ಪ್ರಶ್ನೆಯ ಸಂಬಂಧವನ್ನು ಈಗ ಮುಕ್ತಾಯಗೊಳಿಸಿ ಸಲಹೆಯನ್ನು ಕೊಡುತ್ತೇನೆ. ಈ ಸಂಬಂಧವನ್ನು ಈಗ ಮುಕ್ತಾಯಗೊಳಿಸಿ ಸಲಹೆಯನ್ನು ಕೊಡುತ್ತೇನೆ. ಈಗ ಮುಕ್ತಾಯಗೊಳಿಸಿ ಸಲಹೆಯನ್ನು ಕೊಡುತ್ತೇನೆ.



Handwritten signature and date: 06/08/2020

6









೨೨

	<p>ವಿಷಯವಾಗಿ ಪರಿಶಿಲನೆ ನಡೆಸಿರುತ್ತಾರೆ.</p> <p>•ಉಪ ಅಧ್ಯಕ್ಷ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಕುರುಡುಮುಖ ವಿಸ್ತೀರ್ಣದ ವಿಚಾರ, ಇವರು ನಡೆಸಿದ ಪರಿಶೀಲನಾ ಕ್ರಮದ ವಿಷಯವು ಸೂಚಿಸಲ್ಪಟ್ಟ ಅಧಿಕಾರವ್ಯಾಪ್ತಿ ವಿಸ್ತರಿಸಿ ಸೂಚಿಸಿದ ಗಡಿ ರೇಖೆಯಿಂದ ಅಂತರಾಲು ೯.೨ ಎ.ಮೀ ದೂರವಿರುವುದರಿಂದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುವುದರಿಂದ ೯.೨೦ ಎ.ಮೀ ಕುರಿತು ಇದುವರೆಗೆ ಕೆಳಗೆ ಗಣಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಇರುವ ಪ್ರದೇಶವು ಅನುಷ್ಠಾನಕ್ಕೆ ಸೂಚಿಸಲ್ಪಟ್ಟ ಅಧಿಕಾರವ್ಯಾಪ್ತಿ ವಿಸ್ತರಿಸುವುದರಿಂದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ.</p>	<p>ಈ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುವುದರಿಂದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುವುದರಿಂದ ೯.೨೦ ಎ.ಮೀ ಕುರಿತು ಇದುವರೆಗೆ ಕೆಳಗೆ ಗಣಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಇರುವ ಪ್ರದೇಶವು ಅನುಷ್ಠಾನಕ್ಕೆ ಸೂಚಿಸಲ್ಪಟ್ಟ ಅಧಿಕಾರವ್ಯಾಪ್ತಿ ವಿಸ್ತರಿಸುವುದರಿಂದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ.</p>
<p>02. ಸ್ವೀಕೃತ ಕ್ರಮದ ಕುರಿತು</p>	<p>ಶ್ರೇಣಿ 319/1 319/2 319/3 319/4</p>	<p>119</p> <p>ಪಟ್ಟಿ 4 ಸರ್ಕಾರ</p>



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧಿಕಾರವ್ಯಾಪ್ತಿ ವಿಸ್ತರಿಸುವುದರಿಂದ ಕಾನೂನುಬಾಹಿರವಾಗಿರುತ್ತದೆ.











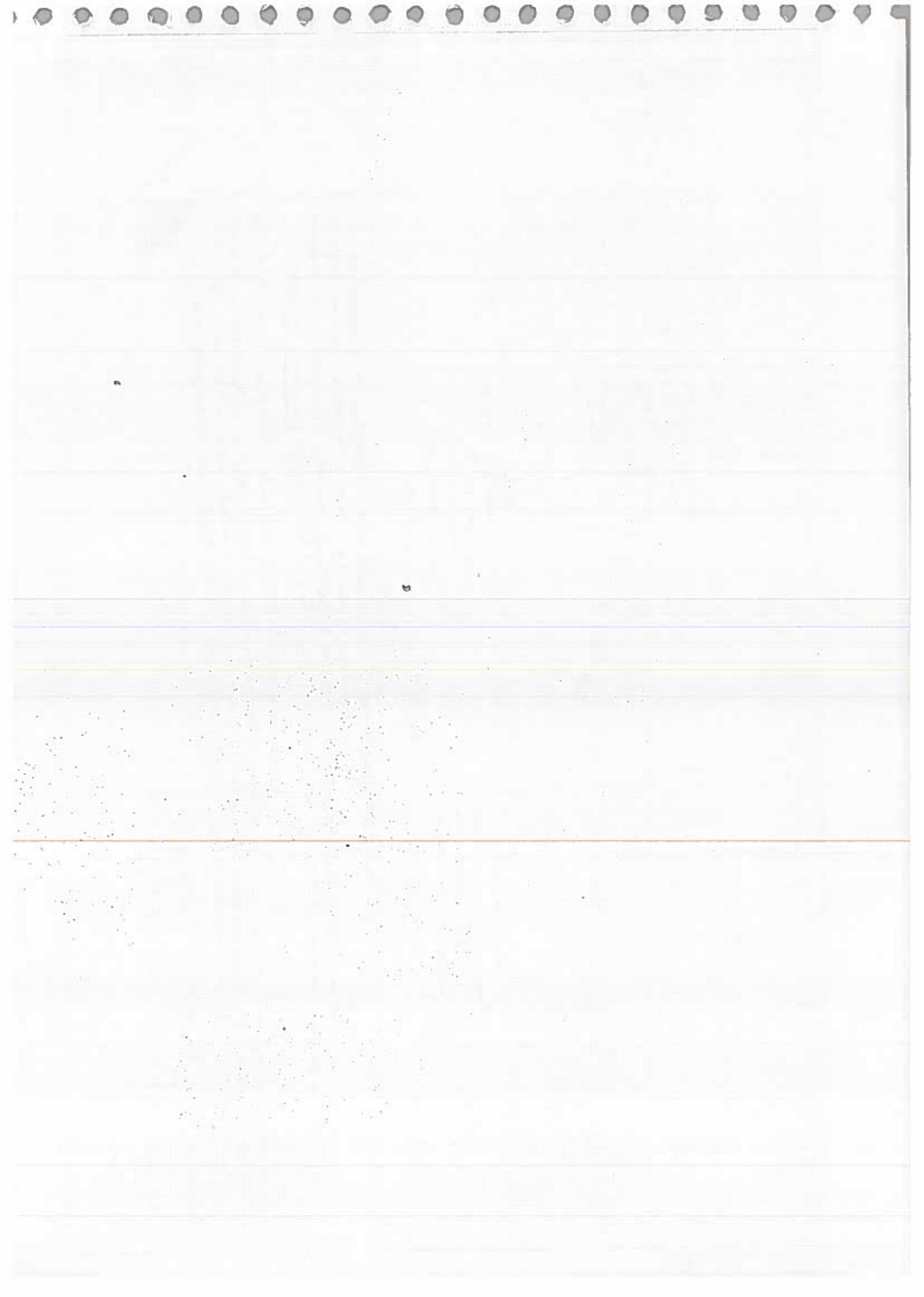












English Translated Copy of ANNEXURE - K-1

12, 99

RESOLUTIONS OF DISTRICT STONE CRUSHING UNIT LICENSING AND REGULATION AUTHORITY MEETING'S HELD ON 29/06/2021, PRESIDED BY DISTRICT COMMISSIONER, UDUPI.

1. Hon'ble District Commissioner, Udupi District..... President
2. Hon'ble Superintendent of Police, Udupi District,..... Member
3. Hon'ble Chief Executive Officer, Udupi Zilla Panchayath, Udupi:..... Member
4. Hon'ble Additional District Commissioner, Udupi District, Udupi:..... Special Invitee
5. Hon'ble Assistant Commissioner, Kundapura sub Division, Kundapura,..... Member
6. Pollution Officer, Karnataka State Pollution Control Board, Udupi:..... Member
7. Senior Geologist, Mines and Geology Department, Udupi:..... Member/Secretary

The senior Geologist welcomed the gatherings of the meeting such as Hon'ble District Commissioner and president, The Licensing Authority of the Stone Crushing units and other officials who attended the meeting and requested the president to preside over the meeting. The senior geologist was told by the District commissioner to inform the agenda of the meeting. Hence the agenda of the meeting was brought to the knowledge of the all the Committee members.

<u>Sr. No.</u>	<u>Name of the Stone Crushing Unit/ Name of the Applicant</u>	<u>Taluk</u>	<u>Village/ S.no</u>	<u>Extent</u>	<u>Classification of Land</u>	<u>Remark</u>	<u>Decision</u>
01	M/S Shree Nidhi Enterprises, Prop. Dinesh Shetty	Karkala	Sooda 133/PI	1.50	Government	Form B1 for the establishment of the said crusher unit is sanctioned on 12/03/2015. One Mr. Suresh Devadiga has filed complaint before the Lokayuktha that said Crusher unit is comes under deemed Forest list. Decision dated 22/03/2018 taken by District Stone Crushing units that till	In the said are form B-1has been issued on 12/03/2015 to establish Crusher unit. But as the Complaint filed by Sri Suresh Devadiga before KarnatakaLkayktha that the said area is comes under the deemed forest area list which is filed before the supreme court of India , but it is decided by the district stone crushing unit on 22/03/2018 that till the classification of the area which is in forest format

					<p>the classification of the area which is in forest area, until then issuance of form No. 'C' may be kept pending.</p> <p>The applicant is filed writ petition No.9751/2020 before the Hon'ble Court AND THE Hon'ble court passed order dated 20-11-2020.</p> <p>The points are mentioned in the said order.</p> <p>It is noticed that now, with the passage of time CFO has expired and</p>	<p>and which is non forest format area , until then issuance of form 'C' to the said unit may be kept pending.</p> <p>* The applicant filed writ petition No.9751/2020 before the Hon'ble court and the Hon'ble court passed order dated 20-11-2020. Points of the said order is follows:</p> <p>It is noticed that now, with the passage of time , CFO has expired and therefore, the petitioners will have to apply either for Grant of a fresh CFO or for extending the validity of the CFO already granted Hence we pass the</p>
--	--	--	--	--	---	--





<p>from the date on which the case is placed before it.</p>	<p>senior genealogist/member secretary informed about said order in the meeting.</p>
<p>iv) The issue whether the land subject matter of the application made by the petitioner falls within the concept of "forest" under section 2 of the said Act of 1980 left open to be declared by the uthority in accordance with Law;</p>	<p>In the meeting it was discussed briefly about the said order and also a letter dated 27-08-2020 was written by Advocate general with regard to order in writ petition no. 5405/2020 is "Petitions are deferring the renewal application on the ground of deemed forest and decesion of the authorities that consideration of renewal will be only after final decesion of apex court regarding deemed forests was examined by the Hon'ble court and At para 13,</p>
<p>v) The writ petition is partly allowed on the above terms. Ordered accordingly.</p>	<p></p>
<p>Filed Consent for</p>	<p></p>
<p></p>	<p></p>











2	M/S Govardhana Stone crusher, Prop. Shri Govadana A Babu	Karkala	Nittes 36/1A	2.00	Government	01-2021 The points are mentioned in the said order (i) Prayer clause (A) is not pressed with liberty to the petitioner to file a fresh petition in the event the prayer for deemed extension is not granted by the competent Authority ; (ii) Annexure -D dated 21st November 2019 is hereby set aside. However, we clarify that if the concerned Authority finds that the	the applicant filed writ petition no.11695/2020 before the Hon'ble court and Hon'ble court has passed order date 05-01-2021. the points of the said order is as follows: (i) Prayer clause (a) is not pressed with liberty to the petitioner to file a fresh petition in the event the prayer for a fresh petition in the event the prayer for deemed extension is not granted by the Competent Authority;. (ii) Annexure - D dated 21st November 2019 is hereby set aside. However, we clarify that if the concerned Authority
---	---	---------	-----------------	------	------------	---	---



<p>section 2 of Forest Act 1980</p> <p>ii) Accordingly the petition is disposed of;</p> <p>iii) There will be no order as to costs.</p> <p>iv) The pending interlocutory application does not survive and is accordingly disposed of ordered accordingly.</p>	<p>to costs.</p> <p>(v) The pending interlocutory application does not survive and is accordingly disposed of passed order accordingly was informed by the Senior Geologist /Member Secretary to meeting.</p> <p>It was discussed briefly in the meeting with regard to said order in w.p no.5405/2020 the Hon'ble court's order the a letter date 27-08-2020 written by Advocate General</p> <p>" petitions are deferring the renewal application on the ground deemed forest and decision of the authorities that</p>
---	---

						<p>consideration of renewal will be only after final decision of Apex Court regarding deemed forests was examined by the Hon'ble Court and at para 13, it is held that in view of law laid down by this Hon'ble Court (judgment dated: 12.06.2019 in w.p. no. 54476/2016 in the matter of Dhanjay versus State of Karnataka and others) wherein, it the authority to ascertain whether that land is covered by the concept of forest or forest land evolved by Apex court by the order dated 12th December</p>
--	--	--	--	--	--	--

<p>1996. Considering the above facts, that Hon'ble court held that the petitioner in the petitions will be entitled to deemed extension subject to payment of annual regulation fee, notwithstanding what is recorded in Annexure A&amp;B. Hence, the Hon'ble court held that the petitioners in the writ petitions are entitled for the benefits of deemed extension in accordance with the provisions of sub-section (2) of section 5 read with clause (i) of sub section 3 of section 5 of the said Act 2011 as amended by the said ordinance subject</p>						
--	--	--	--	--	--	--







3	Sri Ramakrishna Shetty, M/S//Mahaganapathi Stone Crusher	Karkala	Yelapady 2.00 329	Government	<p>Form "C" is distributed for 5 years from 18/12/2013. Crusher 'C' period is expired on 17/12/2018.</p> <p>The land in which the said crusher unit is situated is 329 /1 its original survey no is 329 measuring 10.01 acre which is comes under the deemed forest list flied to Central Expert Committee. The joint by conducting the joint Survey , property may be plotted and afterwards in the 9th column of the RTC by entering forest and after furnishing RTC and Sketch of the said land and also after the final order passed by supreme Court, department may give opinion</p>
---	--	---------	-------------------	------------	--

					<p>Survey , property may be plotted and afterwards in the 9th column of the RTC by entering forest and after furnishing RTC and Sketch of the said land and also after the final order passed by supreme Court, department may give opinion <sup>s</sup> for establishment crusher in the said land. The Deputy Forest officer , Kundapaura has submitted a report dated 21-11-2019 there is a</p>	<p>for establishment crusher in the said land. The Deputy Forest officer, Kundapaura has submitted a report dated 21-11-2019 there is a objection for establishment of Crusher unit.</p> <p>The applicant has filed Writ PetitionNo.4492/2020, on the said petition the Hon'ble court has passed the order as follows.</p> <p>"(1) If application at Annexure - A dated 3rd. September is already decided and order has been passed, the order shall be forthwith communicated to the petitioner;"</p>
--	--	--	--	--	--	--

				<p>objection for establishment of Crusher unit. The applicant has filed writ petition no 4492/2020 before the Hon'ble court , on the said petition the Hon'ble court has passed a order dated 26-02-2020. The following are the points of the said order.</p> <p>"(1) If application at Annexure - A dated 3rd September is already decided and order has been passed, the order shall be forthwith</p>	<p>(ii) If application is not yet decided , the same shall be decided within a period of two months from today.</p> <p>(iii) Order passed on the application to be communicated to the petitioner;</p> <p>(iv) Accordingly, the petition is disposed with the above directions. directions passed order accordingly. As per said order the owners of said crusher is submitted appeal for grant of license to the said crusher unit. With this regard a letter was written to Deputy Forest Conservative Officer.</p>
--	--	--	--	---	---

					<p>communicated to the petitioner;</p> <p>(ii) If application is not yet decided, the same shall be decided within a period of two months from today.</p> <p>(iii) Order passed on the application to be communicated to the petitioner;</p> <p>(iv) Accordingly, the petition is disposed of with the above directions. passed order accordingly. As per said order the owners of said crusher is submitted</p>	<p>The Deputy Forest Officer Kundapura has submitted a report that the said area is entered as government land in the RTC, But not comes under deemed forest area. Said area is 1395 mtr far from Yerlapdy Forest Area beat-1 to Reserved forest and the crusher which is proposed to renewed is separated from deemed forest list and comes under separately identified government area. It was told that after confirming from revenue department that Kunki area of survey no.329/1 are not comes under Statutory</p>
--	--	--	--	--	--	--

				<p>appeal for grant of license to the said crusher unit. With this regard a letter was written to Deputy Forest Conservative Officer.</p>	<p>Forest, then the said Crusher Unit may renewed according the Rule accordingly and as per the joint survey report it was reported that the area in which establishment of crusher unit there is 11.00km distance from national highway and 230 mtr distance from state highway , 213 mtr distance from Zillamaian Road/other road and 48 dispersed houses,12 group houses and within the limits of 315 mtr there is a Government pre university college and there is no temple situated within the limits of 500mtr</p>
				<p>The Deputy Forest Officer ,Kundapura has submitted a report that the said area is entered as government land in the RTC ; But not comes under deemed forest area. Said area is 1395 mtr far from Yerlapdy Forest Area beat-1 to Reserved</p>	

					<p>forest and the crusher which is proposed to renewed is separated from deemed forest list and comes under separately identified government area. It was told that after confirming from revenue department that Kunki area of survey no.329/1 are not comes under Statutory Forest, then the said Crusher Unit may renewed according the Rule.</p>	<p>was informed by the Senior Geologist and member secretary to the meeting. It was discussed that as per Karnataka Stone Crushing Units Regulation Act 2011(amendment Act 2013) and ACT 2012 and amendment Act 2014 there 1 must be minimum 500mtr distance school, 315 mtr distance pre university college and as per District Stone Crushing Unit Licensing and Regulation Authority's the meeting held on 05-02-2014 it was decided that maximum 30 dispersed house, maximum 10</p>
--	--	--	--	--	--	---



2

								college is situated 315 mtr distance, hence by conducting joint field enquiry and after re inspection it was decided that a proposal may be submitted in the next morning and all the members of the meeting unanimously agreed for the same.
--	--	--	--	--	--	--	--	---

**2. DISCUSSION REGARDING EXTENSION OF TIME FOR THE PERIOD 20 YEARS CAREFULLY FROM THE DATE ORIGINAL GRANT TO PRESENTLY RUNNING /TIME BARRED STONE CRUSHING UNITS OF UDUPI DISTRICT.**

Sr.N	Stone Crushing / Applicants Name	Taluk	Village /S.No	Exten	Classification Of Land	Remark	Decision
0							

01	M// Sri Durga Crusher Prop. Shri Ashok Hegde	Hebri	Shivapura	1.00	Government	<p>*Form "C" is distributed for 5 years from 19/11/2018. At present period of crusher is extended for 20 years from the date of original grant.</p> <p>*The forest department has given its opinion in its report that with regard to extension of Crusher period that in the RTC of the said place it was mentioned as government, not comes under reserved forest.</p> <p>There is 352 mtr distance from yelagoli reserved forest part 2 and said place is not comes under deemed forest. It was reported that crusher unit may be renewed by obtaining the opinion from, Deputy Wild life Conservative officer, Kuduremukh Wild life Conservative department that whether the said place is comes</p>
----	---	-------	-----------	------	------------	--

				<p>reserved forest part 2 and said place is not comes under deemed forest. It was reported that crusher unit may be renewed by obtaining the opinion from, Deputy Wild life Conservative officer, Kuduremukh Wild life Conservative department whether the said place is comes under Eco sensitive Zone or not and acted accordingly with conditions.</p> <p>* As per report filed by</p>	<p>under Eco sensitive Zone or not and acted accordingly with conditions.</p> <p>* As per report filed by Deputy Conservative officer, Kuduremukh Wildlife department the said Crusher unit is far away from 6.5 km from Eco Sensitive Zone to Someshwara Abayaranya and 6.90 km far from Kuduremukh national park . The area which is intended to be used for stone mines are come out of someshwara abahyaranya and Kuduremukh National park it was bought to the knowledge of the meeting by Senior</p>
--	--	--	--	---	--



02	M/S Girija Stone Crusher Prof. Neelakantappa Hudar	Byndu	Teggarse 319/1 319/2 319/3 319/4	1.19	Patta and Government	*Form "C" is distributed for 5 years from 12-03-2015, present period of crusher is extended for 20 years from the date of original grant. * The Deputy Forest Protection Officer was told that the Forest Officer Byndur Zone was filed the report that the said crusher unit situated near the mines its license is expired, therefore if the license granted there may chances of illegal	*The Deputy Forest Protection Officer was told that the Forest Officer Byndur Zone was filed the report that the said crusher unit situated near the mines its license is expired, therefore if the license granted there may chances of illegal mining, with this regard a notice was sent to the applicant, on said notice the said area is a patta land and produced the document which shows that the land is converted and requested the Deputy Forest officer Kundapura for re enquiry. On his request the a letter dated 15-02-2021 was written to
----	--	-------	--	------	-------------------------	--	---



					<p>Conservative officer ,Kundapura was filed a report that , sais area is as per RTC is new new Patta land in S.NO 319/1 R TC it was shown as <u>Paramboku Hole</u> but its wrongly shown in the report submitted by the Byndur Tashildar in his report to Mines and Geology Department. The said place is 31 mtr disatnce from Taggarse Reserved Forest Area and does not comes under deemed forest</p>	<p>Paramboku Hole with that effect it may confirmed from revenue department and after getting the opinion from Kundapura Wild life Protection Officer, Karkala that the whether the said place comes under Eco Sensitive Zone, then only the said Crusher unit may be renewed by fulfilling the conditions accordingly was told by the senior Geologist / member secretary to the knowledge of Meeting. With this regard it was discussed briefly in the meeting and after getting verified that said place is</p>
--	--	--	--	--	--	--



3. DISCUSSION WITH REGARD TO ESTABLISHMENT OF UDUPI DISTRICT STONE CRUSHING UNITS, RECEIPT OF NEW APPLICATION, JOINT SURVEY REPORT FOR DECLARING SAFE ZONE :

Sr.N	Stone Crushingunit/ Applicant Name	Taluk	Villag e/S.N	Extent	Classificati on Of Land	Remark	Decision
1	MS. Prakruti Stone Crusher, prop. PrakashShett y	Udupi	Kora ngap ady 95/2	1.00	Patta	Applicant has submitted some document shows that the stone crushing unit situated in Udupi Taluk, Korangrapady village in S. No 95/2 measuring 1.00 which is a patta land is declared as safe zone on 10-10-2017. Since the said land is not	Applicant has submitted some document shows that the stone crushing unit situated in Udupi Taluk, Korangrapady village in S. No 95/2 measuring 1.00 which is a patta land is declared as safe zone on 10-10-2017. Since the said land is not converted there for crusher form B-1 has not distributed. At present the said area is converted for industrial purpose. *For grant of Crusher unit a letter dated

134

36

					<p>converted there for crusher form B-1 has not distributed. At present the said area is converted for industrial purpose. * For grant of Crusher unit a letter dated 25-02-2021 was written to Conservative officer Kundapura.</p> <p>25-02-2021 was written to Conservative officer was brought o to the knowledge of the meeting by the Senior Geologist/ Member Secretary. It was discussed that the crusher unit which is proposed to be established comes 3 km distance from national Highway , 1.5 km from state highway and 175 mtr from Zilla main Road/ other and 29 dispersed houses and there is no group house and 800 mtr distance from temple, 1.5 k.m distance from school was reported. As per Karnataka Stone Crushing Units Regulation Act 2011(amendment Act 2013) and act2020 Revenue , Forest Pollution Control board, udupi and mines and geology department has</p>
--	--	--	--	--	---

2	M/S Sridevi Stone Crusher Prop. Suresh Shetty	Kaup	Santur 365/3	1.50	Government	Applicant has filed application dated 13-10-2020 for establishment of crusher unit in government land situated in KaupTaluk,	conducted joint field enquiry and as per its report it was considered that proposed stone crushing unit is fulfilled all the rules and after receipt of Deputy Forest Conservative Officer, Kundapura the said place is declared as Safe Zone in District Stone Crushing Units Regulation Authority's meeting by issuing Gazet notification it was decided to take further step and it was unanimously approved by the meeting.
							The M/S Sri Devi Stone Crusher, prop. Sri Suresh Shetty, situated in KaupTaluk, Santur Village, in survey No.366/1p1 measuring 1.50 acre land was given Form 'C' dated 12-03-2015. But the said crusher unit due to Revenue department's technical fault it



					<p>school).</p> <p>* For grant of Crusher unit a letter dated 08-12-2020 was written to Conservative officer Kundapura.</p> <p>*The deputy forest officer has submitted report that the said place is government land , and is not comes under reserved forest . Pillar protected forest area is situated far away from 4,774 mtr. There is no naturally</p>	<p>The deputy forest officer has submitted report that the said place is government land , and is not comes under reserved forest . Pillar protected forest area is situated far away from 4,774 mtr. There is no naturally grown plants and trees and not comes under deemed forest area and he was told to take steps for renewal crusher unit as according to the rules was informed by the senior geologist to the knowledge of the sheeting.</p> <p>It was briefly discussed that the as per the decision taken by the District Stone Crushing Units Licensing and Regulation authority's meeting held on 05-02-2014 , maximum 30 dispersed house, group house maximum 10 and</p>
--	--	--	--	--	--	--



							situated 300 mtr from said place. On said applied place a joint survey was conducted by revenue, forest pollution and mines and geology have jointly surveyed as per Karnataka Stone Crushing Units Regulation Act 2011, amendment Act 2013 and amendment act 2020 and submitted report there is one anganavdi (play school) near the said proposed unit and it was decided by the meeting that after making re enquiry it may be submitted and it was unanimously approved.
--	--	--	--	--	--	--	--

**4. DISCUSSION REGARDING APPLICATION RECEIVED FOR TRANSFER OF STONE CRUSHING UNIT AS PER KARNATAKA STONE CRUSHING UNIT REGULATION ACT 2020, RULE 4A**

SR.N O.	STONE CRUSHING UNIT/ APPLICANT NAE	TALUK	VILLA GE/ S.NO	EXTE NT	CLASSIF ICATIO N OF LAND	REMARK	DECESSION
1.	MS// Durgaparam eshwari Stone Crusher, Prop. ShriVrushab arajKadamb a	Karkala	Nitte 354/P1 B	2.00	Government	Form 'C' is distributed as applicable to 21-08-2013 for the period of 20 years. Application was filed for MS// Durgaparameshwari Stone Crusher to the name of Majestic Infra company as per Karnataka Stone Crushing Units (Crusher) Regulation (amendment) 2020 , Rule 4A and submitted the documents and transfer fee of Rs.25,000/- is paid . But as per rules on the expenses of license holder, conducting survey for identification of boundaries in the presence of proposed	Form 'C' is distributed as applicable to 21-08-2013 for the period of 20 years. Application was filed for MS// Durgaparameshwari Stone Crusher to the name of Majestic Infra company as per Karnataka Stone Crushing Units (Crusher) Regulation (amendment) 2020 , Rule 4A and submitted the documents and transfer fee of Rs.25,000/- is paid . But as per rules on the expenses of license holder, conducting survey for identification of boundaries in the presence of proposed

								<p>Rule 4A and submitted the documents.</p>	<p>purchaser is pending and filed Affidavit that he will abide by the all rules , regulations and conditions mentioned in the license.</p> <p>2. Proposed buyer has filed affidavit in which he stated about his Income Tax details , and about payment of Tax details as per Income Tax Act 1961(Central Act 1961, section 43)</p> <p>3. The senior geologist informed the Meeting that the transferor and transferee have filed statement in the form of Affidavit regarding payment of income tax till the date of filing of affidavit regarding Income tax and transfer.</p> <p>It was briefly discussed , after the survey of the said crusher unit in the</p>
--	--	--	--	--	--	--	--	---	---

142

44

									presence of both transferor and transferee, it was decided unanimously that the Form "C" can be issued to the proposed buyer as per Section 4A of Karnataka Stone Crushing Units (Crusher) Regulation (amendment) Act 2020 .
--	--	--	--	--	--	--	--	--	--

5. DISCUSSION REGARDING CASE NO RA CRUSHER CR 08/2017/18 FILED IN THE REGIONAL COMMISSIONER AND APPEALATE AUTHORITY COURT MYSORE:

Sr. No	Crusher Unit/ Applicant's Name	Taluk	Village /S.No	Extent	Classification Of Land	Remark	Decision
--------	--------------------------------	-------	---------------	--------	------------------------	--------	----------

1	M/S// Mookambika Industries , Prop. ShriPrasanna Shetty	Hebri  176	Shivap ura 176	2.00	Governm ent	Form 'C' is distributed as applicable to 19-11- 2013 for the period of 20 years.	Karnataka Stone crushing Units Regulation Act 2012 Amendment Notification / ordinance" Revenue Village means the limits of gramhانا in accordance with the revenue records and where there is no limit of gramhانا ( the licensing Authority may decide the limits of revenue village ) for the Act and rules ; as described , on this basis form 'C' has been issued to the said crusher unit by smiting and taking approving by the District Stone crushing Unit Regulation Authority 's meeting held on 13-03-2013.
						Sri BhojaShetty and Guru Prasad Acharya has filed case in the regional commissioner and appellate authority revenue village, temple	



					away from the residential area. On the said appeal on 05-03-2021 a order has been passed, as per the aid order the license no SCL 30/2020-21 /176-62 is stand cancelled. With this regard Court has directed the Udupi District commissioner, and Senior Geologist, mines and geology department Udupi that a enquiry has been conducted per section 6. of Karnataka Stone Crushing Unit (Crusher)	05-03-2021 a order has been passed, as per the aid order the license no SCL 30/2020-21 /176-62 is stand cancelled. With this regard Court has directed the Udupi District commissioner, and Senior Geologist, mines and geology department Udupi that a enquiry has been conducted per section 6 of Karnataka Stone Crushing Unit (Crusher) Regulation Act 2010 to see that the conditions laid down in the said section is applicable to the said crusher and by conducting joint survey may conducted and after submitting the report before District Stone Crushing executive Officer.
					*with regard to above Revenue,	



				<p>was conducted and filed report stating that 2.5 km mtr from National Highway , 2 km from state highway and 120 mtr from district main road and other roads and a within 202 mtr distance a temporary Chicken farm Shed is situated, and dispersed houses 27 (minimum 30 house), no group houses ( minimum 10)found No Temple( minimum 500 mtr) and no school( minimum 500 mtr) is situated It doe not fall</p>	<p>held by district stone crushing unit 's regulation Authority and it is observed that the said crusher unit is fulfilling all the conditions laid down in the license , therefore it was decided that the Crusher License /form 'C' for the period of 20 years from the date original grant is extended as applicable from the date 19-11-2013.</p> <p>The Hon'ble Regional Commissioner Court Mysore has terminated the license no SCL 30/2020-21 /176-62 and passed order stating that the conditions laid down in as per section 6 of Karnataka stone crushing units (crusher) Regulation Act 2011 is applicable to the said unit by conducting the joint survey and</p>
--	--	--	--	---	---

						confirming the matter and submitting the said matter before district Stone Crushing Units Executive Committee and to get approval for the same. and as per said order said crusher unit area was visited on 06-04-2021 and 08-04-2021 and a joint survey was conducted and filed report stating that 2.5 km mtr from National Highway , 2 km from state highway and 120 mtr from district main road and other roads and a within 202 mtr distance a temporary Chicken farm Shed is situated , and dispersed hosues 27 ( minimum 30 house), no group houses ( minimum 10)found No Temple( minimum 500 mtr) and no school( minimum 500 mtr) is situated It does not fall within the limits of Town
						within the limits of Town Panchayath boundary/ town municipality boundary/ Municipality boundary / Mahanagrapalike boundary.
						Tahsildar Hebri has submitted a report dated 28-06 2021 as per said report the said Crusher and quarry land situated in s.no 176 of Shivapura Village does not come under the limits of kumki

									<p>Panchyath boundary/ town municipality boundary/ Municipality boundary / Mahanagarapalike boundary and submitted report</p> <p>*Tahsildar Hebri has submitted a report dated 28-06 2021 as per said report the said Crusher and quarry land situated in s.no 176 of Shivapura Village does not come under the limits of kumki was brought to the notice of the meeting by Senior Geologist / member secretary.</p> <p>*It was briefly discussed and with regard to Karnataka Stone Crushing Regulation Act 2011( Amendment Act 2013 ), and rules 2012 (amendment</p>
--	--	--	--	--	--	--	--	--	--





152

54

establish said crusher unit it is considered that Zone of influence about 100 mtr to 500 distance must be there . accordingly within the limits of said crusher unit no residential house and public structure must be situated and for the establishment of Crusher unit and to establish Safe Zone between 200 mtr to 500 mtr minimum 30 houses only situated . Accordingly said crusher unit area 's joint survey report the crusher unit is 2.5 km far from national highway , 2.00 km from state highway , and 120 mtr from district main road/ other road and 16 dispersed houses and no group houses are situated and within the limits of 500 mtr no school, temple are situated and also said

"Explanation: For the purpose this Act is not to permit the residence, school, temple and road after the declaration of safe zone, and that in that case no prior operation or continuation is not permitted and as per section 5 it will not effected for any grant or extension" with this effect it is it approved for grant of license.

The meeting was concluded with vote of thanks as the matters for discussion is concluded.

SD/-

SENIOR GEOLOGIST/ MEMBER SECRETARY

SD/-

DISTRICT COMMISSIONER AND PRESIDENT

<sup>a</sup>  
DISTRICT STONE CRUSHING UNITS

LICENSING AUTHORITY AND REGULATION AUTHORITY, UDUPI DISTRICT

154

55

						crusher unit is fulfilling all the criteria fixed is seen , Hence Karnataka Stone crushing units Regulation ACT 2011(Amendment Act 2013) and Act 2012 ,Amendment Act 2014 and 2020 amendment as per notification / ordinance which is already cancelled may be issued Crusher Units License / form "C" and with this regard it is unanimously agreed by all members to give information to Hon'ble Regional Commissioner Mysore .
--	--	--	--	--	--	---

With regard to above approved / time extended Stone Crushing Units (Crusher) license , Karnataka Stone Crushing Unit s ( Crusher) License Regulation Act 2011 , as applicable to Act 2013 said crusher units are previously granted crusher units before the amendment ordinance 2020 established before grant and established crusher nits , Hence their license is granted for the period of 20 years from original grant and section 6 , amendment (ii)(3) is as follows :



155

ANNEXURE - L

## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 132 MIN 2014

Date : 30-10-2014

To,

Sri Prasanna Shetty  
S/o Sri Bhujanga Shetty  
Kukkude, Shivapura Post  
Karkala Taluk, Udupi District

Sir,

Sub: Quarrying of Building Stone at Sy. No. 176/P1 of Shivapura Village, Karkala Taluk, Udupi District by Sri Prasanna Shetty - Issue of Environment Clearance - Reg.

\*\*\*\*

This has reference to your application dated 13<sup>th</sup> June, 2014 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 1.214 Ha, which is a Government Revenue Land. Out of 1.214 Ha of area, 1.166 Ha area is for quarrying and 0.048 Ha area is for green belt. Working will be opencast quarrying. The water requirement for the project is 360 lts/day will be met from tankers. During the quarrying operation about 211 TPA of waste rock will be handled. The Mines and Geology Department has approved quarrying plan on 18<sup>th</sup> March 2014. Capital cost of the project is about Rs.30.0 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 7<sup>th</sup>, 9<sup>th</sup> & 10<sup>th</sup> October, 2014 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA), Karnataka has examined the application in its meeting held on 28<sup>th</sup> October, 2014 in accordance with the EIA Notification 2006 and hereby accords Environmental Clearance under the provisions thereof to the above mentioned Sri Prasanna Shetty for Quarrying of Building Stone of capacity 4,000 TPA by

opencast quarrying method involving quarry lease area of 1.214 Ha subject to implementation of the following conditions and environmental safeguards:

**A. SPECIFIC CONDITIONS:**

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
- ✓ 2. Baseline data on health profile of each of the workers shall be maintained.
3. Project Authorities should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water

157  
State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of EIA Act, 1986)

SEIAA 132 MIN 2014

Quarrying of Building Stone Project of  
Sri Prasanna Shetty

(40)

- Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
  18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
  19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
  20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
  21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
  22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
  23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore within 3 months.
  24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
  25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
  26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
  27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
  28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.

29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected with proper fencing keeping the safety of local people and the animals.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.

**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi .
4. Data on ambient air quality (PM10, PM 2.5, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for control of noise levels below 85 dBA in the work environment, Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> may 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

State Level Environment Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of EIA Act, 1986)

SEIAA 132 MIN 2014

159

Quarrying of Building Stone Project of  
Sri Prasanna Shetty

39

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bangalore.

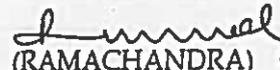
9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bangalore; the Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter

5

informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.

Yours faithfully,

  
(RAMACHANDRA) 17/11/14  
Member Secretary  
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
5. The Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, 1<sup>st</sup> Floor, C Block, Rajathadri, District Administrative Centre, Manipal- 576104.
6. Guard File.



ANNEXURE - M

**State Level Environment Impact Assessment Authority-Karnataka**

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 458 MIN 2015

Date: 18-09-2015

To,

Sri Prasanna Shetty  
S/o Bhujanga Shetty  
Soodaramane Kukkuade,  
Kerebettu Village, Shivapura Post,  
Karkala Taluk, Udupi District

Sir,

Sub: Quarrying of Building Stone at Sy.No.176/P1 of Shivapura Village,  
Karkala Taluk, Udupi District by Sri Prasanna Shetty - Issue of  
Environment Clearance - Reg.

\*\*\*\*

This has reference to your application Received on 15<sup>th</sup> April 2015 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 3 Acres, which is a Government Land. Out of 3 Acres of area, 1.96 Acre area is for quarrying, 0.14 Acre area is for waste dumping, 0.05 Acre area is for mineral storage, 0.01Acre area is for infrastructure, 0.02 Acre area is for roads, 0.57 Acre area is for green belt and 0.25 Acre area is as unexplored. Working will be opencast and semi mechanized method. The water requirement for the project is 2 KLD will be met from tankers. During the quarrying operation about 215 TPA of waste rock will be handled. The Mines and Geology Department has approved quarrying plan on 21<sup>st</sup> March 2015. Capital cost of the project is about Rs.35 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meeting held on 25<sup>th</sup>, 27<sup>th</sup>, 28<sup>th</sup> and 29<sup>th</sup> July 2015 and recommended for issue of Environmental Clearance. The State Environment Impact Assessment Authority (SEIAA) Karnataka has examined the application in its meeting held on 1<sup>st</sup> August 2015 in accordance with the EIA Notification 2006 and hereby accords Environmental Clearance under the provisions thereof to the above mentioned Sri Prasanna Shetty for Quarrying of Building Stone of capacity 4,094 TPA by opencast and semi mechanized method involving quarry lease area of 3 Acres subject to implementation of the following conditions and environmental safeguards.

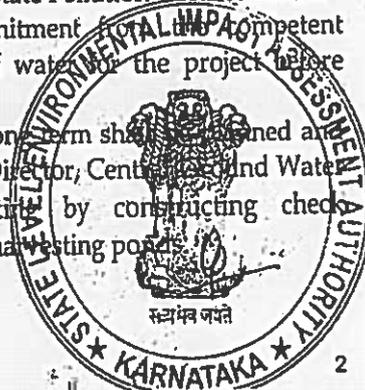
State Level Environmental Impact Assessment Authority-Karnataka  
(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 458 MIN 2015

Quarrying of Building Stone Project  
of Sri Prasanna Shetty

**A. SPECIFIC CONDITIONS:**

1. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
2. Baseline data on health profile of each of the workers shall be maintained.
3. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
4. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
5. This Environmental Clearance is co-terminus with the lease granted vide quarry lease under MM (D & R) Act 1957/KMMC RULES-1994.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957/ KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run-off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.
15. The project proponent shall submit commitment for the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 458 MIN 2015

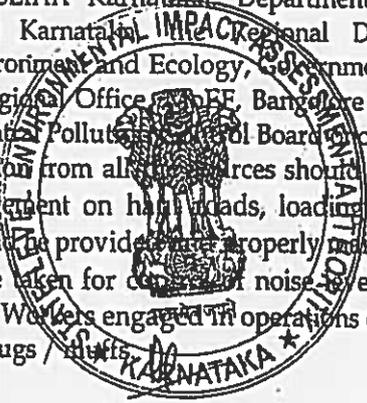
Quarrying of Building Stone Project  
of Sri Prasanna Shetty

163

30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary.
35. The project proponent shall prevent damage to adjoining government land, from fire due to activities during quarrying operation.
36. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
37. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
38. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. The final order of the government regarding areas coming under Western Ghats and Court judgment regarding Eco-Sensitive zone shall be binding on the project Authority.

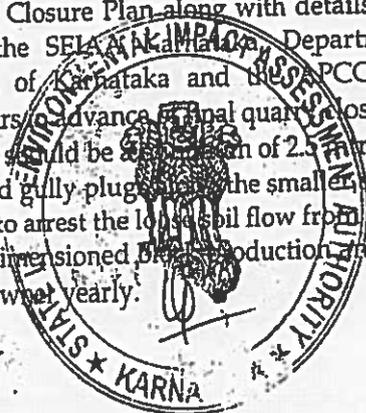
**B. GENERAL CONDITIONS:**

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi .
4. Data on ambient air quality (PM10, PM 2.5, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Measures should be taken for controlling noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.



164

17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post-Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.
26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore 5 years in advance for final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs in the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned blocks production and dispatch shall be provided by the quarry owner yearly.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 458 MIN 2015

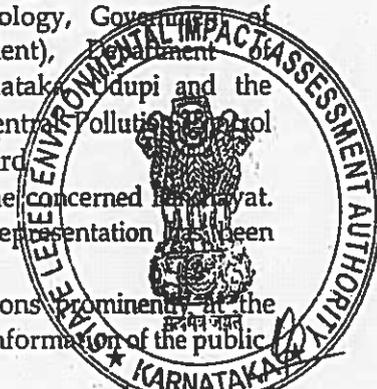
Quarrying of Building Stone Project  
of Sri Prasanna Shetty

165

7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> may 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the APCCF, Regional Office, MoEF, Bangalore.

9. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
10. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore.
11. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12. The APCCF, Regional Office of MoEF, Bangalore; the Department of Environment and Ecology, Govt. of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
13. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
14. A copy of the clearance letter will be marked to the concerned authority. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
15. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.



16. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Authority at <http://www.seiaa.kar.nic.in> or <http://seiaa.karnataka.gov.in> and a copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka, the Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Udupi and the APCCF, Regional Office, MoEF, Bangalore.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
20. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
21. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,

*(Signature)*  
(RAMACHANDRA) 18/9/15  
Member Secretary  
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
5. The Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, 1<sup>st</sup> Floor, C Block, Rajathadri, District Administrative Centre, Manipal- 576104.
6. Guard File.

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)

PART II—Section 3—Sub-section (II)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2244]

नई दिल्ली, बृहस्पतिवार, सितम्बर 15, 2016/भाद्र 24, 1938

No. 2244]

NEW DELHI, THURSDAY, SEPTEMBER 15, 2016/BHADRA 24, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

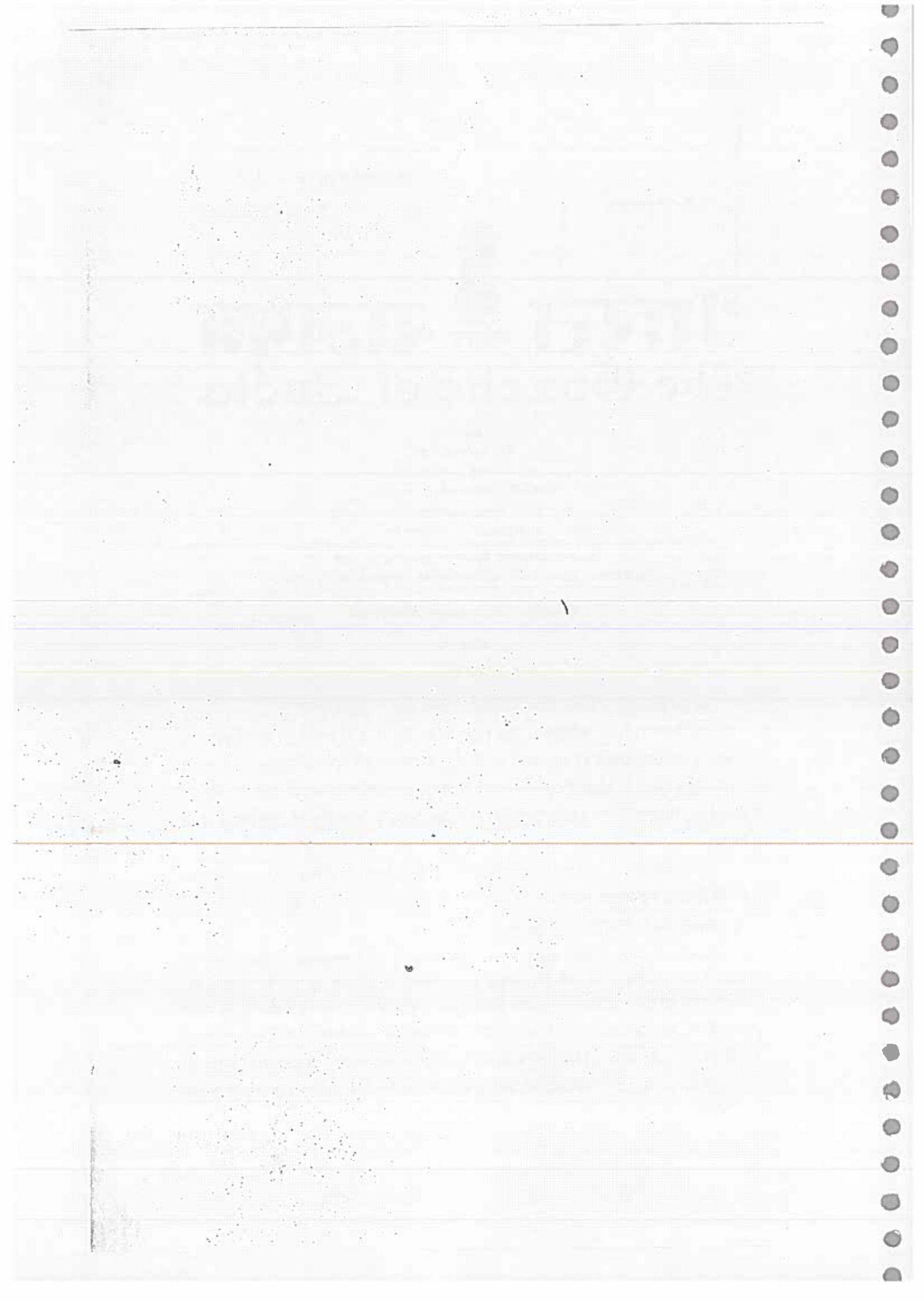
नई दिल्ली, 14 सितम्बर, 2016

का.आ. 2944(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से छूट प्रदान करने के पश्चात् तत्कालीन भारत सरकार, पर्यावरण और वन मंत्रालय की अधिसूचना संख्या 1533(अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में, पर्यावरणीय अनापत्ति(ईसी) की विधिमान्यता से संबंधित पैरा 9 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9. पर्यावरणीय अनापत्ति (ईसी) की विधिमान्यता:

(i) "पर्यावरणीय अनापत्ति की विधिमान्यता से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि यह ऊपर पैरा 8 के उप पैरा (iii) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजना की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके लिए पूर्व पर्यावरण अनापत्ति के लिए आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग) की दशा में, दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन



समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं तथा क्रियाकलापों की दशा में सात वर्ष होगी।

(ii) क्षेत्र विकास परियोजनाओं और नगरों की दशा में (मद 8(ख) सात वर्ष की विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो:

परंतु उपरोक्त पैरा (i) और पैरा (ii) के संबंध में विधिमान्यता की इस अवधि को संबंधित विनियामक प्राधिकरण द्वारा तीन वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, यदि कोई आवेदक द्वारा विनियामक प्राधिकरण को संनिर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्ररूप 1 और अनुपूरक प्ररूप 1क सहित विधिमान्य अवधि के भीतर आवेदन किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति से, ऐसा विस्तार मंजूर करने के लिए परामर्श कर सकेगा।

(iii) जहां उपरोक्त उप पैरा (i) और उप पैरा (ii) के अधीन विस्तार के लिए आवेदन-

(क) पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् तीस दिन के भीतर फाइल किया गया है वहां ऐसे मामले संबद्ध विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति के निर्दिष्ट किए जाएंगे और उनकी सिफारिशों के आधार पर, विलंब, यथास्थिति, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संयुक्त सचिव या सदस्य सचिव, राज्य स्तरीय विशेषज्ञ आंकलन समिति या सदस्य सचिव, जिला स्तरीय विशेषज्ञ आंकलन समिति के स्तर पर माफ किया जा सकेगा;

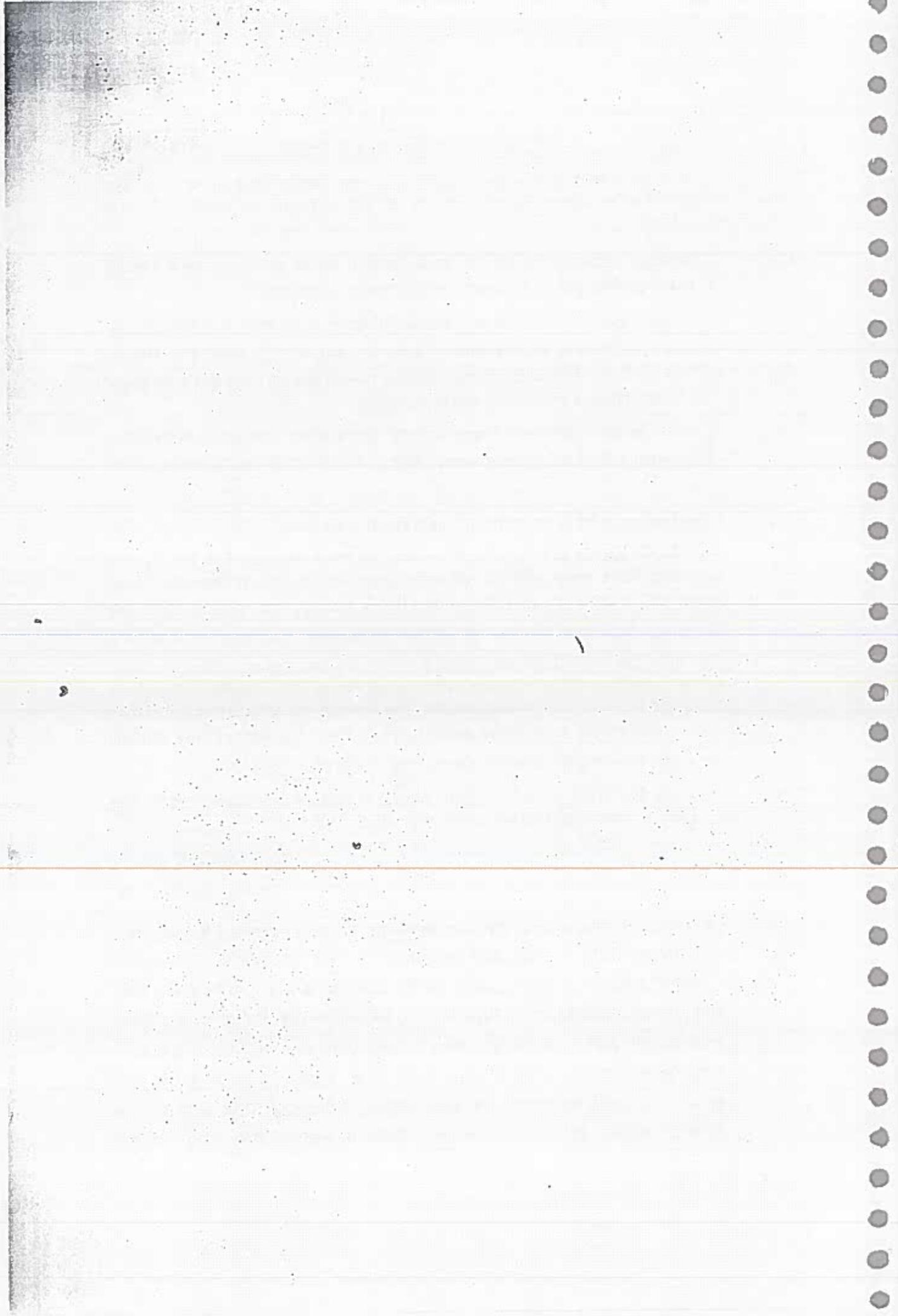
(ख) जब पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् तीस दिन से अधिक किंतु ऐसी विधिमान्य अवधि के पश्चात् नब्बे दिन से कम के भीतर फाइल किया गया है तब विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति या जिला स्तरीय विशेषज्ञ आंकलन समिति की सिफारिशों के आधार पर विलंब, यथास्थिति पर्यावरण वन और जलवायु परिवर्तन मंत्री या अध्यक्ष के अनुमोदन से माफ किया जा सकेगा:

परंतु विलंब के लिए कोई माफी पर्यावरणीय अनापत्ति की विधिमान्य अवधि के पश्चात् नब्बे दिन से परे फाइल किए गए विस्तार संबंधी किसी आवेदन के लिए मंजूर नहीं की जाएगी।"

[फा. सं. 22-27/2015-आईए- III]

मनोज कुमार सिंह, संयुक्त सचिव

पाद टिप्पण: मूल नियम भारत के राजपत्र असाधारण भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनमें का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896(अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2204(अ), तारीख 19 जुलाई, 2013, का.आ., 2555(अ), तारीख 21 अगस्त, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ., 2731(अ), तारीख 9 सितंबर, 2013, का.आ., 562(अ), तारीख 26 फरवरी, 2014, का.आ. 637(अ), तारीख 28 फरवरी, 2014, का.आ. 1559(अ), तारीख 25 जून, 2014, का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014, का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014, का.आ. 3252(अ),



169

तारीख 22 दिसंबर, 2014, का.आ. 382(अ), तारीख 3 फरवरी, 2015, का.आ. 811(अ), तारीख 23 मार्च, 2015, का.आ. 996(अ), तारीख 10 अप्रैल, 2015, का.आ. 1142(अ), तारीख 17 अप्रैल, 2015, का.आ. 1141(अ), तारीख 29 अप्रैल, 2015, का.आ. 1834(अ), तारीख 6 जुलाई, 2015, का.आ. 2571(अ), तारीख 31 अगस्त, 2015, का.आ. 2572(अ), तारीख 14 सितंबर, 2015, का.आ. 141(अ), तारीख 15 जनवरी, 2016 और का.आ. 648(अ), तारीख 3 मार्च, 2016 द्वारा संशोधित किए गए थे।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 14th September, 2016

S.O. 2944(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment(Protection) Act, 1986 (29 of 1986) read with sub-rule(4) of rule 5 of the Environment(Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause(a) of sub-rule(3) of rule 5 of the said rule, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 namely:-

In the said notification, for paragraph, 9 relating to Validity to Environment Clearance (EC), the following paragraph shall be substituted, namely:-

**"9. Validity of Environmental Clearance (EC):**

(i) The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects [item 1(c) of the Schedule], project life as estimated by the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and seven years in the case of all other projects and activities.

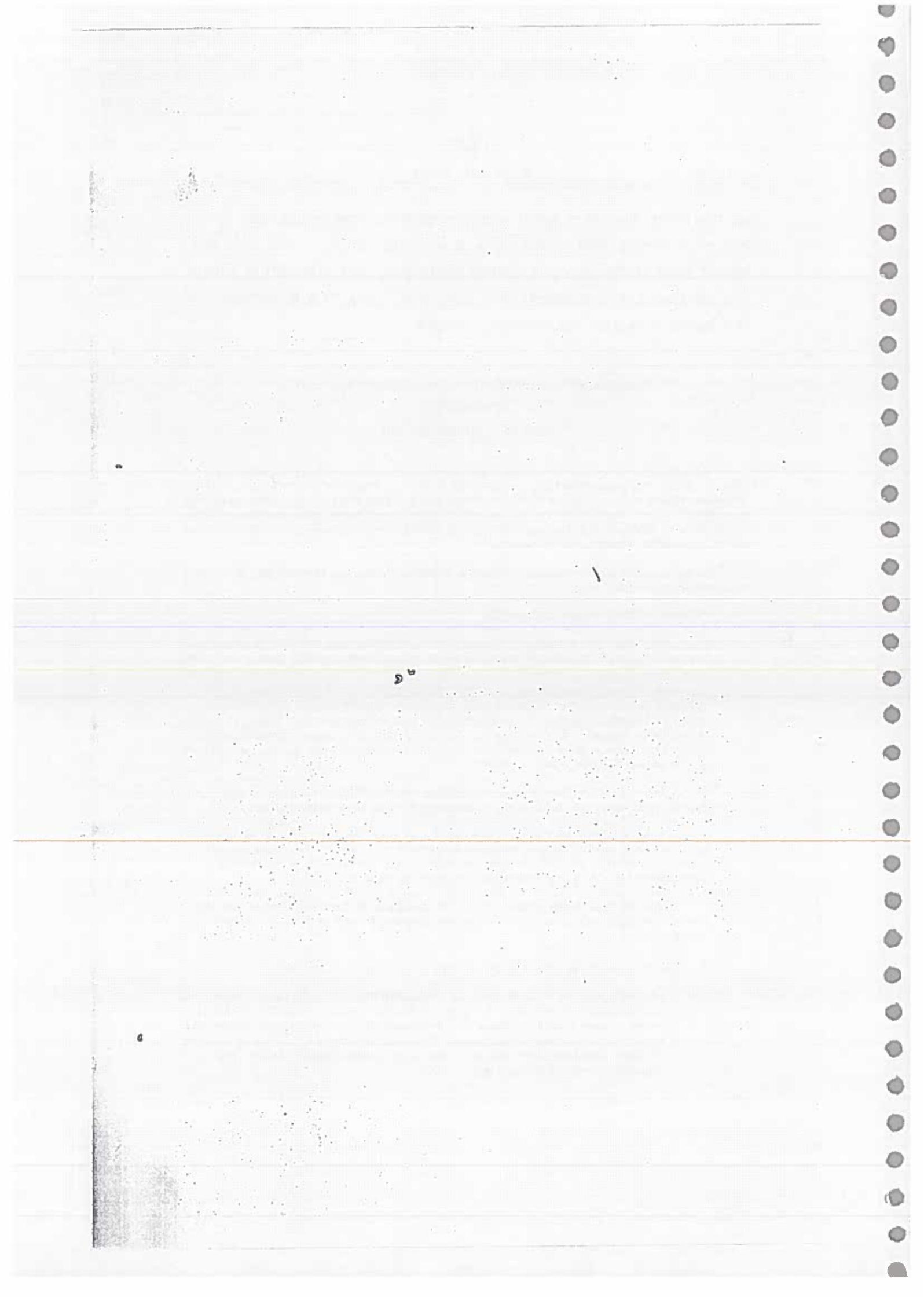
(ii) In the case of Area Development projects and Townships [item 8(b)], the validity period of seven years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that this period of validity with respect to sub-paragraphs (i) and (ii) above may be extended by the regulatory authority concerned by a maximum period of three years if an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule):

Provided further that the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee, as the case may be, for grant of such extension.

(iii) Where the application for extension under sub-paragraphs (i) and (ii) above has been filed-

(a) within thirty days after the validity period of Environmental Clearance, such cases shall be referred to concerned Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee and based on their recommendations, the delay shall be condoned at the level of the Joint Secretary in the Ministry of Environment, Forest and Climate Change or Member Secretary, State Level Expert Appraisal Committee or Member Secretary, District Level Expert Appraisal Committee, as the case may be;



170

4

- (b) more than thirty days after the validity period of Environmental Clearance but less than ninety days after such validity period, then, based on the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee, the delay shall be condoned with the approval of the Minister in charge of Environment, Forest and Climate Change or Chairman, as the case may be :

Provided that no condonation for delay shall be granted for any application for extension filed beyond ninety days after the validity period of Environmental Clearance.”.

[F. No. 22-27/2015-IA-III]  
MANOJ KUMAR SINGH, Jt Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide notification number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 and amended vide S.O.1737(E) dated the 11<sup>th</sup> October, 2007, S.O. 3067(E) dated the 1<sup>st</sup> December, 2009, S.O.695(E) dated the 4<sup>th</sup> April, 2011, S.O.2896(E) dated the 13<sup>th</sup> December, 2012, S.O.674(E) dated the 13<sup>th</sup> March, 2013, S.O.2204(E) dated the 19<sup>th</sup> July, 2013, S.O.2555(E) dated the 21<sup>st</sup> August, 2013, S.O.2559(E) dated the 22<sup>nd</sup> August, 2013, S.O. 2731(E) dated the 9<sup>th</sup> September, 2013, S.O. 562(E) dated the 26<sup>th</sup> February, 2014, S.O.637(E) dated the 28<sup>th</sup> February, 2014, S.O.1599(E) dated the 25<sup>th</sup> June, 2014, S.O. 2601 (E) dated 7<sup>th</sup> October, 2014, S.O. 2600 (E) dated 9<sup>th</sup> October, 2014, S.O. 3252(E) dated 22<sup>nd</sup> December, 2014, S.O. 382 (E) dated 3<sup>rd</sup> February, 2015, S.O. 811(E) dated 23<sup>rd</sup> March, 2015, S.O. 996 (E) dated 10<sup>th</sup> April, 2015, S.O. 1142 (E) dated 17<sup>th</sup> April, 2015, S.O. 1141 (E) dated 29<sup>th</sup> April, 2015, S.O.1834 (E) dated the 6<sup>th</sup> July, 2015, S.O.2571 (E) dated the 31<sup>st</sup> August, 2015, S.O.2572 (E) dated the 14<sup>th</sup> September, 2015, S.O.141 (E) dated the 15<sup>th</sup> January, 2016 and S.O.648 (E) dated the 3<sup>rd</sup> March, 2016.

